

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI.**

**O.A.No.222 OF 2021 (SZ)**

**IN THE MATTER**

JAGAN KUMAR J

...Applicant

VS

THE PRINCIPAL SECRETARY  
& Others.

...Respondents

**INDEX**

<b>S.No.</b>	<b>DESCRIPTION</b>	<b>PAGE NO.</b>
1.	ACTION TAKEN REPORT OF KSPCB in respect of Vengayyana kere/ K.R.Puram Lake/Tank located at K.R.Puram and Sannathammanahalli Village.	<b>1-95</b>

M.R. GOKUL KRISHNAN

Counsel for 5<sup>th</sup> & 6<sup>th</sup> Respondent  
(KSPCB)



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
**Karnataka State Pollution Control Board**

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ.49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು-560001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ  
"Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

13 DEC 2022  
Date:

PCB 57 Infra GEN 2022/ 6160

**Action Taken Report of Karnataka State Pollution Control Board w.r.t Hon'ble NGT OA No.222 of 2021 (SZ) in respect of Vengayyana Kere/K.R.Puram Lake/Tank located at K.R.Puram and Sannathammanahalli Village, K.R.Puram Hobli, Bengaluru East Taluk, Bengaluru Urban District**

Sri. J.Jagan Kumar, resident of Bengaluru has filed petition/application before Hon'ble National Green Tribunal, Southern Zone (SZ), Chennai with regard to the dumping of waste and discharge of untreated sewage into Vengayyana Kere/K.R.Puram Lake/Tank comprising in Survey No.9 of Krishnarajapuram (K.R.Puram) Village and Survey No. 46 of Sonnathammanahalli Village of K.R. Puram Hobli, Bangalore East Taluk, Bangalore Urban District and hence the same has been admitted in Hon'ble NGT (SZ) in the name of Original Application No.222 of 2021(SZ).

The Hon'ble National Green Tribunal, Southern Zone, Chennai had passed an order dated 27.10.2021 in Original Application No.222 of 2021 regarding the above allegations made by the applicant. In the said order, Hon'ble NGT had appointed a Joint Committee and had directed this Joint Committee to inspect the area in question and submit a factual as well as action taken report, if there is any violation found and also Karnataka State Pollution Control Board has been made as Nodal Agency for co-ordination and for providing necessary logistics for this purpose. Further, the spot inspection of Vengayyana Kere/K.R.Puram Lake/Tank was carried out by the Joint Committee on 29.11.2021. The observations made by the Joint Committee and action taken w.r.t Hon'ble NGT directions issued in the interim order dated 27.10.2021 has been submitted to Hon'ble NGT. Later, apart from the above, the detailed action taken by KSPCB was submitted as an independent report in the form of Affidavit before Hon'ble NGT.

Subsequently, the above said Hon'ble NGT OA no.222 of 2021 (SZ) in respect of Vengayyana Kere/K.R.Puram Lake came up for hearing on 24.11.2022 before the Hon'ble NGT (SZ), at Chennai. Further, in the order dated 24.11.2022, the Hon'ble NGT has called KSPCB to file complete report w.r.t compliance of the recommendations made in earlier report of KSPCB and any other action plan to restore KR Puram lake.

  
Senior Environmental Officer  
Karnataka State Pollution Control Board  
M. G. Road, Bangalore-560 001.

1

Meanwhile, as a Member Convener of the Joint Committee and as directed by the Nodal Officer of the Joint Committee (The Deputy Commissioner, Bengaluru Urban District), KSPCB had issued meeting notice to the concerned departments viz., Assistant Director of Land Records, Bruhat Bengaluru Mahanagara Palike (BBMP) - Lakes & Solid Waste Management (SWM) Division, Bangalore Water Supply and Sewerage Board (BWSSB) & Tahsildar, Bengaluru East Taluk for discussion with regard to submission of further action taken report to Hon'ble NGT. In the said meeting the Nodal Officer directed the above said departments to submit their action taken reports individually to Hon'ble NGT. Copy of the meeting notice is herewith annexed as **Annexure -I** for your kind reference.

Further, it is to be submitted that, KSPCB has also conducted inspections in the catchment area of Vengayyana Kere/K.R.Puram Lake to identify & initiate action against the defaulters who are discharging sewage with/without treatment. In this regard, notices have been issued to JRK Garden Apartment Owners Association, Padiyil Group unit and Salarpuria Celesta Apartment. Copies of the notices are herewith annexed as **Annexure-II** for kind reference. In addition to this, KSPCB Marshalls have been deputed for patrolling and conducting surprise visits/checks in this office jurisdiction to identify any illegal discharges. Photographs regarding the same are herewith annexed as **Annexure-III** for kind reference.

Subsequently, in view of application filed by the applicant-Sri.Jagan Kumar.J u/s 18 of the National Green Tribunal Act, 2010 in OA no.222/2021 seeking for stay, KSPCB had issued notice to BBMP on 20.07.2022 informing them to take necessary action to avoid shrinkage of lake extent and avoid dumping & segregation of C&D waste in lake buffer area and to submit action taken report. However, KSPCB had not received any action taken report from BBMP. Copy of the notice is herewith annexed as **Annexure -IV** for your kind reference.

Hence, KSPCB has conducted joint inspection of Vengayyana Kere/K.R.Puram Lake along with BBMP (Lakes) Officials once again on 23.11.2022 and has drawn Mahazar to record the physical observations at the inspection spot itself. Copy of the Mahazar is herewith annexed as **Annexure - V** for your kind reference. The inspection report of DEO, RO-Mahadevapura, KSPCB reads as follows:

  
 Senior Environmental Officer  
 Karnataka State Pollution Control Board  
 M. G. Road, Bangalore-560 001.

Insert Screen shot of IR

Further, based on the observations made during inspection on 23.11.2022, KSPCB has issued notice to BBMP & BWSSB on 02.12.2022 informing them to submit the action taken report w.r.t. above said observations and compliance to the recommendations made by KSPCB in its independent report submitted to Hon'ble NGT in the form of Affidavit. Copy of the notice issued to BBMP & BWSSB is herewith annexed as **Annexure –VI a & VI b** for your kind reference respectively.

In response to KSPCB notices, the BBMP (SWM), BBMP (Lakes) & BWSSB authorities have submitted their reply/ATR w.r.t compliance to the recommendations made by KSPCB and to the non-compliances observed during inspection. Copy of the reply submitted by BBMP (SWM), BBMP (Lakes) & BWSSB is herewith enclosed as **Annexure –VII a, VII b & VII c** respectively for your kind reference. On verification of the ATR submitted by BBMP & BWSSB authorities, it is noted that, there is no exact time-bound commitment for implementation & completion of works proposed by both BBMP & BWSSB. Also, BBMP (lakes) is depending on ADLR & BWSSB and their own other divisions viz., BBMP (SWM) for implementation of their works. Hence, it is respectfully requested to Hon'ble NGT to issue suitable directions to BBMP (SWM), BBMP (Lakes) & BWSSB to implement their proposed works w.r.t restoration of the lake with time-bound commitment.

The compliance action made by BBMP (SWM), BBMP (Lakes) & BWSSB for the recommendations made in earlier report of KSPCB as per their letters submitted to KSPCB is as summarised below:

  
*Senior Environmental Officer*  
*Karnataka State Pollution Control Board*  
*M. G. Road, Bangalore-560 001.*

Recommendation No.	Recommendations of KSPCB in earlier report	ATR by BWSSB as per their letter dated 05.12.2022 (Annexure VII c)	ATR by BBMP
1	The BWSSB shall not give any more sewage connections to the UGD in the areas where the sewer network is not connected to terminal STP and also shall take immediate steps to connect the missing links.	Certain works of laying pipelines has been completed / in tender process w.r.t connecting them to terminal STP and avoiding entry of raw sewage into the lake.	-
2	The BWSSB shall take immediate action to replace the inadequate sewer line due to vertical development.	Works are proposed as in Sr.no.1 and after completion of the above, sewage will be conveyed to the STP. Maintenance works are taken to clear the blockages & desilting of sub lines are done periodically	-
3	The BWSSB shall encourage treated water from STPs to be utilized for public parks, construction activities, vehicle service stations including	Presently, treated water is being supplied to few Government departments' and private industrial sectors' gardens and to Kolar & Chikkaballapura District lakes and construction activities in BBMP area.	-

	KSRTC, BMTC Depots & Railways.		
4	BWSSB shall take up sewerage network along with the water supply works simultaneously.	The water supply & lateral sewerage network in the surrounding area has already laid and it may be considered in future	-
5	The BWSSB shall initiate action to plug the leakages of water in the supply line on top priority.	<p>a. Over flowing of sub mains and blockages of sub mains are cleared on top priority &amp; necessary maintenance work will be taken on top priority</p> <p>b. Left out house service connections and lateral linkings which are discharging directly to SWD will be connected to the sewer network</p> <p>c. Water supply leakages in the region are planned to attend on top priority</p>	-
6	BWSSB/BDA/BBMP shall establish STPs on the upstream of Lakes to treat the	The current treatment capacity of old (20 MLD) and new STP (20 MLD) of KR Puram is frequently monitored and necessary action has	-

	<p>sewage before it joins the Lake. This improves the water quality in the Lake and also recharges the ground water table. (Recommended to establish decentralized STPs in the each lake catchment area).</p>	<p>been taken for improving the treating capacity of STPs and also another 10 MLD new STP is proposed at Basavanapura, KR Puram and DPR for the same is under preparation</p>	
7	<p>The BBMP shall identify the abandoned quarries &amp; set up processing facility for disposal of the C &amp; D waste and as per the Rule of 2016 notified by MoEF &amp; CC, GoI after obtaining necessary permission from KSPCB to avoid disposal of C &amp; D waste in the lake bed areas.</p>	-	<p><u>ATR of BBMP (SWM):</u></p> <ol style="list-style-type: none"> <li>a. Solid waste is being cleared everyday. C&amp;D waste will be cleared by the lake &amp; major road department</li> <li>b. Only mustering of vehicles and labours activity is being done everyday. Segregation of garbage is completely stopped and shifted to other place. Cleaning of lake bed and buffer area has been done (Photographs</li> </ol>

			enclosed) <u>ATR of BBMP (Lakes):</u> a. To be complied by Bangalore Solid Waste Management Limited
<b>8</b>	The BBMP shall take action to link primary drains between the lakes, removal of the encroachment and construction of storm water drains wherever it has not been done.	-	ATR of BBMP (Lakes): a. To be complied by BBMP – Storm water drain department
<b>9</b>	The BBMP shall provide screens to the storm water drains at regular intervals in the major storm water drains to prevent carryover of solid waste/ garbage / floating	-	ATR of BBMP (Lakes): To be complied by BBMP – Storm water drain department

	matter.	
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Further, the compliance action submitted by BBMP w.r.t the observations made by KSPCB on 23.11.2022 are as summarised below:

Sr No.	Observation made by KSPCB on 23.11.2022	ATR by BBMP (Lakes) as per their letter dated 05.12.2022 (Annexure VI b)
1	The Vengaihanakere lake has not been fenced completely as per short term measures/ action plan submitted to the Hon'ble NGT earlier.	Vengaihanakere was handed over for development & maintenance to BBMP on 17.03.2020. BBMP had corresponded to ADLR to survey & demarcate the boundaries and encroachments on 07.02.2022. ADLR had deputed surveyor and lake survey has been done on 10.03.2022 and total extent is shown as 59 acres 28 guntas. Lake is short of 5 acres 7 guntas when compared to survey sketch prepared by ADLR in 16.11.2021 wherein total extent is 64 acres 35 guntas. Hence, letters have been communicated to ADLR to clarify the extenet and action will be taken to evict the encroachments in co-ordination with Tahsildar after demarcation of boundaries and lake boundaries will be fenced by BBMP accordingly.

2	Laying road and pipeline by making chambers in the lake bed towards Northern side of the Lake.	Since sewage is entering the lake through rajakaluves, construction of sewage by-pass pipeline is carried out in the western side & northern side. Laying of Road was done by the land owner outside lake boundary as marked by Revenue surveyor. Photographs enclosed.
3	Construction of residential houses in the Northern side of Lake has been completed and they have constructed the compound wall all along the newly constructed houses around 7 to 8 Nos	To be complied by EE, KR Puram Division
4	The C & D waste has been dumped all along the lakebed towards Northern side of lake and General Garbage/Solid Waste has been dumped all along the Old Madras Road in the lake.	Since the dumping is happening outside the lake boundary as shown by the surveyor, debris dumping issue to be complied by EE, KR Puram Division. Garbage dumping issues to be complied by Superintending Engineer, Mahadevapura Zone.
5	The segregation of garbage in the lake buffer i.e. towards Eastern side (Old Madras Road) is still operation on daily and not shifted the same activity to alternative new location so far.	Garbage dumping issues to be complied by Superintending Engineer, Mahadevapura Zone.

6	The untreated sewage and sullage is still entering into the lake.	Since sewage is entering the lake through rajakaluves, construction of sewage by-pass pipeline is carried out in the western side & northern side. Laying of trenchless pipeline passing the NH is to will be taken up shortly, but the quantity of sewage flowing in Rajakaluve is increasing, which is to be addressed by BWSSB
7	The Rejuvenation of Lake work has not been commissioned so far.	DPR costing Rs.13.80 crores has been approved for comprehensive development of the lake. Grants of Rs.8.0 crores is allocated for rejuvenation of lake. Tender is approved by the Government and LOA is issued. Work order will be issued within 7 days and work will be commenced immediately.

It is therefore humbly prayed that this Hon'ble Tribunal may be pleased to record the above-mentioned facts, take the detailed Report of KSPCB along with Annexures, and pass such order (or) any other orders as this Hon'ble Tribunal may deem fit and proper in this case and thus render justice.

  
 Senior Environment Officer  
 Karnataka State Pollution Control Board  
 M. G. Road, Bangalore-560 001.

Regional Office: Bangalore - Mahadevapura  
**Karnataka State Pollution Control Board**  
 "NISARGA BHAVAN", 3rd Floor, Thimmaiah Road,  
 7th 'D' Cross, Shivanagar, Bangalore - 560 079.  
 Phone : 080-23224002  
 E-mail : bngmdpura@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :  
 ಬೆಂಗಳೂರು -ಮಹಾದೇವಪುರ  
 "ನಿರ್ವಹಣ ಭವನ",  
 3ನೇ ಮಹಡಿ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
 7ನೇ "ಡಿ" ಮುಖ್ಯರಸ್ತೆ, ಶಿವನಗರ,  
 ಬೆಂಗಳೂರು- 560 079.

ಕರ್ನಾಟಕ ರಾಜ್ಯ  
 ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ



towards a cleaner Karnataka

No. KSPCB/RO-MDP/NGT/2022-23/ 1215

Date: 08 DEC 2022

To  
 The Member Secretary  
 KSPCB, Bengaluru-01

**Kind Attention: SEO (Infra (Lakes) Section)**

Sir,

Sub: Submission of action taken report w.r.t **Hon'ble NGT OA No.222 of 2021 (SZ)** in respect of Vengayyana Kere/K.R.Puram Lake/Tank located at K.R.Puram and Sannathammanahalli Village, K.R.Puram Hobli, Bengaluru East Taluk, Bengaluru Urban District-reg

- Ref: 1. Hon'ble NGT OA no.222 of 2021 (SZ) order dated 27.10.2021  
 2. Spot inspection of Vengayyana Kere/K.R.Puram Lake carried out by the Joint Committee on 29.11.2021  
 3. Joint Committee report e-filed to Hon'ble NGT on 06.12.2021  
 4. Hon'ble NGT OA no.222 of 2021 (SZ) order dated 08.02.2022  
 5. Independent report e-filed by KSPCB in the form of Affidavit to Hon'ble NGT on 22.03.2022  
 6. Meeting held at Bengaluru Urban Deputy Commissioner's Office on 28.03.2022  
 7. RO-Mahadevapura issued notice to BBMP vide no.553 dated 20.07.2022  
 8. Joint inspection of Vengayyana Kere/K.R.Puram Lake carried out by KSPCB & BBMP officials on 23.11.2022  
 9. Hon'ble NGT OA no.222 of 2021 (SZ) order dated 24.11.2022  
 10. This office letter vide no.1187 dated 03.12.2022

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With reference to the above and in continuation to this office letter cited at ref (10), this is to inform that, in response to this office notices, the BBMP (SWM), BBMP (Lakes) & BWSSB authorities have submitted their reply/ATR w.r.t compliance to the recommendations made by KSPCB. Copy of the reply submitted by BBMP (SWM), BBMP (Lakes) & BWSSB is herewith enclosed for your kind reference.

Hence, including the ATR submitted by the above authorities, the compiled action taken report of KSPCB shall be submitted before Hon'ble NGT on or before 16.12.2022.

This is for your kind information.

Yours faithfully



Environmental Officer  
 RO-Mdpura, KSPCB

Encl: As above



## BRUHAT BANGALORE MAHANAGARA PALIKE

No: CE/Lakes/PR-552/2022-23

Office of The Chief Engineer

Lakes, BBMP

3<sup>rd</sup> Floor, Annex building, B.B.M.P

N.R.Square, Bangalore – 560002

Dated: 5/12/2022

To,

Environmental officer,  
Regional office-Mahadevapura,  
KSPCB, Nisarga Bhavana,  
3<sup>rd</sup> floor, Thimmaiah road,  
7<sup>th</sup> 'D' Cross, Shivanagar,  
Bangalore -560 079

**Sub:** Status report of Vengaiahna kere/K.R. Puram lake with respect to the O.A No. 222/2021 filed in Hon'ble National Green Tribunal.

**Ref:** 1. Your officer letter No. PCB/MDP/C&D waste dump-Comp/2022-23/1183 Dt: 2.12.2022

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With reference to the above subject, the following report from Bruhat Bengaluru Mahanagara Palike Lakes department is hereby submitted with respect to the O.A No. 222/2021 for Vengaiahna kere/K.R. Puram lake filed in the Hon'ble National Green Tribunal.

Para No	Observations	Action taken Report
I	The Vengaiahna kere Lake has not been fenced completely as per the short term measures/action plan submitted to the Hon'ble NGT earlier	Vengaiahna kere was handed over for Development and maintenance to Bruhat Bengaluru Mahanagara Palike from Karnataka Forest Department on 17.03.2020 as per Govt order no UDD 39 BAS Bangalore Dt: 11-12-2019. Handed over copy enclosed vide Annexure-1.  As per the Survey sketch prepared by the Additional Director of Land Records in 16-11-2021, Vengaiahna kere lies in Sy No. 9 of K.R.Puram Village and Sy. No. 46 of Sannatammanahalli Village having total extent of 64 Acres 35 Guntas. Copy enclosed vide Annexure-2.

		<p>Bruhat Bengaluru Mahanagara Palike Lakes department has corresponded to Additional Director of Land Records (ADLR) to Survey and demarcate the boundaries and encroachments of Vengaiahna kere vide letter No. EE-1/Lakes/PR/329/2021-22 Dt: 07.02.2022. Copy enclosed vide Annexure-3.</p> <p>The ADLR has deputed surveyor and lake survey has been done on 10.03.2022 in the presence of BBMP engineers. The total extent of lake including encroachments as per the survey done and points shown is 59 Acres 28 Guntas. Lake is short of 5 Acres 7 Guntas when compared to the Survey sketch vide Annexure-2. Letters have been communicated to the ADLR to clarify the extent or issue a revised sketch as per the new survey. Copies enclosed vide Annexure-4.</p> <p>Action will be taken to evict the encroachments in coordination with Tahsildar after demarcation of boundaries by ADLR and the lake boundaries will be fenced by BBMP accordingly.</p>
2	Laying road and pipeline by making chambers in the lake bed towards Northern side of the lake	<p>Since sewage is entering Vengaiahna kere through the Rajakaluves, Construction of Sewage by-pass pipe line is carried out in the Western side and Northern side of the Lake by this office. Photos enclosed vide Annexure-5.</p> <p>Laying of Road was done by the land owner outside lake boundary as marked by the Revenue Surveyor on 10.03.2022. Photos enclosed vide Annexure-6.</p>
3	Construction of residential houses in the Northern side of the lake has been completed and they have constructed the compound wall all along the newly constructed houses around 7 to 8 Nos.	To be complied by Executive Engineer, K.R.Puram Division
4	The C&D waste has been dumped all along the lake bed towards Northern side of the lake and General	Since the Dumping is happening outside the lake boundary as shown by the Surveyor, debris dumping issue to be complied by Executive Engineer, K.R.Puram Division. Garbage

	Garbage/Solid waste has been dumped all along the Old Madras Road in the Lake	dumping related issues to be complied by Superintending Engineer, Mahadevpura zone.
5	The Segregation of Garbage in the lake buffer i.e, towards Eastern side (Old Madras Road) is still operation on daily and not shifted the same activity to alternative new location so far.	Garbage issues to be complied by Superintending Engineer, Mahadevpura zone.
6	The untreated sewage and Sullage is still entering into the lake	Since sewage is entering Vengaiahna kere through the Rajakaluves, construction of Sewage by-pass pipe line is carried out in the Western side and Northern side of the Lake by this office. Photos enclosed vide Annexure-5. Laying of Trenchless pipeline passing the National Highway is to will be taken up shortly after which the complete Sewage will be diverted through this pipeline. But the quantity of Sewage flowing in the Rajakaluves is increasing, which is to be addressed by the BWSSB.
7	The Rejuvenation of Lake work has not been commissioned so far	<p>Bruhat Bengaluru Mahanagara Palike Lakes department has appointed consultant for preparation of Detailed Project Report for Comprehensive development of Vengaiahna kere and the Detailed Project Report costing Rs. 13.80 Crores has been approved by the Karnataka Tank Conservation and Development Authority.</p> <p>Grants of Rs.8.00 Crores is allocated for Rejuvenation of Vengaiahna kere under 15th finance Commission. The works proposed under this grant are Dewatering and Desilting, Improvements to Main bund and walkway bund, Pitching, Construction of Culverts for inlets, settling ponds, waste weir and fencing. The Tender is approved by the Government and LOA is issued. Work order will be issued within 7 days and work will be commenced immediately. GO enclosed vide Annexure-7.</p>

Further the below report is submitted for the recommendations of KSPCB as mentioned in the letter vider ref (1).

Sl. No	Recommendations of KSPCB	Report
1	The BBMP shall identify the abandoned quarries & set up processing facility for disposal of the C & D Waste and as per the Rule of 2016 notified by MoEF & CC, Gol after obtaining necessary permission from KSPCB to avoid disposal of C and D waste in the lake bed areas.	To be Complied by Bangalore Solid Waste Management Limited
2	The BBMP shall take action to link primary drains between the lakes, removal of the encroachment and construction of storm water drains wherever it has not been done.	To be complied by Chief Engineer, Storm Water Drain Department, BBMP
3	The BBMP shall provide screens to the storm water drains at regular intervals in the major storm water drains to prevent carryover of solid waste/ garbage/ floating matter.	To be complied by Chief Engineer, Storm Water Drain Department, BBMP

The above report is hereby submitted by Bruhat Bengaluru Mahanagara Palike Lakes department for further perusal.

  
Chief Engineer  
Lakes, BBMP

**Copy Submitted to:**

1. The Chief Commissioner, BBMP for kind information
2. Zonal Commissioner, Mahadevpura zone, BBMP for kind information
3. Managing Director, Bangalore Solid Waste Management Limited for kind information and further necessary action.
4. Joint Commissioner, Mahadevpura zone, BBMP for kind information
5. Chief Engineer, Storm Water Drain department, BBMP for information and further necessary action.
6. Chief Engineer, Mahadevpura zone, BBMP for information and further necessary action.
7. Superintending Engineer, Mahadevpura zone, BBMP for information and further necessary action.
8. Executive Engineer, K.R.Puram Division, Mahadevpura zone, BBMP for information and further necessary action.
9. Tahasildar, Bangalore East Taluk, for information and further necessary action.
10. Additional Director of Land Records, Bangalore East Taluk, for information and further necessary action.



ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ನಡವಳಿಗಳು

**ವಿಷಯ:** ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ವ್ಯಾಪ್ತಿಯ ಬಿ.ಡಿ.ಎ., ಅರಣ್ಯ ಇಲಾಖೆ ಮತ್ತು ಬಿ.ಎಂ.ಆರ್.ಸಿ.ಎಲ್.ನ ವಶದಲ್ಲಿರುವ ಕೆರೆಗಳನ್ನು ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆಗೆ ಹಸ್ತಾಂತರಿಸುವ ಬಗ್ಗೆ.

- ಓದಲಾಗಿದೆ:**
- 1) ಆಯುಕ್ತರು, ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಬೆಂಆಪ್ರಾ/ಆಯುಕ್ತರು/ಅ.ಸ/ಟಿ-360/2018-19, ದಿನಾಂಕ: 21-01-2019.
  - 2) ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ನಅಇ 679 ಎಂಎನ್‌ಯು 2018, ದಿನಾಂಕ: 03-08-2019.
  - 3) ದಿನಾಂಕ: 06-11-2019ರಂದು ನಡೆದ ಮಾನ್ಯ ಮುಖ್ಯಮಂತ್ರಿಗಳ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ನಡೆದ ಸಭೆಯ ನಡವಳಿಗಳು.
  - 4) ಸರ್ಕಾರದ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ನಡೆದ ದಿನಾಂಕ: 13-11-2019 ರ ಸಭೆಯ ನಡವಳಿ.
  - 5) ಆಯುಕ್ತರು, ಬಿಬಿಎಂಪಿ ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಆಯುಕ್ತರು/ಬಿಬಿಎಂಪಿ/ಕೆರೆಗಳು /ಪಿ.ಆರ್/319/19-20, ದಿನಾಂಕ: 16-11-2019.

ಪ್ರಸ್ತಾವನೆ:

ಮೇಲೆ (1)ರಲ್ಲಿ ಓದಲಾದ ದಿನಾಂಕ: 21-01-2019ರ ಪತ್ರದಲ್ಲಿ ಆಯುಕ್ತರು, ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ ಇವರು, ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರದ ವಶದಲ್ಲಿ ಪ್ರಸ್ತುತ 33 ಕೆರೆಗಳು ಇದ್ದು, ಇವುಗಳ ಪೈಕಿ 30 ಕೆರೆಗಳು ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆಯ ವ್ಯಾಪ್ತಿಗೆ ಸೇರಿದ ಕೆರೆಗಳಾಗಿದ್ದು, ಉಳಿದ 3 ಕೆರೆಗಳು ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆಯ ವ್ಯಾಪ್ತಿಯಿಂದ ಹೊರಭಾಗದಲ್ಲಿರುವ ಕೆರೆಗಳಾಗಿರುತ್ತವೆ. ಸದರಿ ಕೆರೆಗಳನ್ನು ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರದ ವತಿಯಿಂದಲೇ ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲಾಗುವುದು. ಉಳಿದ 30 ಕೆರೆಗಳನ್ನು ಬಿ.ಬಿ.ಎಂ.ಪಿ.ಯಲ್ಲಿ ಕೆರೆಗಳ ನಿರ್ವಹಣೆಗೆ ಪ್ರತ್ಯೇಕ ಮುಖ್ಯ ಅಭಿಯಂತರರ ಅಧೀನದಲ್ಲಿ ಕೆರೆಗಳ ನಿರ್ವಹಣೆ ಮತ್ತು ರಕ್ಷಣೆಗಾಗಿ ಸಾಕಷ್ಟು ಅಭಿಯಂತರರು ಹಾಗೂ ಇತರೆ ಸಿಬ್ಬಂದಿ ವರ್ಗದವರು ಇದ್ದು, ಕೆರೆಗಳ ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯಗಳು ಮತ್ತು ಕೆರೆಗಳ ಸಂರಕ್ಷಣೆ ನಡೆಯುತ್ತಿದ್ದು, ಪ್ರಾಧಿಕಾರದ ಆರ್ಥಿಕ ಸ್ಥಿತಿಯು ದುಸ್ಥಿತಿಯಲ್ಲಿರುವುದರಿಂದ ಯಾವುದೇ ಹೊಸ ಕಾಮಗಾರಿ ಮತ್ತು ನಿರ್ವಹಣೆ ಮಾಡುವುದು ಕಷ್ಟ ಸಾಧ್ಯವಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ಬಿ.ಬಿ.ಎಂ.ಪಿ. ವಲಯಕ್ಕೆ ಸೇರಿದ ಈ ಕೆಳಕಂಡ 30 ಕೆರೆಗಳನ್ನು ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆಗೆ ಹಸ್ತಾಂತರಿಸಲು ಸರ್ಕಾರವನ್ನು ಕೋರಿರುತ್ತಾರೆ.

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2. ಮೇಲೆ (2)ರಲ್ಲಿ ಓದಲಾದ ದಿನಾಂಕ: 03-08-2019ರ ಆದೇಶದಲ್ಲಿ ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆಯ ಆಯುಕ್ತರ ಪ್ರಸ್ತಾವನೆಯನ್ವಯ ಮಹಾದೇವಮಠ ವಿಧಾನ ಸಭಾ ಕ್ಷೇತ್ರದ ಗರುಡಾಚಾರ್ಯಪಾಳ್ಯ ವಾರ್ಡ್-82ರಲ್ಲಿರುವ ಗರುಡಾಚಾರ್ಯಪಾಳ್ಯ ಕೆರೆ ಹಾಗೂ ಚಿಕ್ಕಪೇಟೆ ವಿಧಾನ ಸಭಾ ಕ್ಷೇತ್ರದ ವಾರ್ಡ್ ನಂ. 153, ಜಯನಗರದಲ್ಲಿರುವ ಬೈರಸಂದ್ರ ಕೆರೆಯನ್ನು ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರದ ವಶದಲ್ಲಿಟ್ಟು ಕೆರೆಗಳನ್ನು ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆಗೆ ಹಸ್ತಾಂತರಿಸಿಕೊಳ್ಳಲು ಅನುಮೋದನೆಯನ್ನು ನೀಡಲಾಗಿರುತ್ತದೆ.

3. ಮೇಲೆ (3)ರಲ್ಲಿ ಓದಲಾದ ದಿನಾಂಕ: 06-11-2019ರಂದು ಮಾನ್ಯ ಮುಖ್ಯಮಂತ್ರಿಗಳ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿನ ಬೆಂಗಳೂರು ನಗರದ ಅಭಿವೃದ್ಧಿಗೆ ಸಂಬಂಧಪಟ್ಟ ಸಭೆಯಲ್ಲಿ ನಗರದ ಕೆರೆಗಳ ಉತ್ತಮ ನಿರ್ವಹಣೆಗಾಗಿ ಒಂದೇ ಎಜೆನ್ಸಿ ಆಡಿಯಲ್ಲಿ ತರಲು ತೀರ್ಮಾನಿಸಲಾಗಿರುತ್ತದೆ.

4. ಮೇಲೆ (4)ರಲ್ಲಿ ಓದಲಾದ ದಿನಾಂಕ: 13-11-2019ರಂದು ಸರ್ಕಾರದ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರ ನಡೆದ ಸಭೆಯಲ್ಲಿ, ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರದ ವಶದಲ್ಲಿರುವ 30 ಕೆರೆಗಳ ಪೈಕಿ ಬೆಳ್ಳಂದೂರು ಮತ್ತು ವರ್ತೂರು ಕೆರೆಗಳನ್ನು ಹೊರತು ಪಡಿಸಿ, ಬಿ.ಡಿ.ಎ. ಮೇಲ್ವಿಚಾರಣೆ ಮತ್ತು ನಿರ್ವಹಣೆಯಲ್ಲಿರುವ 28 ಕೆರೆಗಳನ್ನು, ಅರಣ್ಯ ಇಲಾಖೆಯ ವಶದಲ್ಲಿರುವ 9 ಮತ್ತು ಬಿ.ಎಂ.ಆರ್.ಸಿ.ಎಲ್.ನ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ವೀರಸಾಗರ ಕೆರೆಯನ್ನು ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆಗೆ ಹಸ್ತಾಂತರಿಸಲು ಸಂಬಂಧಪಟ್ಟ ಆಯುಕ್ತರು, ಬಿಬಿಎಂಪಿ, ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿ, ಅರಣ್ಯ ಇಲಾಖೆ, ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು, ಬಿ.ಎಂ.ಆರ್.ಸಿ.ಎಲ್. ಇವರು ಸಹಮತಿಯನ್ನು ನೀಡಿರುತ್ತಾರೆ. ಸದರಿ ಕೆರೆಗಳ ಮೇಲ್ವಿಚಾರಣೆ, ಅಭಿವೃದ್ಧಿ, ನಿರ್ವಹಣೆ ಮತ್ತು ಒತ್ತುವರಿ ತೆರವುಗೊಳಿಸಲು ಹಾಗೂ ಮುಂದೆ ಒತ್ತುವರಿಯಾಗದಂತೆ ತಡೆಗಟ್ಟುವ ಅಂಶಗಳನ್ನು ಒಳಗೊಂಡಂತೆ ಎಲ್ಲಿ ಹೇಗಿವೆಯೋ ಹಾಗೆ ಹಸ್ತಾಂತರಿಸಲು ಅಗತ್ಯ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು, ಕೆರೆಗಳ ಮಾಲಿಕತ್ವವನ್ನು ಕಂದಾಯ ಇಲಾಖೆಯಲ್ಲಿ ಉಳಿಸಿಕೊಳ್ಳುವುದು ಎಂದು ತೀರ್ಮಾನಿಸಲಾಗಿರುತ್ತದೆ.

5. ಮೇಲೆ (5)ರಲ್ಲಿ ಓದಲಾದ ದಿನಾಂಕ: 16-11-2019ರ ಪತ್ರದಲ್ಲಿ, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆಯ ಆಯುಕ್ತರು, ಮಾನ್ಯ ಮುಖ್ಯಮಂತ್ರಿಗಳ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ದಿನಾಂಕ: 06-11-2019ರಂದು ಮತ್ತು ಸರ್ಕಾರದ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ದಿನಾಂಕ: 13-11-2019ರಂದು ನಡೆದ ಸಭೆಗಳಲ್ಲಿ ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿನ ವಿವಿಧ ಇಲಾಖೆಗಳ ಉಸ್ತುವಾರಿಯಲ್ಲಿರುವ ಎಲ್ಲಾ ಕೆರೆಗಳನ್ನು ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆಯ ಸುಪರ್ದಿಗೆ ಹಸ್ತಾಂತರಿಸಲು ಕೈಗೊಳ್ಳಬೇಕಾಗಿರುವ ಕ್ರಮಗಳ ಕುರಿತು ಚರ್ಚಿಸಲಾಗಿದ್ದು, ಪಾಲಿಕೆಗೆ ಸದರಿ ಎಲ್ಲಾ ಕೆರೆಗಳನ್ನು ಹಸ್ತಾಂತರಿಸಲು ಸರ್ಕಾರದ ಆದೇಶದಲ್ಲಿ ಈ ಕೆಳಕಂಡ ನಿಯಮಾವಳಿಗಳು ಹಾಗೂ ಷರತ್ತುಗಳನ್ನು ಪರಿಗಣಿಸಿ ಸೂಕ್ತ ಆದೇಶ ಹೊರಡಿಸುವಂತೆ ಕೋರಿರುತ್ತಾರೆ.

1. ಎಲ್ಲಾ ಕೆರೆಗಳ ಮೂಲ ಒಡತನವು ಸರ್ಕಾರದ್ದಾಗಿದ್ದು, ಕಂದಾಯ ಇಲಾಖೆಯಲ್ಲಿ ಉಳಿದಿರತಕ್ಕದ್ದು, ಕೇವಲ ಕೆರೆಗಳನ್ನು ಅಭಿವೃದ್ಧಿ ಪಡಿಸಿ ನಿರ್ವಹಣೆ ಮಾಡಲು ಪಾಲಿಕೆಗೆ ಹಸ್ತಾಂತರಿಸುವುದು.
2. ಕೆರೆಗಳನ್ನು ಪಾಲಿಕೆಗೆ ಹಸ್ತಾಂತರಿಸುವ ಸಂದರ್ಭದಲ್ಲಿ ಸಂಬಂಧಪಟ್ಟ ಇಲಾಖೆಯಿಂದ ಈವರೆವಿಗೂ ಕೆರೆಗಳಲ್ಲಿ ಕೈಗೊಂಡಿರುವ ಕಾಮಗಾರಿಗಳ ವಿವರ, ವೆಚ್ಚ, ಪ್ರಸ್ತುತ ಒತ್ತುವರಿಗಳ ವಿವರ, ನ್ಯಾಯಾಲಯಗಳಲ್ಲಿ ಬಾಕಿ ಇರುವ ವ್ಯಾಜ್ಯಗಳ ವಿವರ, ಇತ್ಯಾದಿಗಳನ್ನು ಒಳಗೊಂಡ ಸಮಗ್ರ ಮಾಹಿತಿಯನ್ನು ಜಂಟಿ ತವಾಸಣೆ ಮಾಡಿ ಲಿಖಿತ ರೂಪದಲ್ಲಿ ಹಸ್ತಾಂತರಿಸಲು ಕ್ರಮವಹಿಸುವುದು.

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ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರದ ವ್ಯಾಪ್ತಿಯಿಂದ ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆಗೆ ಹಸ್ತಾಂತರ ಮಾಡುತ್ತಿರುವ ಕೆರೆಗಳು				
ಕ್ರ. ಸಂ.	ಕೆರೆಯ ಹೆಸರು	ತಾಲೂಕು	ಕೆರೆ ವಿಸ್ತೀರ್ಣ	
			ಎಕರೆ	ಗುಂಟೆ
1.	ಬಿ ಚನ್ನಸಂದ್ರ ಕೆರೆ	ಬೆಂ (ಪೂರ್ವ)	42	38
2.	ಬಿ ನಾರಾಯಣಪುರ ಕೆರೆ	ಬೆಂ (ಪೂರ್ವ)	15	6
3.	ಚನ್ನಸಂದ್ರ ಕೆರೆ	ಬೆಂ (ಪೂರ್ವ)	42	38
4.	ಚಿಕ್ಕಬಳ್ಳಂದೂರು ಕೆರೆ	ಬೆಂ (ಪೂರ್ವ)	67	14
5.	ದೊಡ್ಡನಕ್ಕಂದಿ ಕೆರೆ	ಬೆಂ (ಪೂರ್ವ)	118	32
6.	ಗಂಗಶೆಟ್ಟಿ ಕೆರೆ	ಬೆಂ (ಪೂರ್ವ)	21	27
7.	ಗರುಡಾಚಾರ್‌ಪಾಳ್ಯ ಕೆರೆ (ಗೋಕಾಲ)	ಬೆಂ (ಪೂರ್ವ)	5	14
8.	ಗಾರ್ವಿಭಾವಿಪಾಳ್ಯ ಕೆರೆ	ಬೆಂ (ಪೂರ್ವ)	18	4
9.	ಗುಂಜೂರು ಕಾರ್ಮೆಲಾರಂ ಕೆರೆ	ಬೆಂ (ಪೂರ್ವ)	9	17
10.	ಹೊರಮಾವು ಕೆರೆ	ಬೆಂ (ಪೂರ್ವ)	37	14
11.	ಪಗತ್ತೂರು ಕೆರೆ-48	ಬೆಂ (ಪೂರ್ವ)	6	30
12.	ಪಟ್ಟಂದೂರು ಅಗ್ರಹಾರ ಕೆರೆ-124	ಬೆಂ (ಪೂರ್ವ)	16	35
13.	ಪಟ್ಟಂದೂರು ಅಗ್ರಹಾರ ಕೆರೆ-54	ಬೆಂ (ಪೂರ್ವ)	12	37
14.	ಅಮ್ಮತಹಳ್ಳಿ ಕೆರೆ	ಬೆಂ (ಉತ್ತರ)	24	36
15.	ಮಾದವರ ಕೆರೆ	ಬೆಂ (ಉತ್ತರ)	63	18
16.	ಮಲ್ಲಸಂದ್ರ ಗುಡ್ಡಕೆರೆ	ಬೆಂ (ಉತ್ತರ)	6	33
17.	ಮಂಗನಹಳ್ಳಿ ಕೆರೆ	ಬೆಂ (ಉತ್ತರ)	6	22
18.	ನೆಲಗದಿರೇನಹಳ್ಳಿ ಕೆರೆ	ಬೆಂ (ಉತ್ತರ)	19	27
19.	ಮೇಡಿ ಅಗ್ರಹಾರ ಕೆರೆ	ಬೆಂ (ಉತ್ತರ) ಅಪರ	13	15
20.	ಅರಕೆರೆ ಕೆರೆ	ಬೆಂ (ದಕ್ಷಿಣ)	37	21
21.	ಭೈರಸಂದ್ರ ಕೆರೆ / ಚಿಕ್ಕಪೇಟೆ ಕೆರೆ	ಬೆಂ (ದಕ್ಷಿಣ)	15	11
22.	ಚಿಕ್ಕಗೌಡನಪಾಳ್ಯ ಕೆರೆ	ಬೆಂ (ದಕ್ಷಿಣ)	1	33
23.	ದುಬಾಸಿಪಾಳ್ಯ ಕೆರೆ (ವಳಗೇರಹಳ್ಳಿ)	ಬೆಂ (ದಕ್ಷಿಣ)	23	35
24.	ಹೊಸಕೆರೆಹಳ್ಳಿ ಕೆರೆ	ಬೆಂ (ದಕ್ಷಿಣ)	59	26
25.	ಕಂಬತ್ತಹಳ್ಳಿ ಕೆರೆ	ಬೆಂ (ದಕ್ಷಿಣ)	8	7
26.	ಸುಬ್ಬರಾಯನ ಕೆರೆ	ಬೆಂ (ದಕ್ಷಿಣ)	5	10
27.	ಗಟ್ಟಗೆರೆಪಾಳ್ಯ (ಸೋಂಪುರ) ಕೆರೆ	ಬೆಂ (ದಕ್ಷಿಣ)	0	37
28.	ಕಲ್ಯಾಣಿಕುಂಟೆ (ಸಾಯಿಬಾಬ ದೇವಸ್ಥಾನದ ಪಕ್ಕ)	ಬೆಂ (ದಕ್ಷಿಣ)	1	33

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ಆವಣ್ಯ ಇಲಾವೆಯಿಂದ ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆಗೆ ಹಸ್ತಾಂತರ ಮಾಡುತ್ತಿರುವ ಕೆರೆಗಳು				
ಕ್ರ. ಸಂ.	ಕೆರೆಯ ಹೆಸರು	ಗ್ರಾಮದ ಹೆಸರು	ಕೆರೆ ವಿಸ್ತೀರ್ಣ	
			ಎಕರೆ	ಗುಂಟೆ
1	ಪುಟ್ಟೇನಹಳ್ಳಿ ಕೆರೆ	ಪುಟ್ಟೇನಹಳ್ಳಿ-36	29.00	14.00
		ಆಟ್ಟೂರು-49	7.00	26.00
2	ಮಡಿವಾಳ ಕೆರೆ	ಮಡಿವಾಳ-76	166.00	39.00
		ಕೋಡಿ ಬೆಕ್ಕನಹಳ್ಳಿ-23	80.00	9.00
		ರೂಪೇನ ಆಗ್ರವಾರ-11	6.00	10.00
		ಬೆಳ್ಳಿಹಳ್ಳಿ-64	21.00	35.00
3	ಮೈಲಸಂದ್ರ (ಸುನ್ನಕಲ್ಲುಪಾಳೆ) ಕೆರೆ	ಕೆಂಗೇರಿ-58	6.00	2.00
		ಮೈಲಸಂದ್ರ-37	6.00	24.00
4	ಬುಸಗೌಡನ ಕೆರೆ	ಕೆಂಗೇರಿ-66	5.00	28.00
		ಮೈಲಸಂದ್ರ-27	10.00	14.00
5	ಹೆಬ್ಬಾಳ	ಹೆಬ್ಬಾಳ-38	92.00	26.00
6	ನಾಗವಾರ	ನಾಗವಾರ-58	56.00	17.00
7	ವೆಂಗಯ್ಯ ಕೆರೆ/ಕೆ.ಆರ್. ಪುರಂ ಟ್ಯಾಂಕ್	ಸೊನ್ನೆಪ್ಪನಹಳ್ಳಿ-46	26.00	23.00
		ಕೆ.ಆರ್. ಪುರಂ-9	38.00	12.00
8	ಕೆಂಚನಹಳ್ಳಿ ಕೆರೆ	ಕೆಂಚನಹಳ್ಳಿ-33	3.00	39.00
		ಪಟ್ಟಣಗೆರೆ-43		31.00
9	ವೆಂಕೋಜಿರಾವ್ ಕೆರೆ	ಆಗ್ರಾ-11, ವೆಂಕೋಜಿರಾವ್ ಕೆರೆ-11	142.00	29.00

ಪರಮ್ಪುಗಳು;

1. ಎಲ್ಲಾ ಕೆರೆಗಳ ಮೂಲ ಒಡೆತನವು ಸರ್ಕಾರದ್ದಾಗಿದ್ದು, ಕಂದಾಯ ಇಲಾವೆಯಲ್ಲಿ ಉಳಿದಿರತಕ್ಕದ್ದು. ಕೆರೆಗಳ ಮೇಲ್ವಿಚಾರಣೆ, ಅಭಿವೃದ್ಧಿ, ನಿರ್ವಹಣೆ ಮತ್ತು ಒತ್ತುವರಿ ತೆರವುಗೊಳಿಸುವುದು ಹಾಗೂ ಮುಂದೆ ಒತ್ತುವರಿಯಾಗದಂತೆ ತಡೆಗಟ್ಟುವ ಅಂಶಗಳನ್ನೊಳಗೊಂಡಂತೆ ಎಲ್ಲಿ ಹೇಗಿವೆಯೋ ಹಾಗೆ ಹಸ್ತಾಂತರಿಸುವುದು.
2. ಕೆರೆಗಳನ್ನು ಪಾಲಿಕೆಗೆ ಹಸ್ತಾಂತರಿಸುವ ಸಂದರ್ಭದಲ್ಲಿ ಸಂಬಂಧಪಟ್ಟ ಇಲಾವೆಯಿಂದ ಈವರೆವಿಗೂ ಕೆರೆಗಳಲ್ಲಿ ಕೈಗೊಂಡಿರುವ ಕಾಮಗಾರಿಗಳ ವಿವರ, ವೆಚ್ಚ ಪ್ರಸ್ತುತ ಒತ್ತುವರಿಗಳ ವಿವರ, ನ್ಯಾಯಾಲಯಗಳಲ್ಲಿ ಬಾಕಿ ಇರುವ ಪ್ಯಾಜ್ಯಗಳ ವಿವರ, ಇತ್ಯಾದಿಗಳನ್ನು ಒಳಗೊಂಡ ಸಮಗ್ರ ಮಾಹಿತಿಯನ್ನು ಜಂಟಿ ತಪಾಸಣೆ ಮಾಡಿ ಲಿಖಿತ ರೂಪದಲ್ಲಿ ಹಸ್ತಾಂತರಿಸಲು ಕ್ರಮವಹಿಸತಕ್ಕದ್ದು.
3. ಈಗಾಗಲೇ ಅಭಿವೃದ್ಧಿ ಪಡಿಸಿರುವ ಕೆರೆಗಳನ್ನು ಪಾಲಿಕೆಗೆ ಹಸ್ತಾಂತರಿಸುವ ಇಲಾವೆಯು ಕೆರೆಗಳ ವಿರಿಯ ಸ್ಥಿರತೆಯ ಕುರಿತು Stability Analysis ವರದಿಯನ್ನು ಪಾಲಿಕೆಗೆ ಸಲ್ಲಿಸತಕ್ಕದ್ದು.

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4. ಕೆರೆಗಳನ್ನು ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆಗೆ ಹಸ್ತಾಂತರಿಸುವ ಮುನ್ನ ಕೆರೆಗಳ ಗಡಿಬಾಂಧುಗಳನ್ನು ಸ್ಥಳದ ಮೇಲೆ ಗುರುತಿಸಲು ಕ್ರಮವಹಿಸತಕ್ಕದ್ದು.
5. ಕೆರೆಗಳನ್ನು ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲು ಪಾಲಿಕೆಯ ಕೆರೆಗಳು ವಿಭಾಗದ ವತಿಯಿಂದ ವಿವರವಾದ ಯೋಜನಾ ವರದಿಯನ್ನು ತಯಾರಿಸಿ ಕರ್ನಾಟಕ ಕೆರೆ ಸಂರಕ್ಷಣೆ ಮತ್ತು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರದಿಂದ ಅನುಮೋದನೆ ಪಡೆದು ನಿರ್ವಹಿಸತಕ್ಕದ್ದು.
6. ಪಾಲಿಕೆಯಲ್ಲಿರುವ ಕೆರೆಗಳ ವಿಭಾಗದ ವತಿಯಿಂದ ಕೆರೆಗಳನ್ನು ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲು ಕ್ರಮವಹಿಸತಕ್ಕದ್ದು.
7. ಯಾವುದೇ ಕೆರೆ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳನ್ನು KRIDL ನಿಂದ ನಿರ್ವಹಿಸತಕ್ಕದ್ದಲ್ಲ. ಕೆಟಿಟಿಪಿ ಕಾಯ್ದೆಯ ಅನ್ವಯ ಟೆಂಡರ್ ಕರೆದು ಕಾಮಗಾರಿ ನಿರ್ವಹಿಸತಕ್ಕದ್ದು.
8. ಕೆರೆಗಳಲ್ಲಿ ಯಾವುದೇ ವಿಧವಾದ ವಾಣಿಜ್ಯ ಚಟುವಟಿಕೆಗಳನ್ನು ಕೈಗೊಳ್ಳತಕ್ಕದ್ದಲ್ಲ.
9. ಕೆರೆಗಳನ್ನು ಭೋಗ್ಯ ಅಥವಾ ಉಪ ಭೋಗ್ಯಕ್ಕೆ ನೀಡತಕ್ಕದ್ದಲ್ಲ.
10. ಮಾನ್ಯ ನ್ಯಾಯಾಲಯಗಳ ಹಾಗೂ ಹಸಿರು ನ್ಯಾಯಪೀಠದ ಆದೇಶಗಳನ್ವಯ ಒಳಚರಂಡಿ, ತ್ಯಾಜ್ಯ ಹಾಗೂ ಘನತ್ಯಾಜ್ಯ ವಸ್ತುಗಳು ಕೆರೆ ಪ್ರವೇಶಕ್ಕೆ ಪ್ರವೇಶಿಸದಂತೆ ಜಲಮಂಡಳಿ ಹಾಗೂ ಘನತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆ ಸಂಸ್ಥೆಗಳು ಕ್ರಮ ಕೈಗೊಳ್ಳತಕ್ಕದ್ದು.
11. ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆಯು ಸರ್ಕಾರಿ ಆದೇಶ ಸಂಖ್ಯೆ: ಪಿಡಬ್ಲ್ಯೂಡಿ 82 ಐಎಂಐ 85, ದಿನಾಂಕ: 11-02-1988ರಲ್ಲಿ ಮಾಡಲಾದ ಶಿಫಾರಸ್ಸುಗಳನ್ನು ಅನುಸರಿಸತಕ್ಕದ್ದು ಮತ್ತು ಕೆರೆಗಳನ್ನು ರುದ್ಧ ಜಲಕಾಯಗಳಂತೆಯೇ ನಿರ್ವಹಿಸುವುದು, ಹೂಳು ತುಂಬಿದ/ನಿರುಪಯುಕ್ತ ಕೆರೆಗಳನ್ನು ಮೂಲ ಸ್ಥಿತಿಗೆ ಮನರುಜ್ಜೀವನಗೊಳಿಸತಕ್ಕದ್ದು.

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಾನುಸಾರ  
ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,

ಕೆ.ಎ. ಶಿವರಾಜ್  
(ಕೆ.ಎ.ಹಿ.ದಾಯಕರು)  
11/12/2019  
ಸರ್ಕಾರದ ಉಪ ಕಾರ್ಯದರ್ಶಿ-3,  
ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ.

ಇವರಿಗೆ:-

- 1) ಪ್ರಧಾನ ಮಹಾಲೇಖಪಾಲರು (A&E)/(G&SSA)/(E&RSA), ಕರ್ನಾಟಕ, ಬೆಂಗಳೂರು.
- 2) ಸರ್ಕಾರದ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ, ವಿಧಾನಸೌಧ, ಬೆಂಗಳೂರು.
- 3) ಮಾನ್ಯ ಮುಖ್ಯಮಂತ್ರಿಯವರ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ, ವಿಧಾನಸೌಧ, ಬೆಂಗಳೂರು.
- 4) ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿ, ಅರಣ್ಯ, ಪರಿಸರ ಮತ್ತು ಜೀವಶಾಸ್ತ್ರ ಇಲಾಖೆ, ಬಹುಮಹಡಿಗಳ ಕಟ್ಟಡ, ಬೆಂಗಳೂರು.
- 5) ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿ, ಕಂದಾಯ ಇಲಾಖೆ, ಬಹುಮಹಡಿಗಳ ಕಟ್ಟಡ, ಬೆಂಗಳೂರು.
- 6) ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು, ಬಿ.ಎಂ.ಆರ್.ಸಿ.ಎಲ್. ಬೆಂಗಳೂರು.
- 7) ಆಯುಕ್ತರು, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಬೆಂಗಳೂರು.
- 8) ಆಯುಕ್ತರು, ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ, ಬೆಂಗಳೂರು.
- 9) ಮುಖ್ಯ ಅಭಿಯಂತರರು (ಕೆರೆಗಳ ವಿಭಾಗ), ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಬೆಂಗಳೂರು
- 10) ಎಲ್ಲಾ ವಲಯಗಳ ಅಪರ/ಜಂಟಿ/ಉಪ ಆಯುಕ್ತರು, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಬೆಂಗಳೂರು

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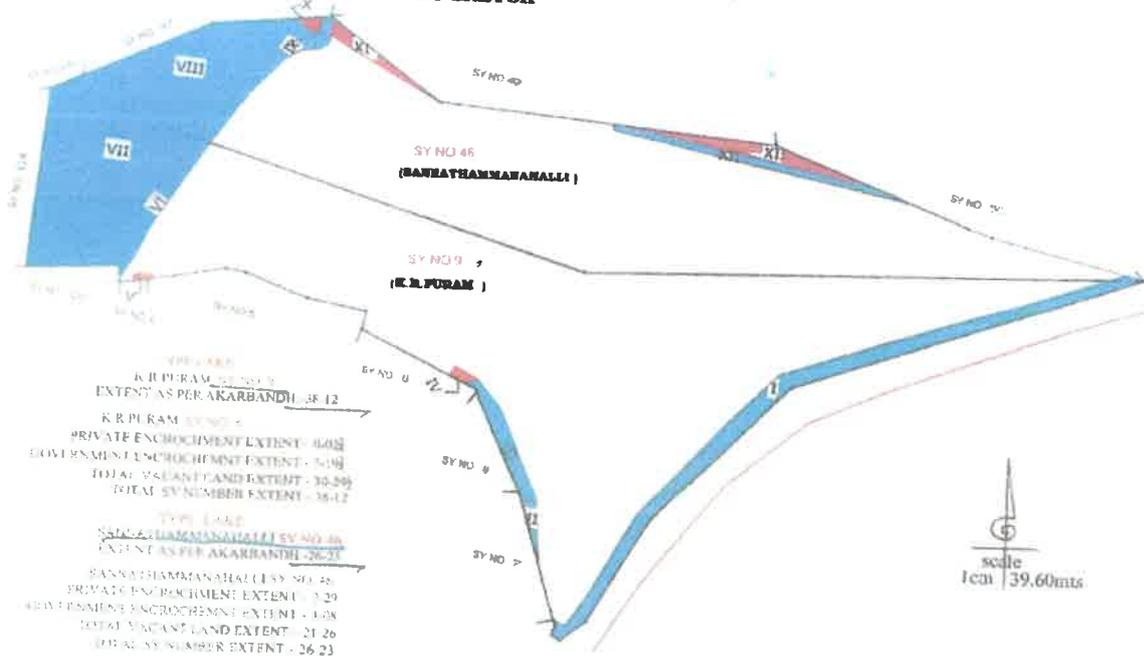
-8-

- (1) ಮುಖ್ಯ ಲೆಕ್ಕಾಧಿಕಾರಿ, ಬೃಹತ್ ಬೆಂಗಳೂರು ಪುರಾಪಾಲಿಕೆ, ಬೆಂಗಳೂರು.
- (2) ಸರ್ಕಾರದ ಆಸ್ತಿ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಯವರ ಆಪ್ತ ಕಾರ್ಯದರ್ಶಿ, ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ, ವಿಶಾಖಾಘಟಕ, ಬೆಂಗಳೂರು.
- (3) ಸರ್ಕಾರದ ಅಧಿಕಾರ ಕಾರ್ಯದರ್ಶಿ (ಜಿಡಿಎ) ಡಾ.ಬಿ. ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ, ವಿಶಾಖಾಘಟಕ, ಬೆಂಗಳೂರು.
- (4) ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು (ತಾಂತ್ರಿಕ ಕೋಶ), ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ, ವಿಶಾಖಾಘಟಕ, ಬೆಂಗಳೂರು.
- (5) ಡಾ.ಬಿ. ರಾಜ್ ಕವಿತಾಪುಸ್ತಕಾಲಯ ಪ್ರತಿಗಳು.

# VENGAIAHANAKERE

## Annexure-2

VILLAGE: K.R.PURAM AND SANNATHAMMANAHALLI HOBALI: K.R.PURAM TALLOK: BANGALURU EAST  
 K.R.PURAM VILLAGE LAKE SURVEY NUMBER 9 AND SANNATHAMMANAHALLI VILLAGE LAKE SURVEY NUMBER 46  
**SURVEY SKETCH**



**K.R.PURAM SY NO 9**  
 EXTENT AS PER AKARBANDHI - 38.12  
 K.R.PURAM SY NO 9  
 PRIVATE ENCROCHMENT EXTENT - 4.02  
 GOVERNMENT ENCROCHMENT EXTENT - 3.09  
 TOTAL VACANT LAND EXTENT - 30.29  
 TOTAL SY NUMBER EXTENT - 36.02

**TYPICAL**  
**SANNATHAMMANAHALLI SY NO 46**  
 EXTENT AS PER AKARBANDHI - 26.21  
 SANNATHAMMANAHALLI SY NO 46  
 PRIVATE ENCROCHMENT EXTENT - 3.29  
 GOVERNMENT ENCROCHMENT EXTENT - 1.08  
 TOTAL VACANT LAND EXTENT - 21.26  
 TOTAL SY NUMBER EXTENT - 26.23

32-1A  
 26-23  
 4/1/2023

ENCROCHEMNT DETAILS IN K.R.PURAM VILLAGE LAKE SY NO. 9					
Sl. No.	Block No.	ENCROACHERS NAME & ADDRESS	EXTENT AREA-0.01A	ENCROCHMENT TYPE	DIRECTION OF ENCROCHMENT AND SY NO
1	I	N H 75 ROAD	2-08	N H 75 ROAD	EAST SIDE OF N H 75 ROAD
2	II	BBMP PARK	0-04	PARK	SOUTH SIDE OF SY NO 7
3	III	BBMP PARK	0-17	PARK	SOUTH SIDE OF SY NO 5
4	IV	HOUSE	0-01½	HOUSE	SOUTH SIDE OF SY NO 6
5	V	HOUSE	0-01½	HOUSE	SOUTH SIDE OF SY NO 4
6	VI	ROAD	0-16	ROAD	WEST SIDE OF SY NO 114
7	VII	BBMP PARK	4-15	PARK	WEST SIDE OF SY NO 114
TOTAL ENCROCHMENTS EXTENT			7-22½		
SANNATHAMMANAHALLI VILLAGE LAKE SY NO. 46 ENCROCHMENTS DETAILS					
8	VIII	BBMP PARK	3-12	PARK	WEST SIDE OF SY NO 28,47
9	IX	ROAD	0-17	ROAD	WEST SIDE OF SY NO 28,47
10	X	TEMPLE (PRIVATE)	0-02	TEMPLE	NORTH SIDE OF SY NO 47
11	XI	HOUSES	0-09	HOUSES	NORTH SIDE OF SY NO 49
12	XII	ROAD	0-19	ROAD	NORTH SIDE OF SY NO 49,50
13	XIII	PRIVATE VACANT LAND	0-18	VACANT LAND	NORTH SIDE OF SY NO 49,50
TOTAL ENCROCHMENTS EXTENT			4-37		

1 THIS COLOUR ■ SHOWN IN MAP ARE PRIVATE ENCROCHMENT.

2 THIS COLOUR ■ SHOWN IN MAP ARE GOVERNMENT ENCROCHMENT.

PREPARED BY  
 S. S. Ganesan

*(Handwritten signature)*  
 6/11/23

*(Handwritten signature)*  
 6/11/23



ಜ್ಯಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ

ಕಾರ್ಯಪಾಲಕ ಅಧ್ಯಯನಕರರು-1 ರವರ ಕಛೇರಿ, ಕೆರೆಗಳ ವಿಭಾಗ, ಜ್ಯಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ನಂ. 306, 3ನೇ ಮಹಡಿ, ಅನೇಕ್ ಕಟ್ಟಡ-03, ಎಸ್.ಆರ್ ವೃತ್ತ, ಬೆಂಗಳೂರು-02.

ನಂ: ಕ.ಆ-1(ಕೆರೆಗಳು),ಎ.ಆರ್ / 21-22

ದಿನಾಂಕ: 10/01/2022

ರವರಿಗೆ,

ಭೂದಾಖಲೆಗಳ ಕಾರ್ಯಕ ನಿರ್ದೇಶಕರು,  
ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು,  
ಬೆಂಗಳೂರು ನಗರ ಪಟ್ಟಣ,  
ಬೆಂಗಳೂರು.

ವಿಷಯ: ಬೆಂಗಳೂರು ನಗರ ಪಟ್ಟಣ ಜ್ಯಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿನ ಬೆಂಗಳೂರು ಕೆರೆಯ ಗಡಿಪಾರಾಮಿಗಳನ್ನು ಸ್ವೀಕರಿಸಿ ಗುರುತಿಸಿ ಕೊಡುವ ಬಗ್ಗೆ.

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ಭೂಮಿ ನಿರೀಕ್ಷಾ ಕಾರ್ಯದಡಿ, ಬೆಂಗಳೂರು ನಗರ ಪಟ್ಟಣ ಜ್ಯಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿನ ಕೆ.ಆರ್.ಪುರಂ ವಿಭಾಗ ಕಡಾ ಕ್ಷೇತ್ರದಲ್ಲಿರುವ ಸೋಗ್ಗತ್ತಮ್ಮನಹಳ್ಳಿ ಗ್ರಾಮ ಸರ್ವೆ ನಂ. 46 ಲಿ 24 ಎಕರೆ 37 ಗುಂಟೆ ಹಾಗೂ ಕೆ.ಆರ್.ಪುರಂ ಗ್ರಾಮ ಸರ್ವೆ ನಂ 9 ರಲ್ಲಿ 38 ಎಕರೆ 12 ಗುಂಟೆ ಪ್ರದೇಶದಲ್ಲಿರುವ ಬೆಂಗಳೂರು ಕೆರೆಯನ್ನು ಪಾಲಿಕೆಯ ಕೆರೆಗಳ ವಿಭಾಗದಿಂದ ಅಧಿವೃದ್ಧಿ ಪಡಿಸಲು ಕೈಗೊಂಡಿದ್ದು, ಸವರಿ ಕೆರೆಯ ಗಡಿಪಾರಾಮಿಗಳನ್ನು ಗುರುತಿಸಿಕೊಡಲು ಮತ್ತು ಕೆರೆಯ ವ್ಯಾಪ್ತಿಯನ್ನು ನಿರೀಕ್ಷಾ ಭೂಮಾಪಕರನ್ನು ನಿರೀಕ್ಷಿಸಿಕೊಡಲು ಕೋರಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

ಕಾರ್ಯಪಾಲಕ ಅಧ್ಯಯನಕರರು-1  
ಕೆರೆಗಳು ವಿಭಾಗ, ಎ.ಆರ್.ಎಂ.ಪಿ

ಸ್ವತಿಯನ್ನು

1. ಕೆ.ಆರ್.ಪುರಂ, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಕೆ.ಆರ್ ಪುರಂ, ಬೆಂಗಳೂರು ನಗರ ಮಹಾನಗರ ಪಾಲಿಕೆ

ಕೊಡುವುದು

# Annexure-4

**NAME OF THE LAKE: VENGAIAHNA KERE KR PURAM, IN WARD NO- 52.**



LEGENDA	
NAME OF THE VILLAGE & EXTENT	Seemathammannaahalli Sy No 46 & 52, 53, 54 2 Krishnarajapuram Sy No 9, 10, 11, 12
AREA AS PER CERTIFIED SKETCH	64 A & 35GU
AREA AS PER AS SHOWN BY SURVEYOR	57 A & 28GU
NH75 OCCUPIED LAKE AREA	2 A & 8GU
TOTAL AREA	59 A & 28GU
DIFFERENCE	5 A & 7GU

SHRI SANKAR BHASKAR MATHUR  
OFFICE NO. 112, PONDY AIR FORCE  
ROAD, CHENNAI - 600 026

TITLE: SCHEMATIC COMPARISON			
DATE	SCALE	DATE	SCALE
DESIGNED BY	CHECKED BY	APPROVED BY	DATE



ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ

ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ರವರ ಕಛೇರಿ, ಕೆರೆಗಳು ವಿಭಾಗ, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ನಂ. 306, 3ನೇ ಮಹಡಿ, ಆನೆಕೆ ಕಟ್ಟಡ-03, ಎನ್.ಆರ್ ವೃತ್ತ, ಬೆಂಗಳೂರು-02.

ಸಂ: ಸ.ಕ.ಆ.ಆ/(ಕೆರೆಗಳು)/ವಿ.ಆರ್/329/21-22

ದಿನಾಂಕ: 13/03/2022

ರವರಿಗೆ,

ಭೂದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು,

ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು,

ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ,

ಬೆಂಗಳೂರು.

ವಿಷಯ: ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆಯ ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿನ ವೆಂಗಯ್ಯನ ಕೆರೆಯ ಮೋಜಣಿ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: ಈ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ: ಕ.ಆ-1/(ಕೆರೆಗಳು)/ವಿ.ಆರ್/329/21-22.ದಿನಾಂಕ:7-2-2022.

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ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆಯ ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿನ ಕೆ.ಆರ್.ಪುರಂ ವಿಭಾಗ ಸಭಾ ಕ್ಷೇತ್ರದಲ್ಲಿರುವ ವೆಂಗಯ್ಯನ ಕೆರೆಯನ್ನು ಈ ಕಛೇರಿ ವತಿಯಿಂದ ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲಾಗುತ್ತಿದ್ದು ಉಲ್ಲೇಖ (1) ರ ಪತ್ರದಲ್ಲಿ ಸದರಿ ಕೆರೆಯ ಗಡಿಬಾಂದುಗಳನ್ನು ಸ್ಥಳದ ಮೇಲೆ ಗುರುತಿಸಿ ಕೋಡಲು ತಮ್ಮ ಕೋರಲಾಗಿರುತ್ತದೆ.

ಈ ಮೇರೆಗೆ ದಿನಾಂಕ: 10-03-2022 ರಂದು ತಮ್ಮ ಕಛೇರಿಯ ಮೋಜಣಿದಾರರಾದ ಶ್ರೀ. ಗಂಗ ಮರಿಗೌಡ ರವರು ಮೋಜಣಿ ಮಾಡಿ ಈ ಕಛೇರಿಯ ಸಹಾಯಕ ಅಭಿಯಂತರರು ಮತ್ತು ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರಿಗೆ ಗಡಿಬಾಂದುಗಳನ್ನು ತೋರಿಸಿಕೊಟ್ಟಿರುತ್ತಾರೆ. ಸದರಿಯವರು ತೋರಿಸಿರುವ ಗಡಿ ಬಾಂದುಗಳ ಒಳಗಿನ ಪ್ರದೇಶವನ್ನು ಟೋಟಲ್ ಸ್ವೇಷನ್ ಉಪಕರಣದ ಮೂಲಕ ಮೋಜಣಿ ಮಾಡಲಾಗಿದ್ದು ಒಟ್ಟು 59 ಎಕರೆ 28 ಗುಂಟೆ ಪ್ರದೇಶವಿರುತ್ತದೆ (ಎಲ್ಲಾ ಒತ್ತುಪರಿಗಳನ್ನು ಮತ್ತು ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ ಸೇರಿವಂತೆ).

ಆದರೆ ದಿನಾಂಕ: 16-11-2021 ರಂದು ತಮ್ಮ ಕಛೇರಿಯಿಂದ ತಯಾರಿಸಿರುವ ಸರ್ವೆ ನಕ್ಷೆಯಂತೆ ವೆಂಗಯ್ಯನ ಕೆರೆಗೆ ಸೇರುವ ಸೋನ್ನತಮ್ಮನಹಳ್ಳಿ ಗ್ರಾಮ ಸರ್ವೆ ನಂ. 46 ಲ್ಲಿ 26 ಎಕರೆ 23 ಗುಂಟೆ ಹಾಗೂ ಕೆ.ಆರ್.ಪುರಂ ಗ್ರಾಮ ಸರ್ವೆ ನಂ 9 ರಲ್ಲಿ 38 ಎಕರೆ 12 ಗುಂಟೆ ಒಟ್ಟು 64 ಎಕರೆ 35 ಗುಂಟೆ ಪ್ರದೇಶದಲ್ಲಿರುವುದಾಗಿ ನಮೂದಿಸಲಾಗಿರುತ್ತದೆ.

O/c

  
ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ

ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು-ಕೆ.ಆರ್.ಪುರಂ, ಕೆರೆಗಳು ವಿಭಾಗ,  
ನಂ.306, 3ನೇ ಮಹಡಿ, ಅನೇಕ್ ಕಟ್ಟಡ-03, ಎನ್.ಆರ್ ವೃತ್ತ, ಬೆಂಗಳೂರು-02.

ಸಂ:ಕಾ.ಆ/ಕೆ.ಆರ್.ಪುರಂ-ಕೆರೆಗಳು/ಓ.ಆರ್/1748/2022-23

ದಿನಾಂಕ: 25/11/2022

ರವರಿಗೆ,

ಭೂವಾವಿಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು,  
ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು,  
ಕೆ.ಆರ್.ಪುರಂ,  
ಬೆಂಗಳೂರು

ವಿಷಯ: ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆಯ ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿನ  
ವೆಂಗಯ್ಯನ ಕೆರೆಯ ಮೋಜಣಿ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: 1. ಕೆರೆಗಳು ಕಛೇರಿಯ ಪತ್ರ ಸಂಖ್ಯೆ: ಸ.ಕಾ.ಆ/(ಕೆರೆಗಳು)/ಓ.ಆರ್/91/21-22,  
ದಿನಾಂಕ:17-3-2022

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ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆಯ ಬೃಹತ್ ಬೆಂಗಳೂರು  
ಮಹಾನಗರ ಪಾಲಿಕೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿನ ಕೆ.ಆರ್.ಪುರಂ ವಿಧಾನ ಸಭಾ ಕ್ಷೇತ್ರದಲ್ಲಿರುವ ವೆಂಗಯ್ಯನ ಕೆರೆಯನ್ನು ಈ  
ಕಛೇರಿ ಪತಿಯಿಂದ ಅಭಿವೃದ್ಧಿ ಪಡಿಸಲಾಗುತ್ತಿದ್ದು, ಸದರಿ ಕೆರೆಯ ಗಡಿಬಾಂದುಗಳನ್ನು ಸ್ಥಳದ ಮೇಲೆ  
ಸುರಕ್ಷಿಸಿ ಕೊಡಲು ತಮ್ಮ ಕೋರಲಾಗಿದ್ದ ಮೇರೆಗೆ ದಿನಾಂಕ: 10-03-2022 ರಂದು ತಮ್ಮ ಕಛೇರಿಯ  
ಮೋಜಣಿದಾರರಾದ ಶ್ರೀ. ಗಂಗ ಮರಿಗೌಡ ರವರು ಮೋಜಣಿ ಮಾಡಿ ಈ ಕಛೇರಿಯ ಸಹಾಯಕ  
ಅಭಿಯಂತರರು ಮತ್ತು ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರಿಗೆ ಗಡಿಬಾಂದುಗಳನ್ನು  
ತೋರಿಸಿಕೊಟ್ಟಿರುತ್ತಾರೆ. ಸದರಿಯವರು ತೋರಿಸಿರುವ ಗಡಿ ಬಾಂದುಗಳ ಒಳಗಿನ ಪ್ರದೇಶವನ್ನು ಟೋಟಲ್  
ಸ್ವೀಪ್ ಉಪಕರಣದ ಮೂಲಕ ಮೋಜಣಿ ಮಾಡಲಾಗಿದ್ದು ಒಟ್ಟು 59 ಎಕರೆ 28 ಗುಂಟೆ ಪ್ರದೇಶವಿರುತ್ತದೆ  
(ಎಲ್ಲಾ ಒತ್ತುವರಿಗಳನ್ನು ಮತ್ತು ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ ಸೇರಿದಂತೆ).

ಆದರೆ ದಿನಾಂಕ: 16-11-2021 ರಂದು ತಮ್ಮ ಕಛೇರಿಯಿಂದ ತಯಾರಿಸಿರುವ ಸರ್ವೆ ನಕ್ಷೆಯಂತೆ  
ವೆಂಗಯ್ಯನ ಕೆರೆಗೆ ಸೇರುವ ಸೂಕ್ಷ್ಮತಮ್ಮನಹಳ್ಳಿ ಗ್ರಾಮ ಸರ್ವೆ ನಂ. 46 ಲ್ಲಿ 26 ಎಕರೆ 23 ಗುಂಟೆ ಹಾಗೂ  
ಕೆ.ಆರ್.ಪುರಂ ಗ್ರಾಮ ಸರ್ವೆ ನಂ 9 ರಲ್ಲಿ 38 ಎಕರೆ 12 ಗುಂಟೆ ಒಟ್ಟು 64 ಎಕರೆ 35 ಗುಂಟೆ  
ಪ್ರದೇಶದಲ್ಲಿರುವುದಾಗಿ ನಮೂದಿಸಲಾಗಿರುತ್ತದೆ.

EK092652164IN IVR:697509265216

SP BENGALURU CORPORATION BUILDING 5,0

Counter No:3.25/11/2022.13:51

To:BNDD DHAKALEG,BANGALORE NAGARA

PIN:560001, Bengaluru G.P.O.

From:EXE ENGINEER BBMP,BG

Wt:10ms

Am:17.70(Cash)Tax:2.70

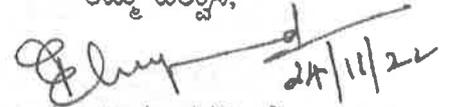
<Track on www.indiapost.gov.in>

ಈ ಕಛೇರಿಯ ಅಭಿಯಂತರರಿಗೆ ಸ್ಥಳದ ಮೇಲೆ ತೋರಿಸಿರುವ ಗಡಿಬಾಂದುಗಳಿಗೆ ಹಾಗೂ ತಮ್ಮ ಕಛೇರಿಯ ಸರ್ವೆ ನಕ್ಷೆಗೆ ಹೋಲಿಸಿದಾಗ 5 ಎಕರೆ 7 ಗುಂಟೆ ಪ್ರದೇಶವು ವ್ಯತ್ಯಾಸವಿದ್ದು, ಈ ಬಗ್ಗೆ ಸ್ಥಳ ಪರಿಶೀಲಿಸಿ ಸರ್ವೆ ನಕ್ಷೆಗೆ ಅನುಗುಣವಾಗಿ ಮತ್ತೊಮ್ಮೆ ಮೋಜಣಿ ಮಾಡಿ ನಿಖರವಾಗಿ ಗಡಿಬಾಂದುಗಳನ್ನು ಗುರುತಿಸಿ ಕೊಡಬೇಕಾಗಿ ಅಥವಾ ಗುರುತಿಸಿಕೊಟ್ಟಿರುವ 59 ಎಕರೆ 28 ಗುಂಟೆ ಪ್ರದೇಶಕ್ಕೆ ಮರು ಸರ್ವೆ ನಕ್ಷೆ ತಯಾರಿಸಿ ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಈಗಾಗಲೇ ಉಲ್ಲೇಖ (1) ರಂತೆ ತಮಗೆ ಪತ್ರ ಮುಖೇನ ಕೋರಲಾಗಿರುತ್ತದೆ.

ಸದರಿ ವೆಂಗಯ್ಯನ ಕೆರೆಯ ಅಭಿವೃದ್ಧಿ ಬಗ್ಗೆ ಮಾನ್ಯ ಹಸಿರು ನ್ಯಾಯಾಧಿಕರಣದಲ್ಲಿ ಪ್ರಕರಣವು ಚಾಲ್ತಿಯಲ್ಲಿದ್ದು, ಮಾನ್ಯ ನ್ಯಾಯಾಲಯದ ಆದೇಶದಂತೆ ಕೆರೆ ಸಂರಕ್ಷಣೆಗಾಗಿ ಮೀಸಲಿರಿಸಿರುವ ಅನುದಾನದಲ್ಲಿ ಜೈನ್ ಲಿಂಕ್ ತಂತಿ ಬೇಲಿ ಕಾಮಗಾರಿ ಕೈಗೊಳ್ಳಲು ವಿಳಂಬವಾಗುತ್ತಿದೆ. ಹಾಗೂ ಸದರಿ ಕೆರೆಗೆ ತಂತಿ ಬೇಲಿ ಪೂರ್ಣಗೊಳ್ಳುವ ಕಾರಣ ದುಷ್ಕರ್ಮಿಗಳು ರಾತ್ರಿ ವೇಳೆಯಲ್ಲಿ ಕೆರೆ ಅಂಗಳಕ್ಕೆ ಕಟ್ಟಡ ತ್ಯಾಜ್ಯ ಸುರಿಯುತ್ತಿರುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ. ಅಲ್ಲದೆ ಈ ಭಾಗಗಳಲ್ಲಿ ಅನಧಿಕೃತ ಒತ್ತುವರಿ ಮಾಡಿಕೊಳ್ಳುವ ಸಂಭವವಿದ್ದು, ಇವುಗಳನ್ನು ತಡೆಗಟ್ಟಲು ತುರ್ತಾಗಿ ಕೆರೆಗೆ ಜೈನ್ ಲಿಂಕ್ ತಂತಿ ಬೇಲಿ ನಿರ್ಮಿಸಬೇಕಿರುತ್ತದೆ.

ಆದ್ದರಿಂದ ತಾವು ಈ ಕೂಡಲೇ ವೆಂಗಯ್ಯನ ಕೆರೆಯ ಸರ್ವೆ ನಕ್ಷೆಗೆ ಅನುಗುಣವಾಗಿ ಮರು ಮೋಜಣಿ ಮಾಡಿ ನಿಖರವಾಗಿ ಗಡಿಬಾಂದುಗಳನ್ನು ಗುರುತಿಸಿಕೊಡಬೇಕಾಗಿ ಅಥವಾ ಗುರುತಿಸಿಕೊಟ್ಟಿರುವ 59 ಎಕರೆ 28 ಗುಂಟೆ ಪ್ರದೇಶಕ್ಕೆ ಮರು ಸರ್ವೆ ನಕ್ಷೆ ತಯಾರಿಸಿ ಈ ಕಛೇರಿಗೆ ಸಲ್ಲಿಸಲು ಮತ್ತೊಮ್ಮೆ ಕೋರಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,



ಕ್ರಾಯಪಾಲಕ ಅಭಿಯಂತರರು-ಕೆ.ಆರ್.ಪುರಂ  
ಕೆರೆಗಳು ವಿಭಾಗ, ಬಿ.ಬಿ.ಎಂ.ಪಿ

ಪ್ರತಿಯನ್ನು:

1. ಮುಖ್ಯ ಅಭಿಯಂತರರು, ಕೆರೆಗಳು ರವರ ಮಾಹಿತಿಗಾಗಿ ಸಲ್ಲಿಸಿದೆ.
2. ತಹಶೀಲ್ದಾರರು, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ರವರ ಮಾಹಿತಿಗಾಗಿ ಕಳುಹಿಸಿದೆ.
3. ಭೂದಾಖಲೆಗಳ ಜಂಟಿ ನಿರ್ದೇಶಕರು, ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ ರವರ ಮಾಹಿತಿಗಾಗಿ ಕಳುಹಿಸುತ್ತಾ, ಈ ಕುರಿತು ಮುಂದಿನ ಅಗತ್ಯ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಕೋರಿದೆ.
4. ಕಛೇರಿ ಪ್ರತಿ











Annexure - 6.



**ROAD FORMATION**



**SURVEY POINT NEAR ROAD FORMATION**

### Annexure-6



**VENGAINAKERE LAKE BOUNDARY LINE**



**NEW ROAD FORMATION  
AREA**

**GIVEN SURVEY POINT**

**VENGAINAKERE LAKE BOUNDARY LINE**



ಬಿ. ಎಂ. ಪಿ. ಮುಖ್ಯ ಆಯುಕ್ತರವರ ಆಜ್ಞಾ ಕಾರ್ಯಾಲಯ  
ಸಂಖ್ಯೆ ಪಿ. ಎಸ್. ಆರ್. ( ) 1946  
ದಿನಾಂಕ: 7/9/2022

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ನಡವಳಿಗಳು

ವಿಷಯ: ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ನಅಇ 307 ಸಿಎಸ್‌ಎಸ್ 2020, ದಿನಾಂಕ: 27-07-2021 ರ 15ನೇ ಹಣಕಾಸು ಆಯೋಗದ ಅನುದಾನದಡಿಯಲ್ಲಿ ಕೈಗೊಳ್ಳಲು ಉದ್ದೇಶಿಸಿರುವ "Rejuvenation and Developmental Work to Vengaiahna Kere" ರಂತೆ (ಅನುಬಂಧ-1ರ ಕ್ರಮ ಸಂಖ್ಯೆ: 07) ಕಾಮಗಾರಿಯ ಅಂದಾಜು ಮೊತ್ತ ರೂ.8.00 ಕೋಟಿಗಳಿಗೆ ಆಡಳಿತಾತ್ಮಕ ಅನುಮೋದನೆ ಮತ್ತು ಟೆಂಡರ್‌ಗೆ ಅನುಮೋದನೆ ನೀಡುವ ಬಗ್ಗೆ.

ಎ.ಆ.ಯೋಜನೆ

- ಓದಲಾಗಿದೆ:
1. ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ನಅಇ 307 ಸಿಎಸ್‌ಎಸ್ 2020, ದಿನಾಂಕ: 27-07-2021.
  2. ಮುಖ್ಯ ಆಯುಕ್ತರು, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ರವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಮು.ಆ/ ಬಿಬಿಎಂಪಿ/ ಪಿ.ಆರ್(ಜಿ)/ 634/ 2022-23, ದಿನಾಂಕ: 21-05-2022 / 13-06-2022.
  3. ದಿನಾಂಕ: 08-07-2022 ರಂದು ನಡೆದ ಅಧಿಕಾರಯುಕ್ತ ಸಮಿತಿ ಸಭೆಯ ನಡವಳಿ.

\* \* \* \* \*

ಪ್ರಸ್ತಾವನೆ:

ಮೇಲೆ ಕ್ರಮ ಸಂಖ್ಯೆ (1) ರಲ್ಲಿ ಓದಲಾದ ದಿನಾಂಕ: 27-07-2021ರ ಆದೇಶದಲ್ಲಿ, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ 15ನೇ ಹಣಕಾಸು ಆಯೋಗದಡಿಯಲ್ಲಿ 2020-21ನೇ ಸಾಲಿಗೆ ನೀರು ಸರಬರಾಜು ಹಾಗೂ ಘನತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆ ಸುಧಾರಣೆಗಾಗಿ ನಿಗದಿಯಾಗಿರುವ ಒಟ್ಟು ರೂ.27900-00 ಲಕ್ಷಗಳ ಪೈಕಿ, ರೂ.18030-00 ಲಕ್ಷಗಳ ಅನುದಾನದ ಮೊತ್ತಕ್ಕೆ ಅನುಬಂಧ-1, 2 ಮತ್ತು 3 ರಲ್ಲಿ ಪಟ್ಟಿ ಮಾಡಿರುವ ಒಟ್ಟು 147 ಸಂಖ್ಯೆಯ ಕಾಮಗಾರಿಗಳನ್ನೊಳಗೊಂಡ ಸೂಕ್ಷ್ಮ ಮಟ್ಟದ ಕ್ರಿಯಾಯೋಜನೆಗೆ (Micro Plan) ಸರ್ಕಾರದ ಅನುಮೋದನೆ ನೀಡಿ ಆದೇಶಿಸಲಾಗಿರುತ್ತದೆ. ಸದರಿ ಆದೇಶದ ಅನುಬಂಧ-1ರ ಕ್ರಮ ಸಂಖ್ಯೆ: 06 ರ "Rejuvenation and Developmental Work to Vengaiahna Kere" ಕಾಮಗಾರಿಗೆ ಒಟ್ಟು ರೂ.800.00 ಲಕ್ಷಗಳ ಅನುದಾನ ನಿಗದಿಪಡಿಸಲಾಗಿರುತ್ತದೆ.

TA  
13/9/2022  
EE (Mabellava)

ಮೇಲೆ ಕ್ರಮ ಸಂಖ್ಯೆ (2) ರಲ್ಲಿ ಓದಲಾದ ದಿನಾಂಕ: 09-06-2022ರ ಪತ್ರದಲ್ಲಿ, ಮುಖ್ಯ ಆಯುಕ್ತರು, ಬಿಬಿಎಂಪಿ ರವರು ಸರ್ಕಾರವು 2020-21ನೇ ಸಾಲಿನ "15ನೇ ಹಣಕಾಸು ಯೋಜನೆ" ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ನಅಇ 307 ಸಿ.ಎಸ್.ಎಸ್ 2020, ದಿನಾಂಕ: 27-07-2021 ರಂತೆ ಅನುಬಂಧ-1ರ ಕ್ರ.ಸಂ. 06 ರಲ್ಲಿನ "Rejuvenation and Developmental Work to Vengaiahna Kere" ಕಾಮಗಾರಿಗೆ ಅನುಮೋದನೆ ನೀಡಿರುತ್ತದೆ.

ಸದರಿ ಕಾಮಗಾರಿಗೆ ದಿನಾಂಕ: 04-10-2021 ರಂದು ದ್ವಿ-ಲಕೋಟಿ ಪದ್ಧತಿಯಲ್ಲಿ ಕಾಮಗಾರಿ ಟೆಂಡರ್ ಪ್ರಕಟಣೆ ಸಂಖ್ಯೆ: ಕಾ.ಅ-1/(ಕೆರೆಗಳು)/ಟೆಂಡರ್/18/2021-22 ರಂತೆ ರೂ.6,97,79,357.32 ಗಳಿಗೆ (ಟೆಂಡರ್‌ಗಿಟ್ಟು ಮೊತ್ತ) ಟೆಂಡರ್ ಆಹ್ವಾನಿಸಲಾಗಿರುತ್ತದೆ. ಸದರಿ ಕಾಮಗಾರಿಯ ತಾಂತ್ರಿಕ ಬಿಡ್‌ನ್ನು ದಿನಾಂಕ: 08-11-2021 ರಂದು ತೆರೆಯಲಾಗಿದ್ದು, ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆಯಲ್ಲಿ ಮೂವರು ಬಿಡ್‌ದಾರರು ಭಾಗವಹಿಸಿದ್ದು, ತಾಂತ್ರಿಕ ಬಿಡ್‌ನ ವಿವರಗಳು ಈ ಕೆಳಕಂಡಂತಿರುತ್ತದೆ ಎಂದು ಮುಖ್ಯ ಆಯುಕ್ತರು, ಬಿಬಿಎಂಪಿ ರವರು ತಿಳಿಸಿರುತ್ತಾರೆ.

.. 2/-

*[Handwritten Signature]*

446/22-23  
12/9/2022

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ಕ್ರ. ಸಂ	ಕಾಮಗಾರಿಯ / ಯೋಜನೆಯ ಹೆಸರು	ಅಂದಾಜು ಮೊತ್ತ (ರೂ. ಲಕ್ಷಗಳಲ್ಲಿ)	ಟೆಂಡರ್‌ಗಿಟ್ಟ ಮೊತ್ತ (ರೂ. ಲಕ್ಷಗಳಲ್ಲಿ)	ಟೆಂಡರ್‌ನಲ್ಲಿ ಭಾಗವಹಿಸಿರುವ ಗುತ್ತಿಗೆದಾರರು	ಷರಾ
1	Rejuvenation and Developmental Work to Vengiahna Kere	800.00	697.79	ಶ್ರೀ ಪನ್ನಕೂಜಿಯಿಲ್ ಜೋಸಫ್ ಬೇಬಿ (ಮೆ   ಪಿ.ಜಿ.ಬಿ. ಇಂಜಿನಿಯರ್ಸ್ ಪ್ರೈ. ಲಿ.)	Technically Qualified
2				ಶ್ರೀ ಬೆಳ್ಳಿಬಟ್ಟು ಹೆಂಜಾ ರೆಡ್ಡಿ ಕೃಷ್ಣ ರೆಡ್ಡಿ (ಸೌಹಾರ್ದ ಇನ್‌ಫ್ರಾ-ಟೆಕ್ ಪ್ರೈ. ಲಿ.)	Technically Qualified
3				ಶ್ರೀ ನಾರಾಯಣಸ್ವಾಮಿ ಶ್ರೀನಿವಾಸ ಮೂರ್ತಿ (ಮೆ   ಪರಿಚಿತ ಕನ್ಸ್ಟ್ರಕ್ಷನ್)	Technically Qualified

ಬಿಡ್‌ದಾರರುಗಳಾದ ಶ್ರೀ. ಪನ್ನಕೂಜಿಯಿಲ್ ಜೋಸಫ್ ಬೇಬಿ (ಮೆ|| ಪಿ.ಜಿ.ಬಿ. ಇಂಜಿನಿಯರ್ಸ್ ಪ್ರೈ. ಲಿ.) ಶ್ರೀ. ಬೆಳ್ಳಿಬಟ್ಟು ಹೆಂಜಾ ರೆಡ್ಡಿ ಕೃಷ್ಣ ರೆಡ್ಡಿ (ಸೌಹಾರ್ದ ಇನ್‌ಫ್ರಾ-ಟೆಕ್ ಪ್ರೈ. ಲಿ.) ಮತ್ತು ಶ್ರೀ.ನಾರಾಯಣಸ್ವಾಮಿ ಶ್ರೀನಿವಾಸ ಮೂರ್ತಿ (ಮೆ|| ಪರಿಚಿತ ಕನ್ಸ್ಟ್ರಕ್ಷನ್) ರವರು ತಾಂತ್ರಿಕವಾಗಿ ಅರ್ಹರಾಗಿದ್ದ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ದಿನಾಂಕ: 17-02-2022 ರಂದು ಆರ್ಥಿಕ ಬಿಡ್‌ಗಳನ್ನು ಮುಖ್ಯ ಅಭಿಯಂತರರು, ಕೆರೆಗಳು ರವರ ಅನುಮೋದನೆಯ ಮೇರೆಗೆ ತೆರೆಯಲಾಗಿರುತ್ತದೆ. ಸದರಿ ತಾಂತ್ರಿಕ ಬಿಡ್‌ಗಳನ್ನು ಟೆಂಡರ್ ಪರಿಶೀಲನಾ ಸಮಿತಿಯ ಮುಂದೆ ದಿನಾಂಕ: 26-05-2022 ರಂದು ಮಂಡಿಸಿ ಈಗಾಗಲೇ ತೆರೆದಿರುವ ಬಿಡ್‌ಗಳಿಗೆ ಘಟನೋತ್ತರ ಅನುಮೋದನೆ ಕೋರಿ ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸಿದ್ದು, ಸಮಿತಿಯು ಘಟನೋತ್ತರ ಅನುಮೋದನೆ ನೀಡಿ ತೀರ್ಮಾನಿಸಿರುತ್ತದೆ.

ಮುಂದುವರೆದು, ಸದರಿ ಟೆಂಡರ್‌ನ ಆರ್ಥಿಕ ಬಿಡ್‌ನಲ್ಲಿ ಕನಿಷ್ಠ ದರ ನಮೂದಿಸಿರುವ ಗುತ್ತಿಗೆದಾರರಾದ ಶ್ರೀ ಪನ್ನಕೂಜಿಯಿಲ್ ಜೋಸಫ್ ಬೇಬಿ (ಮೆ|| ಪಿ.ಜಿ.ಬಿ. ಇಂಜಿನಿಯರ್ಸ್ ಪ್ರೈ. ಲಿ.) ರವರು ರೂ.6,48,95,393.55 ಗಳನ್ನು (ಜಿಎಸ್‌ಟಿ ಹೊರತುಪಡಿಸಿ) ನಮೂದಿಸಿದ್ದು, 2018-19ನೇ ಸಾಲಿನ ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆಯ ದರಪಟ್ಟಿ ಹಾಗೂ 2018-19ನೇ ಸಾಲಿನ ಸಣ್ಣ ನೀರಾವರಿ ಇಲಾಖೆಯ ದರಪಟ್ಟಿಗಳಿಗೆ ಹೋಲಿಸಿದಾಗ ಶೇಕಡ (-)7.00% ರಷ್ಟು ಕಡಿಮೆ ಇರುತ್ತದೆ. ವಿವರ ಈ ಕೆಳಕಂಡಂತಿದೆ ಎಂದು ಮುಖ್ಯ ಆಯುಕ್ತರು, ಬಿಬಿಎಂಪಿ ರವರು ತಿಳಿಸಿರುತ್ತಾರೆ.

ಕ್ರ. ಸಂ	ಗುತ್ತಿಗೆದಾರರ ಹೆಸರು	ಟೆಂಡರ್‌ಗಿಟ್ಟ ಮೊತ್ತ 2018-19ರ ಅನುಮೋದಿತ ದರಗಳಿಗೆ ಹೋಲಿಸಿದಾಗ (ಜಿಎಸ್‌ಟಿ ಹೊರತುಪಡಿಸಿ)	ಗುತ್ತಿಗೆದಾರರು ನಮೂದಿಸಿರುವ ದರಗಳು (ಜಿಎಸ್‌ಟಿ ಹೊರತುಪಡಿಸಿ)	2018-19ನೇ ಸಾಲಿನ ಎಸ್.ಆರ್ ದರಗಳಿಗೆ ಹೋಲಿಸಿದಾಗ ಶೇಕಡವಾರು	ಷರಾ
01	ಶ್ರೀ. ಪನ್ನಕೂಜಿಯಿಲ್ ಜೋಸಫ್ ಬೇಬಿ (ಮೆ   ಪಿ.ಜಿ.ಬಿ. ಇಂಜಿನಿಯರ್ಸ್ ಪ್ರೈ. ಲಿ.)	6,97,79,357.32	6,48,95,393.55	(-) 7.00% ಕಡಿಮೆ	ಎಲ್-1

...3/-

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ಅದರಂತೆ, ದಿನಾಂಕ: 26-05-2022 ರಂದು ನಡೆದ ಆರ್ಥಿಕ / ತಾಂತ್ರಿಕ ಮೌಲ್ಯಮಾಪನ ಮತ್ತು ದರ ಸಂಧಾನ ಸಮಿತಿ ಸಭೆಯಲ್ಲಿ 2020-21ನೇ ಸಾಲಿನ 15ನೇ ಹಣಕಾಸು ಆಯೋಗದ ಅನುದಾನದ ಅಡಿಯಲ್ಲಿ "Rejuvenation and Developmental Work to Vengaiahna Kere" ಕಾಮಗಾರಿಯ ಅಂದಾಜು ಮೊತ್ತ ರೂ.800.00 ಲಕ್ಷಗಳಿಗೆ ಆಡಳಿತಾತ್ಮಕ ಅನುಮೋದನೆ ಹಾಗೂ ಸದರಿ ಕಾಮಗಾರಿಯ ಟೆಂಡರ್‌ನಲ್ಲಿ ಕನಿಷ್ಠ ದರ ನಮೂದಿಸಿರುವ ಗುತ್ತಿಗೆದಾರರಾದ ಶ್ರೀ. ಪನ್ನಕೂಜಿಯಿಲ್ ಜೋಸಫ್ ಬೇಬಿ (ಮೆ|| ಪಿ.ಜೆ.ಬಿ. ಇಂಜಿನಿಯರ್ಸ್ ಪ್ರೈ. ಲಿ.), ರವರು ಟೆಂಡರ್‌ನಲ್ಲಿ ನಮೂದಿಸಿರುವ ಮೊತ್ತವಾದ ರೂ.6,48,95,393.55 ಗಳನ್ನು ಟೆಂಡರ್‌ಗಿಟ್ಟ ಮೊತ್ತಕ್ಕೆ ಹೋಲಿಸಿದಾಗ ಶೇ.(-)7.00% ಕಡಿಮೆ ದರಗಳನ್ನು ಅನುಮೋದಿಸಲು ಸಮಿತಿಯು ಶಿಫಾರಸ್ಸು ಮಾಡಿರುತ್ತದೆ ಎಂದು ಮುಖ್ಯ ಆಯುಕ್ತರು, ಬಿಬಿಎಂಪಿ ರವರು ತಿಳಿಸಿರುತ್ತಾರೆ.

ಆದುದರಿಂದ, "Rejuvenation and Developmental Work to Vengaiahna Kere" ಕಾಮಗಾರಿಯನ್ನು ಕೈಗೊಂಡು ನಿರ್ವಹಿಸಬೇಕಾಗಿರುವುದರಿಂದ ರೂ.800.00 ಲಕ್ಷಗಳ ಅಂದಾಜು ಮೊತ್ತಕ್ಕೆ ಆಡಳಿತಾತ್ಮಕ ಅನುಮೋದನೆ ಮತ್ತು ಎಲ್-1 ಬಿಡ್ಡುದಾರರಾದ ಶ್ರೀ.ಪನ್ನಕೂಜಿಯಿಲ್ ಜೋಸಫ್ ಬೇಬಿ (ಮೆ|| ಪಿ.ಜೆ.ಬಿ. ಇಂಜಿನಿಯರ್ಸ್ ಪ್ರೈ. ಲಿ.) ರವರು ನಮೂದಿಸಿರುವ ಮೊತ್ತ ರೂ.6,48,95,393.55 (ಜಿಎಸ್‌ಟಿ ಹೊರತುಪಡಿಸಿ) ಗಳನ್ನು ಟೆಂಡರ್‌ಗಿಟ್ಟ ಮೊತ್ತಕ್ಕೆ ಹೋಲಿಸಿದಾಗ ಶೇ.(-)7.00% ಕಡಿಮೆ ಟೆಂಡರ್‌ಗೆ ಅನುಮೋದನೆ ನೀಡುವಂತೆ ಮುಖ್ಯ ಆಯುಕ್ತರು, ಬಿಬಿಎಂಪಿ ರವರು ಕೋರಿರುತ್ತಾರೆ.

ಈ ಹಿನ್ನೆಲೆಯಲ್ಲಿ, ಮೇಲೆ ಕ್ರಮ ಸಂಖ್ಯೆ (3) ರಲ್ಲಿ ಓದಲಾದ ದಿನಾಂಕ: 08-07-2022 ರಂದು ನಡೆದ ಅಧಿಕಾರಯುಕ್ತ ಸಮಿತಿ ಸಭೆಯ ಮುಂದೆ ಬಿ.ಬಿ.ಎಂ.ಪಿ. ಮುಖ್ಯ ಆಯುಕ್ತರ ದಿನಾಂಕ: 21-05-2022 / 13-06-2022 ರ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಮಂಡಿಸಲಾಗಿದ್ದು, ಅಧಿಕಾರಯುಕ್ತ ಸಮಿತಿ ಸಭೆಯಲ್ಲಿ, ವಿಷಯವನ್ನು ಚರ್ಚಿಸಿ ಈ ಕೆಳಕಂಡಂತೆ ನಿರ್ಣಯಿಸಲಾಗಿದೆ.

"ವಿವರವಾದ ಚರ್ಚೆಯ ನಂತರ Rejuvenation and Developmental Work to Vengaiaha Kere ಪ್ರಾಕೇಜಿನ ಅಂದಾಜು ಮೊತ್ತಕ್ಕೆ ಆಡಳಿತಾತ್ಮಕ ಅನುಮೋದನೆ ನೀಡಿ, ಶ್ರೀ ಪನ್ನಕೂಜಿಯಿಲ್ ಜೋಸಫ್ ಬೇಬಿ (ಮೆ|| ಪಿ.ಜೆ.ಬಿ ಇಂಜಿನಿಯರ್ಸ್ ಪ್ರೈ. ಲಿ.) ರವರ ಬಿಡ್ಡನ್ನು ಟೆಂಡರ್‌ಗಿಟ್ಟ ಮೊತ್ತವಾದ ರೂ.6,97,79,357.32ಗಳಿಗೆ ಹೋಲಿಸಿದಾಗ -7.00% ಕಡಿಮೆ ಇರುವ ಅಂದರೆ ರೂ.6,48,95,393.55ಗೆ ಅನುಮೋದಿಸಲು ಹಾಗೂ ರೂ.10 ಕೋಟಿಗಿಂತ ಕಡಿಮೆ ಇರುವ ಮೊತ್ತದ ಪ್ರಾಕೇಜ್ ರೂಪಿಸಿ ಟೆಂಡರ್ ಕರೆದಿರುವ ಕ್ರಮವನ್ನು ಮುಖ್ಯ ಅಭಿಯಂತರರು (ಕೆರೆಗಳು) ರವರು ನೀಡಿದ ವಿವರಣೆಯನ್ನು ಪರಿಗಣಿಸಿ ಸ್ಥಿರೀಕರಣಕ್ಕಾಗಿ ಮಾನ್ಯ ಮುಖ್ಯಮಂತ್ರಿಗಳ ಅನುಮೋದನೆಗೆ ಸಲ್ಲಿಸಲು ಸರ್ವಾನುಮತದಿಂದ ತೀರ್ಮಾನಿಸಲಾಯಿತು."

ದಿನಾಂಕ: 08-07-2022 ರಂದು ನಡೆದ ಅಧಿಕಾರಯುಕ್ತ ಸಮಿತಿ ಸಭೆಯ ನಿರ್ಣಯದಂತೆ ಈ ಆದೇಶ.

. 4/-



ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ನಅಇ 331 ಎಂಎನ್‌ವೈ 2022 (ಇ).

ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 30-08-2022.

ಪ್ರಸ್ತಾವನೆಯಲ್ಲಿ ವಿವರಿಸಿರುವಂತೆ, ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ನಅಇ 307 ಸಿಎಸ್‌ಎಸ್ 2020, ದಿನಾಂಕ: 27-07-2021 ರಲ್ಲಿ, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ 15ನೇ ಹಣಕಾಸು ಆಯೋಗದಡಿಯಲ್ಲಿ 2020-21ನೇ ಸಾಲಿಗೆ ನೀರು ಸರಬರಾಜು ಹಾಗೂ ಘನತ್ಯಾಜ್ಯ ನಿರ್ವಹಣೆ ಸುಧಾರಣೆಗಾಗಿ ನಿಗದಿಯಾಗಿರುವ ಒಟ್ಟು ರೂ.27900-00 ಲಕ್ಷಗಳ ಪೈಕಿ, ರೂ.18030-00 ಲಕ್ಷಗಳ ಅನುದಾನದ ಮೊತ್ತಕ್ಕೆ ಅನುಬಂಧ-1, 2 ಮತ್ತು 3 ರಲ್ಲಿ ಪಟ್ಟಿ ಮಾಡಿರುವ ಒಟ್ಟು 147 ಸಂಖ್ಯೆಯ ಕಾಮಗಾರಿಗಳನ್ನೊಳಗೊಂಡ ಸೂಕ್ಷ್ಮ ಮಟ್ಟದ ಕ್ರಿಯಾಯೋಜನೆಗೆ (Micro Plan) ಸರ್ಕಾರದ ಅನುಮೋದನೆ ನೀಡಿ ಆದೇಶಿಸಲಾಗಿರುತ್ತದೆ. ಸದರಿ ಆದೇಶದ ಅನುಬಂಧ-1ರ ಕ್ರಮ ಸಂಖ್ಯೆ: 06ರಲ್ಲಿನ ಕಾಮಗಾರಿಯನ್ನೊಳಗೊಂಡು ಮಾಡಲಾಗಿರುವ "Rejuvenation and Developmental Work to Vengaiaha Kere" ಪ್ಯಾಕೇಜಿನ ರೂ.8.00 ಕೋಟಿಗಳ ಅಂದಾಜು ಮೊತ್ತಕ್ಕೆ ಆಡಳಿತಾತ್ಮಕ ಅನುಮೋದನೆ ನೀಡಿ, ದಿನಾಂಕ: 08-07-2022 ರಂದು ನಡೆದ ಅಧಿಕಾರಯುಕ್ತ ಸಮಿತಿ ಸಭೆಯ ನಿರ್ಣಯದಂತೆ, ಶ್ರೀ ಪನ್ನಕೂಜಿಯಿಲ್ ಜೋಸಫ್ ಬೇಬಿ (ಮೆ|| ಪಿ.ಜಿ.ಬಿ ಇಂಜಿನಿಯರ್ಸ್ ಪ್ರೈ. ಲಿ.) ರವರ ಬಿಡ್ಡನ್ನು ಟೆಂಡರ್‌ಗಿಟ್ಟ ಮೊತ್ತವಾದ ರೂ.6,97,79,357.32ಗಳಿಗೆ ಹೋಲಿಸಿದಾಗ -7.00% ಕಡಿಮೆ ಇರುವ ಅಂದರೆ ರೂ.6,48,95,393.55ಗೆ (ಆರು ಕೋಟಿ ನಲವತ್ತೆಂಟು ಲಕ್ಷದ ತೊಂಬತ್ತೈದು ಸಾವಿರದ ಮೂರುನೂರ ತೊಂಬತ್ತ ಮೂರು ರೂಪಾಯಿಗಳು ಮತ್ತು ಐವತ್ತೈದು ಪೈಸೆಗಳು ಮಾತ್ರ) ಗಳಿಗೆ ಮಿತಿಗೊಳಿಸಿ ಟೆಂಡರ್‌ಗೆ ಈ ಕೆಳಕಂಡ ಷರತ್ತುಗಳಿಗೆ ಒಳಪಟ್ಟು ಅನುಮೋದನೆಯನ್ನು ನೀಡಿದೆ.

ಷರತ್ತುಗಳು:

1. ಕಾಮಗಾರಿಗಳಿಗೆ ಅನುಮೋದನೆ ನೀಡಿರುವ ಟೆಂಡರ್ ಮೊತ್ತಕ್ಕೆ ಬಿಡ್‌ದಾರರು ಒಪ್ಪದ ಪಕ್ಷದಲ್ಲಿ ಮರು ಟೆಂಡರ್ ಕರೆಯುವುದು.
2. ಮೇಲಿನ ಕಾಮಗಾರಿಗಳನ್ನು ಕೆ.ಟಿ.ಪಿ.ಪಿ. ಕಾಯ್ದೆ / ನಿಯಮಗಳು ಹಾಗೂ ಎಲ್ಲಾ ಚಾಲ್ತಿ ನಿಯಮಗಳನ್ನು ಕಡ್ಡಾಯವಾಗಿ ಪಾಲಿಸಿರುವುದನ್ನು ಬಿಬಿಎಂಪಿ ಮುಖ್ಯ ಆಯುಕ್ತರು ಖಚಿತಪಡಿಸಿಕೊಂಡು ಅನುಷ್ಠಾನಗೊಳಿಸುವುದು.
3. ಈ ಕಾಮಗಾರಿಗೆ ತಗಲುವ ವೆಚ್ಚವನ್ನು ಸರ್ಕಾರದ ಆದೇಶ ಸಂಖ್ಯೆ: ನಅಇ 307 ಸಿಎಸ್‌ಎಸ್ 2020, ದಿನಾಂಕ: 27-07-2021ರಲ್ಲಿ ಮೀಸಲಿಟ್ಟಿರುವ ಅನುದಾನದಲ್ಲಿ ಭರಿಸುವುದು.
4. ಮೇಲಿನ ಕಾಮಗಾರಿಯನ್ನು ಸರ್ಕಾರದಿಂದ ಮಂಜೂರಾದ ಮೊತ್ತದ ಮಿತಿಯಲ್ಲಿಯೇ ಯಾವುದೇ ಹೆಚ್ಚುವರಿಯಾಗದಂತೆ ಅನುಷ್ಠಾನಗೊಳಿಸಲು ಕ್ರಮ ವಹಿಸತಕ್ಕದ್ದು ಹಾಗೂ ಹೆಚ್ಚುವರಿ ಟೆಂಡರ್ ಪ್ರೀಮಿಯಂ ಅನ್ನು ಬಿಬಿಎಂಪಿಯ ಸ್ವಂತ ಸಂಪನ್ಮೂಲದಿಂದ ಭರಿಸತಕ್ಕದ್ದು.
5. ಕರ್ನಾಟಕ ಆರ್ಥಿಕ ಸಂಹಿತೆ 1958 ಸಾಧಿಲ್ಲಾರು ವೆಚ್ಚ ಕೈಪಿಡಿ ಅಧಿನಿಯಮ ಹಾಗೂ ಕಾಲಕಾಲಕ್ಕೆ ಚಾಲ್ತಿಯಲ್ಲಿರುವ ಎಲ್ಲಾ ಕಾಯ್ದೆ ನಿಯಮಗಳನುಸಾರ ಕ್ರಮವಹಿಸತಕ್ಕದ್ದು.
6. ಸರ್ಕಾರವು ಕಾಮಗಾರಿಗಳಿಗೆ ಆಡಳಿತಾತ್ಮಕ ಮತ್ತು ಟೆಂಡರ್‌ಗಳಿಗೆ ಅನುಮೋದನೆ ನೀಡಿದ್ದಾಗ್ಯೂ ಸಹ ಕಾಮಗಾರಿಯು ಪುನರಾವರ್ತನೆ ಆಗದಂತೆ ನೋಡಿಕೊಳ್ಳತಕ್ಕದ್ದು. ಅನುಮೋದನೆಗೊಂಡಿರುವ ಕಾಮಗಾರಿಯನ್ನಲ್ಲದೆ ಯಾವುದೇ ಕಾರಣಕ್ಕೆ ಬೇರೆ ಕಾಮಗಾರಿಗಳನ್ನು ಕೈಗೊಳ್ಳಬಾರದು.

... 5/-

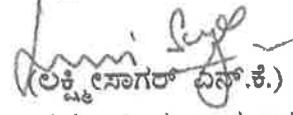


-5-

7. ಮೇಲಿನ ಕಾಮಗಾರಿಗೆ 3<sup>rd</sup> Party Quality Monitors ಗಳನ್ನು ನೇಮಿಸಿಕೊಂಡು ಉತ್ತಮ ಗುಣಮಟ್ಟದಿಂದ ಕಾಮಗಾರಿಯನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸಲು ಕ್ರಮ ವಹಿಸತಕ್ಕದ್ದು.
8. ದಿನಾಂಕ: 08-07-2022ರ ಅಧಿಕಾರಯುಕ್ತ ಸಮಿತಿ ಸಭೆಯ ನಡವಳಿಯಲ್ಲಿ ನಮೂದಿಸಿರುವ ಎಲ್ಲಾ ಷರತ್ತು ಹಾಗೂ ನಿಬಂಧನೆಗಳನ್ನು ತಪ್ಪದೆ ಪಾಲಿಸತಕ್ಕದ್ದು.
9. ರೂ.10.00 ಕೋಟಿಗಿಂತ ಕಡಿಮೆ ಪ್ಯಾಕೇಜ್‌ಗಳಲ್ಲಿನ ಕಾಮಗಾರಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸೂಕ್ತ ಸಮರ್ಥನೆ ಮತ್ತು ಸ್ಪಷ್ಟೀಕರಣಗಳನ್ನು ಪಡೆಯತಕ್ಕದ್ದು. ಇನ್ನು ಮುಂದೆ ಸೂಕ್ತ ಸಮರ್ಥನೆ ಇಲ್ಲದೆ ರೂ.10.00 ಕೋಟಿಗಿಂತ ಕಡಿಮೆ ಪ್ಯಾಕೇಜ್‌ಗಳಲ್ಲಿ ಕಾಮಗಾರಿಗಳನ್ನು ಪ್ರಸ್ತಾಪಿಸಿದಂತೆ ಸೂಚಿಸಿದೆ.
10. ಸದರಿ ಬಿಡ್ಡುದಾರರು ಅಥವಾ ಇನ್ಯಾವುದೇ ಹಂತದಲ್ಲಿ ತಪ್ಪು ಮಾಹಿತಿ / ದಾಖಲೆ ನೀಡಿರುವುದು ಕಂಡುಬಂದಲ್ಲಿ ಟೆಂಡರ್‌ಅನ್ನು ರದ್ದುಪಡಿಸಲು ಬಿಬಿಎಂಪಿ ಮುಖ್ಯ ಆಯುಕ್ತರು ನಿಯಮಾನುಸಾರ ಕ್ರಮ ವಹಿಸುವುದು.

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆಜ್ಞಾನುಸಾರ

ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ,

  
(ಲಕ್ಷ್ಮೀನಾಗರ ವಿ.ಕೆ.)

ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ,

ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ (ಬಿ.ಬಿ.ಎಂ.ಪಿ.)

30/08

ಇವರಿಗೆ:

1. ಮಹಾಲೇಖಪಾಲರು, ಲೆಕ್ಕ ತಪಾಸಣೆ / ಲೆಕ್ಕಪತ್ರ, ಕರ್ನಾಟಕ ಬೆಂಗಳೂರು.
2. ಸರ್ಕಾರದ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ, ಆರ್ಥಿಕ ಇಲಾಖೆ, ವಿಧಾನಸೌಧ, ಬೆಂಗಳೂರು.
3. ಮಾನ್ಯ ಮುಖ್ಯಮಂತ್ರಿಯವರ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು, ವಿಧಾನಸೌಧ, ಬೆಂಗಳೂರು.
4. ಮುಖ್ಯ ಆಯುಕ್ತರು, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಬೆಂಗಳೂರು.
5. ವಿಶೇಷ ಆಯುಕ್ತರು (ಯೋಜನೆ), ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಬೆಂಗಳೂರು.
6. ಪ್ರಧಾನ ಅಭಿಯಂತರರು, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಬೆಂಗಳೂರು.
7. ಮುಖ್ಯ ಲೆಕ್ಕಾಧಿಕಾರಿಗಳು, ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಬೆಂಗಳೂರು.
8. ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ, ಆರ್ಥಿಕ ಇಲಾಖೆ (ವೆಚ್ಚ 3 ಮತ್ತು 9), ವಿಧಾನಸೌಧ, ಬೆಂಗಳೂರು.
9. ಸರ್ಕಾರದ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳ ಆಪ್ತ ಕಾರ್ಯದರ್ಶಿಗಳು, ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ.
10. ಸರ್ಕಾರದ ಉಪ ಕಾರ್ಯದರ್ಶಿ-3 ರವರ ಆಪ್ತ ಸಹಾಯಕರು, ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ.
11. ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು (ತಾಂತ್ರಿಕ ಕೋಶ), ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ.
12. ಶಾಖಾ ರಕ್ಷಾ ಕಡತ/ಹೆಚ್ಚುವರಿ ಪ್ರತಿಗಳು.

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**BWSSB & BBMP (Lakes) in respect to Hon'ble NGT OA No. 222 of 2021 - Reg.**

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**From :** Bangalore Mahadevapura KSPCB  
<bngmdpura@kspcb.gov.in>

Wed, Dec 07, 2022 10:55 AM

 3 attachments

**Subject :** BWSSB & BBMP (Lakes) in respect to Hon'ble NGT OA  
No. 222 of 2021 - Reg.

**To :** Infrastructure Karnataka State Pollution Control Board  
<Infra@kspcb.gov.in>, Infrastructure cell  
<infra2013@yahoo.in>

**Cc :** jnyog2010 <jnyog2010@gmail.com>

Respected Sir/Madam,

Please find herewith attached the action taken report submitted by BWSSB & BBMP (Lakes) in respect to Hon'ble NGT OA No. 222 of 2021, pertaining to KR Puram Lake. This is for your kind information & further needful.

With regards,  
RO-Mahadevapura, Bengaluru

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 **BWSSB (WWM).pdf**  
1 MB

 **BWSSB REPORT.pdf**  
700 KB

 **BBMP REPORT.pdf**  
1 MB

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**Report on the measures of BWSSB for preventing the entry of waste water to the Lake.**

KR Puram Lake is located on the eastern side of Bangalore city at an elevation of 879.90 meters above MSL with a Latitude of 13.016446N & Longitude 77.6983E having surface area of 64 Acres and 35 Guntas coming under KR Puram Constituency and this lake is being maintained by Bruhat Bengaluru Mahanagara Palike. The KR Puram Lake catchment consists of CMC area on all the three sides and National Highway running in periphery on eastern side of this lake. Now Sri J. Jagankumar C/o Renaissance Foundation Bangalore has filed a case in the Hon'ble NGT vide Original Application No 222 of 2021(SZ) dated 27.10.2021 Chennai stating that untreated sewage is entering the KR Puram Lake and water body of the lake is contaminated. In this connection Hon'ble NGT in the order dated 27.10.2021 has constituted a Joint Committee comprising of (1) Deputy Commissioner Bangalore Urban District, Bangalore (2) District Forest Officer (DFO) (3) Superintending Engineer, Public Works Department (4) Environmental Officer KSPCB. The Committee is entrusted with the job to ascertain whether any untreated sewage is being let into the KR Puram Lake and also to ascertain the quality of water of this lake.

Further the Hon'ble NGT instructed to submit the details of measures taken to prevent the entry of untreated sewage to this lake.

The KR Puram Lake is on the Eastern side of Bangalore. As reported earlier there are 03 inlet points to the lake and 01 outlet from the lake. The present conditions in the inlet and outlet are as follows:-

1. **Inlet 01** on South western side of the KR puram Lake i.e from KR Puram STP side In this inlet treated water from the two KR Puram STP's is let into KR Puram Lake and there is no untreated waste water entering into Lake from this side.
2. **Inlet 02** from North western side (Meenakshi Temple side) which conveys storm water from CMC areas, to this lake and only during rains the untreated sewage mixed with the rain water enters the Lake.
3. **Inlet 03 and Outlet** – in between the inlet 03 and out let point on North Eastern side of Lake there is a damage to the existing old NP-2 class pipeline running adjacent to the lake which is inundated in the lake and with the result waste water through the damaged points from this pipeline is mixed with the lake water and overflowing near the Waste weir of the Lake. In view of the above new work of laying 450 mm dia. NP-3 class RCC sewer pipeline was proposed at Inlet No.3 and the same has been completed to convey the sewage from Rangappa Thota to TC Palya Signal to Yelemallappa Chetty STP and entry of raw sewage to the lake is avoided.

Under WWM Zone, the following 2 STPs have been established and these STPs are under Operation & Maintenance.

Sl. No.	Name of the STP	Capacity	Currently Treating
1	K R Puram (Old)	20 MLD	15.72 MLD
2	KR Puram (New)	20 MLD	17.98 MLD
	<b>Total</b>	<b>40MLD</b>	<b>33.70 MLD</b>

In the downstream of these two plants BWSSB has already established a 15 MLD capacity STP at Yellemallappachetty Lake and at present this STP is receiving sewage of 12 to 13 MLD for treatment. After treatment the effluent is being let into natural drain.

BWSSB has taken all necessary steps to run these STPs to their designed capacity.

The works mentioned below will be taken up as a remedial measure immediately to prevent the sewage entering to the Lake from KR Puram STP side and Meenakshi Temple side (Inlet Nos. 1 & 2)

- 1) Periodical maintenance works are taken for clearing the blockages and desilting work of sewer network for removing silt which was deposited during the recent heavy rains.
- 2) Survey work has been carried out at lake surrounding areas to identify any left out house connections and lateral lines which are discharging sewage directly to the SWD will be connected to the sewer network after completion of the work proposed at Inlet No.2

The works mentioned below will be taken up as a short term measures to prevent the sewage entering to the Lake from north western side-Meenakshi Temple side (Inlet No. 2)

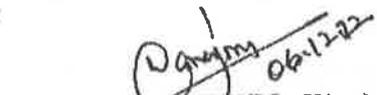
The sewage generated from upstream areas of Anand Nagar, K.T Garden, Sri Sai Garden layout and surrounding areas was conveyed to old STP at KR Puram through the 500mm dia pipeline which was laid very long back along the side of the lake. At present the roots of trees has caused dislodging of pipes along the alignment and there is no free flow of sewage in the pipeline and line getting silted up and over flowing of sewage in the drain leading to lake,

In view of the above, proposed a work of laying 600mm dia RCC NP-3 Class RCC sewer pipeline for a length of 570 Rmt along the side of the lake bund from Meenakshi Temple to K.R.Puram old STP to convey the sewage from Meenakshi Temple to K.R.Puram old STP which is under tender process and it is planned to be completed by the end of May-2023.

After completion of the above works and also lateral linking works sewage can be conveyed to K.R.Puram old STP and sewage entry at Inlet No.2 will be avoided.

After completion of the all above works the direct entry of raw sewage into KR Puram Lake will be reduced to a considerable extent and with the result it will be possible to improve the quality of lake water.

  
Chief Engineer (East)  
BWSSB

  
Chief Engineer (WWM - West)  
BWSSB



**BANGALORE WATER SUPPLY AND SEWERAGE BOARD**  
**Office of The Chief Engineer (Waste Water Management-West)**  
**6<sup>th</sup> Floor, Cauvery Bhavan, KG Road, Bangalore - 560009**

No.BWSSB/ CE(WWM-West)/DCE(WWM-E&W)/TA-2/378 /2022-23

Date: 05-12-22

To

Environmental officer RO-Mahadevpura  
 Karnataka State Pollution Control Board  
 Nisarga Bhavana  
 3<sup>rd</sup> Floor, Thimaiah Road  
 7<sup>th</sup> "D" Main Road, Shiva Nagar  
 Bangalore – 560 079

Sir,

Sub: Non-Compliance under the provisions of Water (P & C of P) Act, 1974  
 w.r.t. Vengaihiakere Lake, KR Puram Hobli, Bangalore East Taluk, Bangalore-Reg

Ref : 1.Hon'ble NGT OA No.222 of 2021.

2.Inspection of the lake by DEO along with BBMP (Lakes) officials on 23.11.2022

3.Hon'ble NGT OA No 222 of 2021 order Dt : 24.11.2022

4.No.KSPCB/RO-MDP/NGT OA No.222 of 2021/Notice/2022-23/1182

Dt : 02.12.2022

5.No.BWSSB/AEE(WWM-Network)-2-H&A.V/JE/434/ 2022-23 Dt :03.12.2022.

~\*~\*~\*~

With reference to the above subject, a case has been filed in the Hon'ble National Green Tribunal vide ref (1) stating that untreated sewage entering to the K.R Puram lake (Vengayanakere) and water body of the lake is contaminated. As per the direction by joint committee on dt:29.11.2021 it was informed to prevent the entry of untreated sewage to vengayanakere K.R Puram. Further vide ref (2) KSPCB informed to submit the action taken report to prevent the entry of untreated sewage into the lake w.r.t the recommendations made by the KSPCB for submitting the same to Honble NGT.

Accordingly a statement showing the measures taken to prevent the entry of sewage into the lake w.r.t KSPCB recommendations pertaining to BWSSB is enclosed herewith for your information and needful action.

Your faithfully,

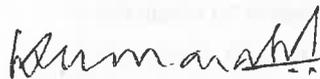
*[Signature]*  
 Chief Engineer (WWM - West),  
 BWSSB

Encl : As above,

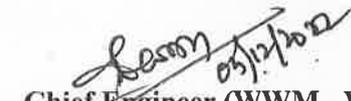
**Statement showing the measures taken up by BWSSB**

Sl.No	Recommendations of KSPCB	Remarks
01	The BWSSB shall not give any more sewage connections to the UGD in the areas where the sewer network is not connected to terminal STP and also shall take immediate steps to connect the missing links.	<ol style="list-style-type: none"> <li>1. Work of Laying 450mm dia NP-3 Class RCC sewer pipeline was proposed at north western side of the lake and the same has completed to convey the sewage from Rangappa Thotta to TC Palya Signal to Yelemallappa chetty STP &amp; entry of raw sewage into the lakes is avoided.</li> <li>2. In order to convey the sewage to the STP Periodical maintenance works are taken for clearing the blockages and desilting of sub main line near Meenakshi temple side and the following works are proposed to connect terminal STP.</li> <li>3. Work of providing and laying 350mm dia RCC NP3 class pipe at meenakshi temple road to along KR Puram lake bund upto TC palya main road coming under K R Puram.</li> <li>4. Work of providing and laying 350mm dia RCC NP3 class pipe at old police station road to mahabaleshwara temple coming under KR Puram.</li> <li>5. Work of laying 600mm dia RCC NP-3 Class sewer pipeline was proposed to convey the sewage from meenkashi temple to KR Puram old STP and it is in Tender process.</li> </ol>
02	The BWSSB shall take immediate action to replace the inadequate sewer line due to vertical development.	<ol style="list-style-type: none"> <li>1. works are proposed as in the Sl No.1 and after completion of the above said works sewage conveyed to the STP.</li> <li>2. Maintenance works are taken to clear the blockages &amp; desilting of sub lines are done periodically.</li> </ol>
03	The BWSSB shall encourage treated water from STPs to be utilized for public parks, constructions activities, vehicles service stations including KSRTC, BMTD Depots & Railways.	Presently, the treated water is being supplied to Lalbagh-Botanical garden, Horticulture department, Rajbhavan, Hon'ble High Court, Bangalore Golf Course, Planatarium, War Memorial, CID, Vidhana Soudha, KPSC, KPWD, Civil Court , KIADB Industrial Area

		at Narasapur,HPCL, M/s. KPCL, M/s Kempegowda International Airport Limited, M/s Indian Tobacco Company, M/s Indian Air Force, M/s Bharath Electronics Limited, M/s Rail Wheel Factory, Prestige, Emabassy ,Bhagyalakshmi Farms and M/s Tangline Developers (Global Village), M/s. Arvind Mills, M/s Wonder Blues, M/s Nandi Economic Corridor Enterprises, Supply to Kolar and Chikkaballapura district lakes and construction activities in BBMP area.
04	BWSSB shall taken up sewerage network along with the water supply works simultaneously.	The water supply and lateral sewerage network in the surrounding area has already laid and it may be considered in future.
05	The BWSSB Shall initiate action to plug the leakages of water in the supply line on top priority	<ol style="list-style-type: none"> <li>1. Over flowing of sub mains and blockages of sub mains are cleared on top priority by using Jetting Vehicles &amp; Re-Cycler vehicles and necessary maintenance work will be taken on top priority.</li> <li>2. Left out house service connections and lateral linkings which are discharging directly to the SWD will be connected to the sewer network.</li> <li>3. Water supply leakages in the region are planned to attend on top priority.</li> </ol>
06	BWSSB/BDA/BBMP Shall be establish STPs on the upstream of lakes to treat the sewage before it joints the lake. This improves the water quality in the lake and also recharges the ground water table. (Recommended to establish decentralized STPs in the each lake catchment area)	The current treatment capacity of old STP (20 MLD) and New STP (20 MLD) of KR Puram in total 40 MLD capacity is frequently monitored and necessary action has been taken for improving the treating capacity of STP's by BWSSB and also another 10 MLD new STP is proposed at Basavanapura, KR Puram and DPR for the same is under preparation.

  
Chief Engineer(M-East)  
BWSSB

  
Chief Engineer (WWM-East)  
BWSSB

  
Chief Engineer (WWM - West)  
BWSSB



**Bruhath Bengaluru Mahanagara palike**

Assistant Executive Engineer(SWM) office, K.R.Puram Division Bengaluru-36.

Date: 07/12/2022

No:BRMP/AEE/SWM/KRP/PR/23/22-23

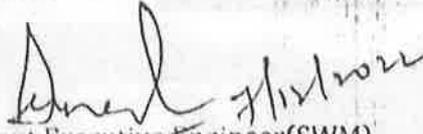
To,  
**Environmental Officer,**  
 Regional office: Bangalore-Mahadevapura  
 Karnataka State pollution Control Board  
 "NI-SARGA BHAVANA" 3<sup>rd</sup> floor, Thimmaiah Road,  
 7<sup>th</sup> D Cross, Shivanagar Bangalore-560079  
 Phone-080-23224002

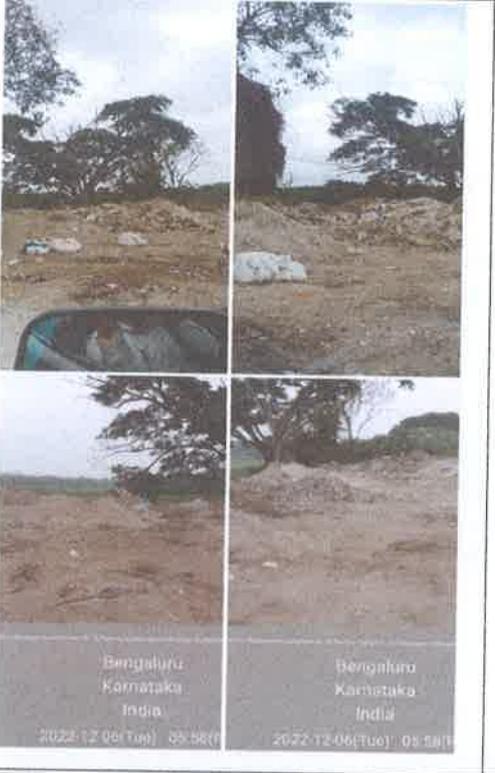
Respected sir,

**Sub:** Complaint received by this office from Mr.J.Jagan Kumar with regard to filing application under Section 18 of the Hon'ble National green Tribunal Act, 2010 in respect of OA No.222/2021 seeking for stay-reg.

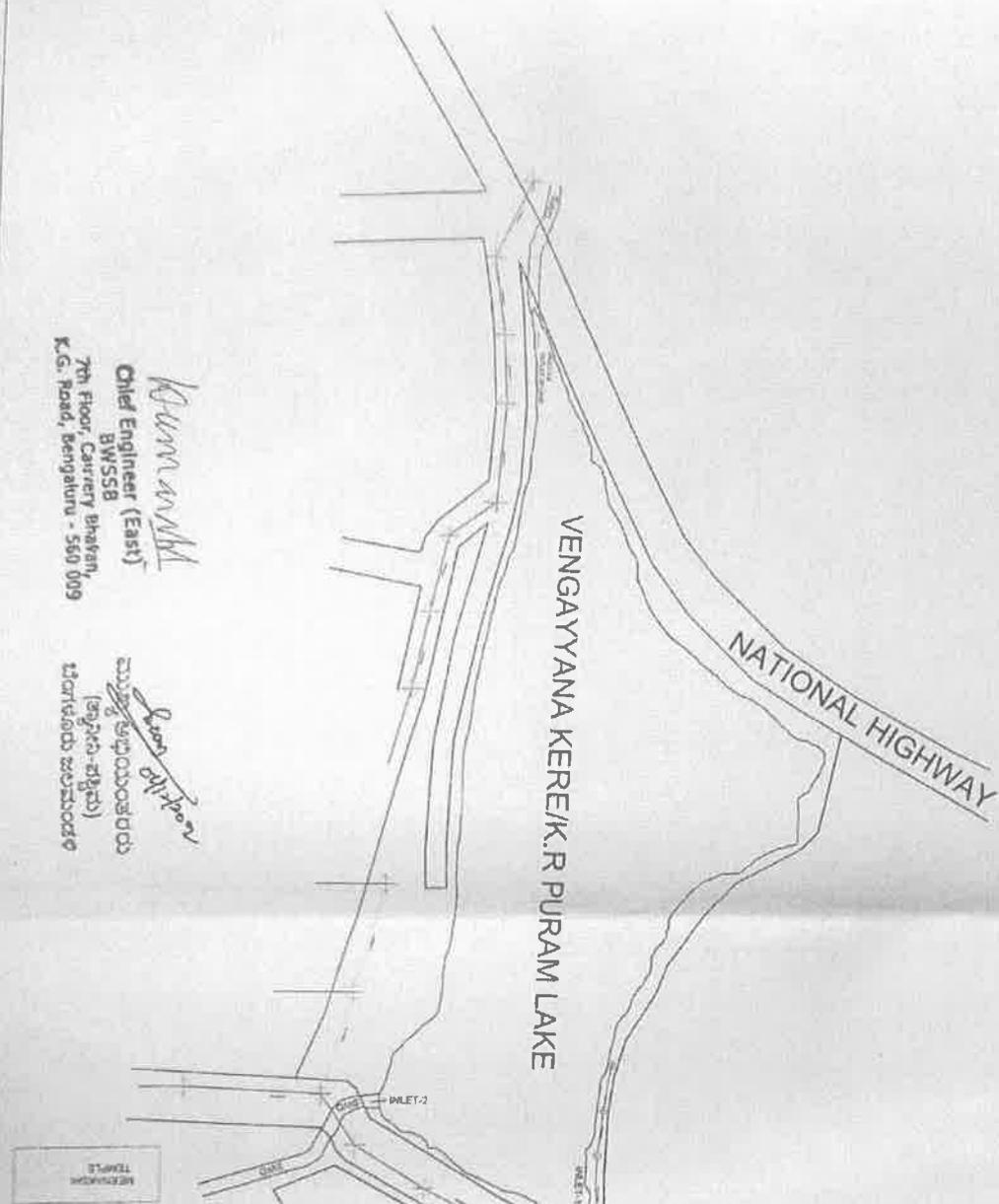
Reference No./PCB/MDP/C& D waste-Comp/2022-23/1183

No.	Observation	Compliance
1	The C&D waste has been dumped all along the lakebed towards Northern side of lake and General Garbage/Solid Waste has been dumped all along the Old Madras Road in the lake	Solid waste is being cleared Everyday. C&D waste will be Cleared by the lake and mojar road department.
2	The segregation of garbage in the lake buffer i.e.towards Eastern side (Old Madras Road) is still operation on dally and not shifted the same activity to alternative new location so far.	Only mustering of vehicles and labours activity is being done everyday. Segregation of garbage is completely stopped and shifted to other place. Cleaning of lake bed and buffer area has been done. (photographs have been attached)

  
 Assistant Executive Engineer(SWM)  
 BBMP, K.R.puram Division



# DETAILS OF SEWAGE ENTRY TO LAKE AND MEASURES TAKEN FROM BWSSB TO PREVENT THE ENTRY OF WASTE WATER TO THE LAKE



*K. Ram Mohan*  
 Chief Engineer (East)  
 BWSSB  
 7th Floor, Carvery Bhavan,  
 K.G. Road, Bengaluru - 560 009

*Dr. S. Srinivasan*  
 (Signature)  
 (Signature)  
 (Signature)

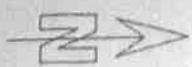
**MACHINEHOLES**

AT INLET-1, PROPOSED WORK OF LAYING 600MM DIA RCC NP3 SEWER LINE FROM MEENAKSHI TEMPLE TO K.R PURAM STP AND IT IS IN TENDER PROCESS

AT INLET-2, 450MM DIA RCC NP3 SEWER LINE PROPOSED AND WORK HAS COMPLETED TO CONVEY THE SEWAGE TO VEENAILAPPA CHETTY STP

EXISTING 450MM DIA RCC SEWER LINE

EXISTING 230MM, 300MM DIA LATERAL SEWER LINE



Scale: 1:1000



**Bruhath Bengaluru Mahanagara palike**

Assistant Executive Engineer(SWM) office, K.R.Puram Division Bengaluru-36.

No:BBMP/AEE/SWM/KRP/PR/23/22-23

Date: 07/12/2022

To,  
**Environmental Officer,**  
 Regional office: Bangalore-Mahadevapura  
 Karnataka State pollution Control Board  
 "NISARGA BHAVANA", 3<sup>rd</sup> floor, Thimmatah Road,  
 7<sup>th</sup> D Cross, Shivanagar Bangalore-560079  
 Phone:080-23224002

Respected sir,

**Sub:**Complaint received by this office from Mr.J.Jagan Kumar with regard to filing application under Section 18 of the Hon'ble National green Tribunal Act, 2010 in respect of OA No.222/2021 seeking for stay-reg.

Reference No./PCB/MDP/C& D waste-Comp/2022-23/1183

No.	Observation	Compliance
1	The C&D waste has been dumped all along the lakebed towards Northern side of lake and General Garbage/Solid Waste has been dumped all along the Old Madras Road in the lake	Solid waste is being cleared Everyday . C&D waste will be Cleared by the lake and mojar road department.
2	The segregation of garbage in the lake buffer i.e.towards Eastern side (Old Madras Road) is still operation on daily and not shifted the same activity to alternative new location so far.	Only mustering of vehicles and labours activity is being done everday. Segregation of garbage is completely stopped and shifted to other place. Cleaning of lake bed and buffer area has been done. (photographs have been attached)

Assistant Executive Engineer(SWM)  
 BBMP, K.R.puram Division

ಹೆಲ್ಪ್‌ಲೈನ್ / Helpline : 080-25582559  
 ಈಮೇಲ್ / E-mail : contact@kspcb.gov.in  
 ವೆಬ್‌ಸೈಟ್ / Website : kspcb.karnataka.gov.in



080-25581383, 25589112  
 080-25589113, 25589114

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
**Karnataka State Pollution Control Board**

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ.49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು-560001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ  
 "Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

"  
 NGT MATTER - URGENT"  
 "

No. PCB/57/INFRA/GEN/22/ 6028

Date: 07 DEC 2022  
 ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

Internal Note

**Subject:** Submission of ATR in respect of ~~ATR~~ of Hon'ble NGT OA No. 222 of 2021(SZ) in respect of Vengayyana Kere/K.R.Puram Lake/Tank located at K.R.Puram and Sannathammanahalli Village, K.R.Puram Hobli, Bengaluru East Taluk, Bengaluru Urban District - Reg

**Reference:** RO (Mahadevapura) letter No. 1187, dated 03.12.2022.

\*\*\*\*\*

With reference to the above, RO (Mahadevapura) had submitted detailed report pertaining to Hon'ble NGT OA No. 222 of 2021(SZ) in respect of Vengayyana Kere/K.R.Puram Lake/Tank located at K.R.Puram and Sannathammanahalli Village, K.R.Puram Hobli, Bengaluru East Taluk, Bengaluru Urban District. Copy is enclosed for kind reference. You are informed to go through the contents and submit the ATR to Hon'ble NGT immediately from the Board side.

Enclosure: As above.

*[Signature]*  
 Senior Environmental Officer  
 Infrastructure cell.

*[Signature]* 5/12/22

Enclosure: As above.

To  
 The Law Officer,  
 Karnataka State Pollution Control Board,  
 Bengaluru.

o/c



## BRUHAT BANGALORE MAHANAGARA PALIKE

No: CE/Lakes/PR-552/2022-23

Office of The Chief Engineer  
Lakes, BBMP  
3<sup>rd</sup> Floor, Annex building, B.B.M.P  
N.R.Square, Bangalore – 560002  
Dated: 5/12/2022

To,  
Environmental officer,  
Regional office-Mahadevapura,  
KSPCB, Nisarga Bhavana,  
3<sup>rd</sup> floor, Thimmaiah road,  
7<sup>th</sup> 'D' Cross, Shivanagar,  
Bangalore -560 079

**Sub:** Status report of Vengaiahna kere/K.R. Puram lake with respect to the O.A No. 222/2021 filed in Hon'ble National Green Tribunal.

**Ref:** 1.Your officer letter No. PCB/MDP/C&D waste dump-Comp/2022-23/  
1183 Dt: 2.12.2022

\*\*\*\*\*

With reference to the above subject, the following report from Bruhat Bengaluru Mahanagara Palike Lakes department is hereby submitted with respect to the O.A No. 222/2021 for Vengaiahna kere/K.R. Puram lake filed in the Hon'ble National Green Tribunal.

Para No	Observations	Action taken Report
1	The Vengaiahna kere Lake has not been fenced completely as per the short term measures/action plan submitted to the Hon'ble NGT earlier	Vengaiahna kere was handed over for Development and maintenance to Bruhat Bengaluru Mahanagara Palike from Karnataka Forest Department on 17.03.2020 as per Govt order no UDD 39 BAS Bangalore Dt: 11-12-2019. Handed over copy enclosed vide Annexure-1.  As per the Survey sketch prepared by the Additional Director of Land Records in 16-11-2021, Vengaiahna kere lies in Sy No. 9 of K.R.Puram Village and Sy. No. 46 of Sannatammanahalli Village having total extent of 64 Acres 35 Guntas. Copy enclosed vide Annexure-2.

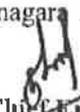
		<p>Bruhat Bengaluru Mahanagara Palike Lakes department has corresponded to Additional Director of Land Records (ADLR) to Survey and demarcate the boundaries and encroachments of Vengaiahna kere vide letter No. EE-1/Lakes/PR/329/2021-22 Dt: 07.02.2022. Copy enclosed vide Annexure-3.</p> <p>The ADLR has deputed surveyor and lake survey has been done on 10.03.2022 in the presence of BBMP engineers. The total extent of lake including encroachments as per the survey done and points shown is 59 Acres 28 Guntas. Lake is short of 5 Acres 7 Guntas when compared to the Survey sketch vide Annexure-2. Letters have been communicated to the ADLR to clarify the extent or issue a revised sketch as per the new survey. Copies enclosed vide Annexure-4.</p> <p>Action will be taken to evict the encroachments in coordination with Tahsildar after demarcation of boundaries by ADLR and the lake boundaries will be fenced by BBMP accordingly.</p>
2	Laying road and pipeline by making chambers in the lake bed towards Northern side of the lake	<p>Since sewage is entering Vengaiahna kere through the Rajakaluves, Construction of Sewage by-pass pipe line is carried out in the Western side and Northern side of the Lake by this office. Photos enclosed vide Annexure-5.</p> <p>Laying of Road was done by the land owner outside lake boundary as marked by the Revenue Surveyor on 10.03.2022. Photos enclosed vide Annexure-6.</p>
3	Construction of residential houses in the Northern side of the lake has been completed and they have constructed the compound wall all along the newly constructed houses around 7 to 8 Nos.	To be complied by Executive Engineer, K.R.Puram Division
4	The C&D waste has been dumped all along the lake bed towards Northern side of the lake and General	Since the Dumping is happening outside the lake boundary as shown by the Surveyor, debris dumping issue to be complied by Executive Engineer, K.R.Puram Division. Garbage

	Garbage/Solid waste has been dumped all along the Old Madras Road in the Lake	dumping related issues to be complied by Superintending Engineer, Mahadevpura zone.
5	The Segregation of Garbage in the lake buffer i.e, towards Eastern side (Old Madras Road) is still operation on daily and not shifted the same activity to alternative new location so far.	Garbage issues to be complied by Superintending Engineer, Mahadevpura zone.
6	The untreated sewage and Sullage is still entering into the lake	Since sewage is entering Vengaiahna kere through the Rajakaluves, construction of Sewage by-pass pipe line is carried out in the Western side and Northern side of the Lake by this office. Photos enclosed vide Annexure-5. Laying of Trenchless pipeline passing the National Highway is to will be taken up shortly after which the complete Sewage will be diverted through this pipeline. But the quantity of Sewage flowing in the Rajakaluves is increasing, which is to be addressed by the BWSSB.
7	The Rejuvenation of Lake work has not been commissioned so far	Bruhat Bengaluru Mahanagara Palike Lakes department has appointed consultant for preparation of Detailed Project Report for Comprehensive development of Vengaiahna kere and the Detailed Project Report costing Rs. 13.80 Crores has been approved by the Karnataka Tank Conservation and Development Authority.  Grants of Rs.8.00 Crores is allocated for Rejuvenation of Vengaiahna kere under 15th finance Commission. The works proposed under this grant are Dewatering and Desilting, Improvements to Main bund and walkway bund, Pitching, Construction of Culverts for inlets, settling ponds, waste weir and fencing. The Tender is approved by the Government and LOA is issued. Work order will be issued within 7 days and work will be commenced immediately. E.O. enclosed vide Annexure-7.

Further the below report is submitted for the recommendations of KSPCB as mentioned in the letter vider ref (1).

Sl. No	Recommendations of KSPCB	Report
1	The BBMP shall identify the abandoned quarries & set up processing facility for disposal of the C & D Waste and as per the Rule of 2016 notified by MoEF & CC, Gol after obtaining necessary permission from KSPCB to avoid disposal of C and D waste in the lake bed areas.	To be Complied by Bangalore Solid Waste Management Limited
2	The BBMP shall take action to link primary drains between the lakes, removal of the encroachment and construction of storm water drains wherever it has not been done.	To be complied by Chief Engineer, Storm Water Drain Department, BBMP
3	The BBMP shall provide screens to the storm water drains at regular intervals in the major storm water drains to prevent carryover of solid waste/ garbage/ floating matter.	To be complied by Chief Engineer, Storm Water Drain Department, BBMP

The above report is hereby submitted by Bruhat Bengaluru Mahanagara Palike Lakes department for further perusal.

  
5/12/2022  
Chief Engineer  
Lakes, BBMP

**Copy Submitted to:**

1. The Chief Commissioner, BBMP for kind information
2. Zonal Commissioner, Mahadevpura zone, BBMP for kind information
3. Managing Director, Bangalore Solid Waste Management Limited for kind information and further necessary action.
4. Joint Commissioner, Mahadevpura zone, BBMP for kind information
5. Chief Engineer, Storm Water Drain department, BBMP for information and further necessary action.
6. Chief Engineer, Mahadevpura zone, BBMP for information and further necessary action.
7. Superintending Engineer, Mahadevpura zone, BBMP for information and further necessary action.
8. Executive Engineer, K.R.Puram Division, Mahadevpura zone, BBMP for information and further necessary action.
9. Tahasildar, Bangalore East Taluk, for information and further necessary action.
10. Additional Director of Land Records, Bangalore East Taluk, for information and further necessary action.



**BANGALORE WATER SUPPLY AND SEWERAGE BOARD**  
**Office of The Chief Engineer (Waste Water Management-West)**  
**6<sup>th</sup> Floor, Cauvery Bhavan, KG Road, Bangalore - 560009**

No.BWSSB/ CE(WWM-West)/DCE(WWM-E&W)/TA-2/378 /2022-23

Date: 05-12-22

To

Environmental officer RO-Mahadevpura  
 Karnataka State Pollution Control Board  
 Nisarga Bhavana  
 3<sup>rd</sup> Floor, Thimaiah Road  
 7<sup>th</sup> "D" Main Road, Shiva Nagar  
 Bangalore - 560 079

Sir,

Sub: Non-Compliance under the provisions of Water (P & C of P) Act, 1974  
 w.r.t. Vengaihiakere Lake, KR Puram Hobli, Bangalore East Taluk, Bangalore-Reg

Ref: 1. Hon'ble NGT OA No.222 of 2021.

2. Inspection of the lake by DEO along with BBMP (Lakes) officials on 23.11.2022

3. Hon'ble NGT OA No 222 of 2021 order Dt: 24.11.2022

4. No.KSPCB/RO-MDP/NGT OA No.222 of 2021/Notice/2022-23/1182

Dt: 02.12.2022

5. No.BWSSB/AEE(WWM-Network)-2-H&A.V/JE/434/ 2022-23 Dt :03.12.2022.

~\*~\*~\*

With reference to the above subject, a case has been filed in the Hon'ble National Green Tribunal vide ref (1) stating that untreated sewage entering to the K.R Puram lake (Vengayanakere) and water body of the lake is contaminated. As per the direction by joint committee on dt:29.11.2021 it was informed to prevent the entry of untreated sewage to vengayanakere K.R Puram. Further vide ref (2) KSPCB informed to submit the action taken report to prevent the entry of untreated sewage into the lake w.r.t the recommendations made by the KSPCB for submitting the same to Honble NGT.

Accordingly a statement showing the measures taken to prevent the entry of sewage into the lake w.r.t KSPCB recommendations pertaining to BWSSB is enclosed herewith for your information and needful action.

Your faithfully,

*[Signature]*  
 Chief Engineer (WWM - West),  
 BWSSB

Encl : As above,

**Statement showing the measures taken up by BWSSB**

Sl.No	Recommendations of KSPCB	Remarks
01	The BWSSB shall not give any more sewage connections to the UGD in the areas where the sewer network is not connected to terminal STP and also shall take immediate steps to connect the missing links.	<ol style="list-style-type: none"> <li>1. Work of Laying 450mm dia NP-3 Class RCC sewer pipeline was proposed at north western side of the lake and the same has completed to convey the sewage from Rangappa Thotta to TC Palya Signal to Yelemallappa chetty STP &amp; entry of raw sewage into the lakes is avoided.</li> <li>2. In order to convey the sewage to the STP Periodical maintenance works are taken for clearing the blockages and desilting of sub main line near Meenakshi temple side and the following works are proposed to connect terminal STP.</li> <li>3. Work of providing and laying 350mm dia RCC NP3 class pipe at meenakshi temple road to along KR Puram lake bund upto TC palya main road coming under K R Puram.</li> <li>4. Work of providing and laying 350mm dia RCC NP3 class pipe at old police station road to mahabaleshwara temple coming under KR Puram.</li> <li>5. Work of laying 600mm dia RCC NP-3 Class sewer pipeline was proposed to convey the sewage from meenkashi temple to KR Puram old STP and it is in Tender process.</li> </ol>
02	The BWSSB shall take immediate action to replace the inadequate sewer line due to vertical development.	<ol style="list-style-type: none"> <li>1. works are proposed as in the Sl No.1 and after completion of the above said works sewage conveyed to the STP.</li> <li>2. Maintenance works are taken to clear the blockages &amp; desilting of sub lines are done periodically.</li> </ol>
03	The BWSSB shall encourage treated water from STPs to be utilized for public parks, constructions activities, vehicles service stations including KSRTC, BMTC Depots& Railways.	Presently, the treated water is being supplied to Lalbagh-Botanical garden, Horticulture department, Rajbhavan, Hon'ble High Court, Bangalore Golf Course, Planatarium, War Memorial, CID, Vidhana Soudha, KPSC, KPWD, Civil Court , KIADB Industrial Area

		at Narasapur, HPCL, M/s. KPCL, M/s Kempegowda International Airport Limited, M/s Indian Tobacco Company, M/s Indian Air Force, M/s Bharath Electronics Limited, M/s Rail Wheel Factory, Prestige, Emabassy ,Bhagyalakshmi Farms and M/s Tangline Developers (Global Village), M/s. Arvind Mills, M/s Wonder Blues, M/s Nandi Economic Corridor Enterprises; Supply to Kolar and Chikkaballapura district lakes and construction activities in BBMP area.
04	BWSSB shall taken up sewerage network along with the water supply works simultaneously.	The water supply and lateral sewerage network in the surrounding area has already laid and it may be considered in future.
05	The BWSSB Shall initiate action to plug the leakages of water in the supply line on top priority	<ol style="list-style-type: none"> <li>1. Over flowing of sub mains and blockages of sub mains are cleared on top priority by using Jetting Vehicles &amp; Re-Cycler vehicles and necessary maintenance work will be taken on top priority.</li> <li>2. Left out house service connections and lateral linkings which are discharging directly to the SWD will be connected to the sewer network.</li> <li>3. Water supply leakages in the region are planned to attend on top priority.</li> </ol>
06	BWSSB/BDA/BBMP Shall be establish STPs on the upstream of lakes to treat the sewage before it joints the lake. This improves the water quality in the lake and also recharges the ground water table. (Recommended to establish decentralized STPs in the each lake catchment area)	The current treatment capacity of old STP (20 MLD) and New STP (20 MLD) of KR Puram in total 40 MLD capacity is frequently monitored and necessary action has been taken for improving the treating capacity of STP's by BWSSB and also another 10 MLD new STP is proposed at Basavanapura, KR Puram and DPR for the same is under preparation.

*Kumaranth*  
Chief Engineer (M-East)  
BWSSB

*[Signature]*  
Chief Engineer (WWM-East)  
BWSSB

*[Signature]* 05/12/2022  
Chief Engineer (WWM - West)  
BWSSB

**Report on the measures of BWSSB for preventing the entry of waste water to the Lake.**

KR Puram Lake is located on the eastern side of Bangalore city at an elevation of 879.90 meters above MSL with a Latitude of 13.016446N & Longitude 77.6983E having surface area of 64 Acres and 35 Guntas coming under KR Puram Constituency and this lake is being maintained by Bruhat Bengaluru Mahanagara Palike. The KR Puram Lake catchment consists of CMC area on all the three sides and National Highway running in periphery on eastern side of this lake. Now Sri J. Jagankumar C/o Renaissance Foundation Bangalore has filed a case in the Hon'ble NGT vide Original Application No 222 of 2021(SZ) dated 27.10.2021 Chennai stating that untreated sewage is entering the KR Puram Lake and water body of the lake is contaminated. In this connection Hon'ble NGT in the order dated 27.10.2021 has constituted a Joint Committee Comprising of (1) Deputy Commissioner Bangalore Urban District, Bangalore (2) District Forest Officer (DFO) (3) Superintending Engineer, Public Works Department (4) Environmental Officer KSPCB. The Committee is entrusted with the job to ascertain whether any untreated sewage is being let into the KR Puram Lake and also to ascertain the quality of water of this lake.

Further the Hon'ble NGT instructed to submit the details of measures taken to prevent the entry of untreated sewage to this lake.

The KR Puram Lake is on the Eastern side of Bangalore. As reported earlier there are 03 inlet points to the lake and 01 outlet from the lake. The present conditions in the inlet and outlet are as follows:-

1. **Inlet 01** on South western side of the KR puram Lake i.e from KR Puram STP side In this inlet treated water from the two KR Puram STP's is let into KR Puram Lake and there is no untreated waste water entering into Lake from this side.
2. **Inlet 02** from North western side (Meenakshi Temple side) which conveys storm water from CMC areas, to this lake and only during rains the untreated sewage mixed with the rain water enters the Lake.
3. **Inlet 03 and Outlet** – in between the inlet 03 and out let point on North Eastern side of Lake there is a damage to the existing old NP-2 class pipeline running adjacent to the lake which is inundated in the lake and with the result waste water through the damaged points from this pipeline is mixed with the lake water and overflowing near the Waste weir of the Lake. In view of the above new work of laying 450 mm dia. NP-3 class RCC sewer pipeline was proposed at Inlet No.3 and the same has been completed to convey the sewage from Rangappa Thota to TC Palya Signal to Yelemallappa Chetty STP and entry of raw sewage to the lake is avoided.

Under WWM Zone, the following 2 STPs have been established and these STPs are under Operation & Maintenance.

Sl. No.	Name of the STP	Capacity	Currently Treating
1	K R Puram (Old)	20 MLD	15.72 MLD
2	KR Puram (New)	20 MLD	17.98 MLD
	<b>Total</b>	<b>40MLD</b>	<b>33.70 MLD</b>

In the downstream of these two plants BWSSB has already established a 15 MLD capacity STP at Yellemallappachetty Lake and at present this STP is receiving sewage of 12 to 13 MLD for treatment. After treatment the effluent is being let into natural drain.

BWSSB has taken all necessary steps to run these STPs to their designed capacity.

**The works mentioned below will be taken up as a remedial measure immediately to prevent the sewage entering to the Lake from KR Puram STP side and Meenakshi Temple side (Inlet Nos. 1 & 2)**

- 1) Periodical maintenance works are taken for clearing the blockages and desilting work of sewer network for removing silt which was deposited during the recent heavy rains.
- 2) Survey work has been carried out at lake surrounding areas to identify any left out house connections and lateral lines which are discharging sewage directly to the SWD will be connected to the sewer network after completion of the work proposed at Inlet No.2

**The works mentioned below will be taken up as a short term measures to prevent the sewage entering to the Lake from north western side-Meenakshi Temple side (Inlet No. 2)**

The sewage generated from upstream areas of Anand Nagar, K.T Garden, Sri Sai Garden layout and surrounding areas was conveyed to old STP at KR Puram through the 500mm dia pipeline which was laid very long back along the side of the lake. At present the roots of trees has caused dislodging of pipes along the alignment and there is no free flow of sewage in the pipeline and line getting silted up and over flowing of sewage in the drain leading to lake,

In view of the above, proposed a work of laying 600mm dia RCC NP-3 Class RCC sewer pipeline for a length of 570 Rmt along the side of the lake bund from Meenakshi Temple to K.R.Puram old STP to convey the sewage from Meenakshi Temple to K.R.Puram old STP which is under tender process and it is planned to be completed by the end of May-2023.

After completion of the above works and also lateral linking works sewage can be conveyed to K.R.Puram old STP and sewage entry at Inlet No.2 will be avoided.

After completion of the all above works the direct entry of raw sewage into KR Puram Lake will be reduced to a considerable extent and with the result it will be possible to improve the quality of lake water.

  
Chief Engineer (East)  
BWSSB

  
Chief Engineer (WWM - West)  
BWSSB

Regional Office: Bangalore - Mahadevapura  
**Karnataka State Pollution Control Board**  
 \* NISARGA BHAVAN", 3rd Floor, Thimmaiah Road,  
 7th 'D' Cross, Shivanagar, Bangalore - 560 079.  
 Phone : 080-23224002  
 E-mail : bngmdpura@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :  
 ಬೆಂಗಳೂರು -ಮಹಾದೇವಪುರ  
 "ನಿಸರ್ಗ ಭವನ".  
 3ನೇ ಮಹಡಿ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
 7ನೇ "ಡಿ" ಮುಖ್ಯರಸ್ತೆ, ಶಿವನಗರ,  
 ಬೆಂಗಳೂರು- 560 079.

ಕರ್ನಾಟಕ ರಾಜ್ಯ  
 ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ



towards a cleaner Karnataka

No. KSPCB/RO-MDP/NGT/2022-23/ 1187

Date: 03 DEC 2022

To  
 The Member Secretary  
 KSPCB, Bengaluru-01

**Kind Attention: SEO (Infra (Lakes) Section)**

Sir,

Sub: Submission of action taken report w.r.t **Hon'ble NGT OA No.222 of 2021 (SZ)** in respect of Vengayyana Kere/K.R.Puram Lake/Tank located at K.R.Puram and Sannathammanahalli Village, K.R.Puram Hobli, Bengaluru East Taluk, Bengaluru Urban District-reg

- Ref:
1. Hon'ble NGT OA no.222 of 2021 (SZ) order dated 27.10.2021
  2. Spot inspection of Vengayyana Kere/K.R.Puram Lake carried out by the Joint Committee on 29.11.2021
  3. Joint Committee report e-filed to Hon'ble NGT on 06.12.2021
  4. Hon'ble NGT OA no.222 of 2021 (SZ) order dated 08.02.2022
  5. Independent report e-filed by KSPCB in the form of Affidavit to Hon'ble NGT on 22.03.2022
  6. Meeting held at Bengaluru Urban Deputy Commissioner's Office on 28.03.2022
  7. RO-Mahadevapura issued notice to BBMP vide no.553 dated 20.07.2022
  8. Joint inspection of Vengayyana Kere/K.R.Puram Lake carried out by KSPCB & BBMP officials on 23.11.2022
  9. Hon'ble NGT OA no.222 of 2021 (SZ) order dated 24.11.2022
- \*\*\*\*\*

With reference to the above, this is to inform that, the above said Hon'ble NGT OA no.222 of 2021 (SZ) in respect of Vengayyana Kere/K.R.Puram Lake came up for hearing on 24.11.2022 before the Hon'ble NGT (SZ), at Chennai. Further, in the order dated 24.11.2022, the Hon'ble NGT has called KSPCB to file complete report w.r.t compliance of the recommendations made in earlier report of KSPCB and any other action plan to restore KR Puram lake.

Meanwhile, as a Member Convener of the Joint Committee and as directed by the Nodal Officer of the Joint Committee (The Deputy Commissioner, Bengaluru Urban District), KSPCB had issued meeting notice to the concerned departments viz., Assistant Director of Land Records, Bruhat Bengaluru Mahanagara Palike (BBMP) - Lakes & Solid Waste Management (SWM) Division, Bangalore Water Supply and Sewerage Board (BWSSB) & Tahsildar, Bengaluru East Taluk for discussion with regard to submission of further action taken report to Hon'ble NGT. In the said meeting the Nodal Officer directed the above said departments to submit their action taken reports individually to Hon'ble NGT. Copy of the meeting notice is herewith annexed as **Annexure -I** for your kind reference.

Further, it is to be submitted that, this office has also conducted inspections in the catchment area of Vengayyana Kere/K.R.Puram Lake to identify & initiate action against the defaulters who are

discharging sewage with/without treatment. In this regard, notices have been issued to JRK Garden Apartment Owners Association, Padiyil Group unit and Salarpuria Celesta Apartment. Copies of the notices are herewith annexed as **Annexure-II** for kind reference. Also, this office has addressed a letter to B.O on 23.02.2022 wherein such cases who are discharging sewage with/without treatment to downstream lakes and also have not obtained consent from the Board but have obtained building plan approvals from the planning authority was recommended to call the concerned authorities (building plan approving body) for Personal Hearing at B.O and to give necessary directions. Copy of the letter is herewith annexed as **Annexure-III** for kind reference. In addition to this, KSPCB Marshalls have been deputed for patrolling and conducting surprise visits/checks in this office jurisdiction to identify any illegal discharges. Photographs regarding the same are herewith annexed as **Annexure-IV** for kind reference.

Subsequently, in view of application filed by the applicant-Sri.Jagan Kumar.J u/s 18 of the National Green Tribunal Act, 2010 in OA no.222/2021 seeking for stay, this office had issued notice to BBMP on 20.07.2022 informing them to take necessary action to avoid shrinkage of lake extent and avoid dumping & segregation of C&D waste in lake buffer area and to submit action taken report. However, KSPCB has not received any action taken report from BBMP till date. Copy of the notice is herewith annexed as **Annexure -V** for your kind reference.

Hence, this office has conducted joint inspection of Vengayyana Kere/K.R.Puram Lake along with BBMP (Lakes) Officials on 23.11.2022 and has drawn Mahazar to record the physical observations at the inspection spot itself. Copy of the Mahazar is herewith annexed as **Annexure -VI** for your kind reference. During inspection following observations were made:

1. The extent of the lake is about 64 Acres 35 Guntas as per Revenue records.
2. Earlier provided walking path, boating facility, jogging track, food courts are gets damaged and not in usable condition.
3. The said lake has not been fenced completely by BBMP(Lakes) authorities.
4. The 85% of the entire lake area has been grown with water hyceneath (water weeds).
5. The C & D waste, Garbage (general solid waste) has been dumped all along the old Madras Road near the tank bund and in some portions towards Meenakshi temple, weir point i.e. near TC Palya signal.
6. The Brick bats, waste soil and other general solid waste has been dumped/stored in the lake bed near the Royal Mart: Hyper Market side i.e. Northern side of the Lake.
7. Around 7 to 8 individual houses have been constructed by private parties toward Northern side of the Lake and they have constructed Compound wall all along the newly constructed houses towards the Northern side of the Lake.
8. The Building stone for constructing the Revetment to the Lake has been stored in the Northern side of Lake bund/bed area and the materials belongs to the Contractor as informed by the BBMP (Lakes) officials.

9. This office is repeatedly receiving the complaints from neighboring residents regarding smell nuisance near T.C. Palya Traffic signal (@ out weir point of the Vengaihnakere lake).
10. The part of untreated sewage discharging from individual houses entering the Lake at North west side through Rajakaluve(near Meenakshi Temple) and Northern side of the lake through storm water drain was observed.
11. The BWSSB authorities are treating the sewage flowing from from wards Nos. 25(Horamavu), 26(Ramamurthynagar), 51(Vijinapura) & 52(K.R.Puram) of BBMP area in 2 Nos of 20 MLD STP provided by BWSSB authorities @ upstream side of the Lake is also being letting into the Vengaihanakere lake.
12. The BBMP (Lakes) Officials present during inspection informed that the extent of Vengaihnakere was 64 Acres 35 Guntas as per Revenue Records, but survey department authorities have submitted a survey sketch to BBMP(Lakes) dated: 16.11.2021 and as per the point shown by surveyor the extent of said Lake is coming to 59 Acres 28 Guntas and also they have informed that written a letter to ADLR(Assistant Director of Land Records) Revenue Department & copy to Tahasildar, Bangalore East Taluk w.r.t. difference in extent of Lake and so far they have not submitted any reply for considering the correct extent of Lake i.e. for fixing up of the boundary of Lake.
13. The BBMP(Lakes) authorities present during inspection informed that Tender has been finalized to Rejuvenation of Lake and Rejuvenation work will be commissioned by next week of this month(end of November-2022) and Diversion drains has been completed along the periphery of Lake by BBMP(Lakes) authorities to avoid sewage entry during dry weather flow and also they have constructing 2 Nos of inlet silt traps and is under progress.
14. As per the analysis report received from the laboratory and it reveals that the water quality is for **Class-E** (it can be used for Irrigation, Industrial cooling & controlled waste disposal), copy enclosed for reference.
15. Even though repeatedly informed to the BWSSB authorities for linking all missing links to their UGD and take it for treatment in 2 Nos of 20 MLD STP, still the untreated sewage flowing into the storm water drain and which joins the Vengaihnakere Lake.
16. The BWSSB authorities have completed the work w.r.t. laying of 450 mm dia NP3 Class RCC sewer pipeline from Rangappanathota to TC Palya signal.

The inspection report is herewith annexed as **Annexure -VII** wherein certain points/recommendations are put forth for necessary action:

- a) The inflow to 2 Nos of 20 MLD STP is verified and noted that, the inflow to these STPs is almost nearly 19 MLD. However, as still the untreated sewage from the upstream area is flowing into SWD and reaching Vengaihnakere, it is recommended that, BWSSB requires to augment/increase the STP capacity to cater to treat all the sewage generated in the upstream area.

- b) The BBMP (Lakes) authorities have not fenced the entire lake completely and not commissioned the Rejuvenation work of Lake as committed earlier and not replied to the notice issued from this office vide ltr No.553 dtd. 20.7.2022.
- c) BBMP (Solid Waste Management Division) authorities have not taken action for stoppage of dumping of solid waste and C & D waste in the Lake bed and not replied to the notice issued from this office vide ltr No.553 dtd. 20.7.2022.

Further, based on the observations made during inspection on 23.11.2022, this office has issued notice to BBMP & BWSSB on 02.12.2022 informing them to submit the action taken report w.r.t. above said observations and compliance to the recommendations made by KSPCB in its independent report submitted to Hon'ble NGT in the form of Affidavit cited at ref (5). Copy of the notice issued to BBMP & BWSSB is herewith annexed as **Annexure –VIII a & VIII b** for your kind reference respectively. Once the reply is received from BBMP & BWSSB authority, the same will be forwarded to B.O.

In view of all the above and as the BWSSB authorities are not treating the entire sewage generated from the upstream side of the Vengaiahankere and Board is repeatedly receiving complaints from the neighbouring residents and also there is a case being dealt before Hon'ble High Court of Karnataka vide Writ Petition No.38401/2014 & at Hon'ble Karnataka Lokayukta vide Complaint No. Comp/Lok/BCD-2851-DRE-3 Notice dtd: 18.2.2020 and as earlier this office had recommended to the Board Office for calling the BWSSB authorities for personal hearing vide ltr No. 552 dtd 21.09.2021, the action taken report of this office along with supporting documents is herewith forwarded to B.O with a recommendation to call the BWSSB, BBMP (Lakes) and BBMP (SWM) authorities for Personal hearing at the Board Office to take further action against these authorities for violating the provisions of Water (Prevention and Control of Pollution) Act, 1974 & SWM Rules, 2016 and in view of not completed the short term measures committed to the Hon'ble NGT w.r.t. OA No.222 of 2021. Later, the compiled action taken report of KSPCB shall be submitted before Hon'ble NGT on or before 16.12.2022.

This is for your kind information.

Yours faithfully

  
**Environmental Officer**  
**RO-Mdpura, KSPCB**

Annexure-I

Regional Office : Bangalore - Mahadevapura  
Karnataka State Pollution Control Board  
"Nisarga Bhavana" 3rd Floor, Thimmaiah Road,  
7th 'D' Cross, Shivanagar, Bangalore - 560 079.  
Phone : 080-23224002  
Email : bngmdpura@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :  
ಬೆಂಗಳೂರು - ಮಹಾದೇವಪುರ  
"ನಿಸರ್ಗ ಭವನ",  
3ನೇ ಮಹಡಿ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
7ನೇ 'ಡಿ' ಕ್ರಾಸ್, ಶಿವನಗರ,  
ಬೆಂಗಳೂರು-560 079.



towards a cleaner Karnataka

No: KSPCB/RO-MDP/2021-22/1429

Date: 24 MAR 2022

// MEETING NOTICE: Hon'ble NGT Matter //

DESPATCHED

Sub: Submission of further action taken report w.r.t Hon'ble NGT OA no.222 of 2021 (SZ) order dated: 08.02.2022 in respect of Vengayyanakere Lake/Tank-reg

Ref: Hon'ble NGT OA no.222 of 2021 (SZ) order dated 08.02.2022

\*\*\*\*\*

With reference to the above, this is to inform that, the above said Hon'ble NGT OA no.222 of 2021 (SZ) in respect of Vengayyanakere Lake/Tank came up for hearing on 08.02.2022 before Hon'ble NGT (SZ), at Chennai and the Hon'ble Tribunal has taken on action taken report submitted by the joint committee on 06.12.2021.

Further, in the order dated 08.02.2022, Hon'ble NGT has called all the respondents to file further action taken report. The Nodal Officer of the Joint Committee is directed by the Hon'ble Chairman of the Committee (The Deputy Commissioner, Bangalore Urban District) to call all the concerned departments/authorities for discussion with regard to submission of further action taken report to the Hon'ble NGT (SZ), Chennai by individual respondents as stated in the Hon'ble NGT order dated: 08.02.2022. Hence, you are hereby informed to attend the meeting scheduled on 28.03.2022 at 4.30 PM in the Meeting Hall of Bangalore Urban Deputy Commissioner's office with all details without fail.

Note: Copy of the said Hon'ble NGT order dated 08.02.2022 can be downloaded using the link <https://greentribunal.gov.in/casestatus/casenumber>.

Environmental Officer &  
Nodal Officer  
KSPCB,RO-Mahadevapura,

To,

1. The Special Commissioner (SWM), Bruhat Bengaluru Mahanagara Palike (BBMP) N.R. Square, Hudson Circle, Bengaluru-560002.
2. The Chief Engineer, (Lakes) BBMP, NR Square, Hudson Circle, Bangalore- 560 002,
3. The Chief Engineer (Projects), Bangalore Water Supply and Sewerage Board (BWSSB), Cauvery Bhavan, Kempegowda Road, Bengaluru-560009.
4. The Tahsildar, Bengaluru East Taluk, Bengaluru Urban District.
5. The Assistant Director of Land Records, Dept. of Survey Settlement & Land Records, Revenue Building, KR Circle, Ambedkar Veedhi, Bengaluru-560001.

**Copy submitted to :**

1. The Deputy Commissioner, Bangalore Urban District, Kandhaya Bhavan, Kempegowda Road, Bangalore -01 for kind information and to bring to the notice of Hon'ble Chairman of the Committee.
2. Case file.

  
**Environmental Officer &  
Nodal Officer  
KSPCB,RO-Mahadevapura,**

No.PCB/RO-MDP/Comp-Notice/2021-22/462

Date: 31 AUG 2021  
DESPATCHED

// Show Cause Notice //

To,  
Sri P.K.Mishra-Vice President,  
M/s Salarpuria Real Estate Pvt Ltd,  
No.3, 4<sup>th</sup> Floor, Salarpuria Windsor,  
Ulsoor Road, Bangalore- 560 042.

Sir,

Sub: Non-compliance to the provisions of Water (P & C of P) Act, 1981 and Air(P & C of P) Act, 1981 w.r.t. your residential Apartment in the name of "Salarpuria Celesta" at Sy No.49/1A, 49/1B and 49/2 of Bhattarahalli village, Bidarahalli Hobli, Bangalore East Taluk -reg.

- Ref: 1. CFO issued under the provisions of Water Act, 1974 to your residential apartment on 20.3.2017.  
2. CFO Addendum issued from the Board on 10.4.2017.  
3. Complaint received through repeated phone calls by this office from Sri Venkatesh, resident of Vinayaka layout.  
4. Inspection of your residential apartment by the DEO of this office along with officers of BWSSB (Maintenance), BBMP(SWM) on 26.8.2021.

\*\*\*\*\*

With reference to the above subject, it is to be informed that the Board has accorded the consent for operation under the provisions of Water (Prevention and Control of Pollution) Act, 1974 for your residential apartment in the name of "Salarpuria Celesta" located at Sy No.49/1A, 49/1B and 49/2 of Bhattarahalli village, Bidarahalli Hobli, Bangalore East Taluk for the period up to 30.6.2021 with certain terms and conditions vide ref(1) and CFO addendum issued from the Board vide ref(2).

Further, this office has received a complaint through repeated phone calls from Sri Venkatesh, resident of Vinayaka Layout just near to the T.C.Palya signal(i.e. near to the weir point of Vengaiahnakere) and which is near to your residential apartment located at the said premises and he alleges that there is lot of foul smell due to discharging of treated/untreated sewage into the Vengaiahnakere and it causes bad smell and unhygienic leads to adverse health impact on them vide ref(3). Accordingly, the Deputy Environmental Officer of this office along with officers of BWSSB (Maintenance), BBMP(SWM) were inspected the said Vengaiahnakere on 26.8.2021 vide ref(4) and contacted the Complainant Sri Venkatesh and others such as Sri Jayanna, Smt Pushpa, Sri N.Venkatesh and others (resident of Vinayaka Layout and Jaibhuvaneshwari Layout). During inspection they suspected that there is a chances of discharging of treated/untreated sewage into the Vengaiahnakere is from "Salarpuria Celesta" Residential Apartment and they are discharging their sewage once or

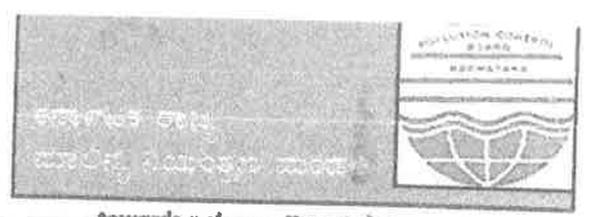
twice in a week into said Lake and thus causes bad smell/foul smell to the surrounding environment and causes adverse health impact on them. In this regard your apartment was inspected along with the said officials of BWSSB & BBMP and the said complaints on 26.8.2021 and observes the following non-compliances;

1. You are not operating the STP in scientific manner, thus causes smell nuisance to the surrounding environment.
2. You have not employed the skilled operator for operation of STP.
3. You have not maintained the log book for operation of STP.
4. Most of the units in STP i.e. collection tank, equalisation tank are gets septic in condition, it shows that you are not operating the STP properly and thus causes lot of foul smell to the surrounding environment/area.
5. Huge quantity of sludge accumulated in the Aeration tank, you are not periodically removing the same and thus reduce the efficiency of the aeration tank.
6. You have made a pipe line for usage of treated sewage for garden usage, but it is not yet commissioned and it shows that you are letting out your domestic effluent outside of your apartment premises.
7. You have not provided flow meter to intake of STP.
8. The flow meter provided for outlet of STP is not functioning.
9. The chlorine dosage tank provided in STP area, but it is not functioning.
10. You have laid the hose pipe from collection tank to aeration tank 1 & 2, it suspects that you are not operating the STP properly and there may be chances of discharging outside of your apartment premises.
11. The Organic Waste Converter provided is not in functioning.
12. The Facility Executive Sri Khan, present during inspection was failed to produce the documents w.r.t. analysis reports of treated sewage, garden area available.
13. The treated sewage sample was collected for analysis in presence of said officials from BWSSB & BBMP and your facility Executive Sri Khan and also conducted mahazar.

In view of the above said non-compliance, you are hereby called upon the **Show Cause** for the compliance within 7 days from the date of receipt of this notice, failing which as to why this office shall not recommend to the Board to withdraw the consent issued to you under Water Act, 1974 and to initiate further action against you as per the provisions of Water (P & C of P) Act, 1974.

Environmental Officer,  
RO-Mahadevapura

31/8



No. PCB/MDP/JRK Apt/2021-22/1246

//BY RPAD//

//SHOW CAUSE NOTICE //

DATE: 08 FEB 2022

DESPATCHED

To,  
The President/Secretary,  
M/s JRK Garden Apartment Owners Association,  
Sy No.10/5, Sannathammanahalli Village,  
T.C. Palya, KR Puram Hobli,  
Bangalore East Taluk.

Sir,

**Sub:** Non compliance with the provisions of Water (prevention & Control of Pollution) Act, 1974, in respect of your residential apartment located at Sy No.10/5, Sannathammanahalli Village, T.C. Palya, KR Puram Hobli, Bangalore East Taluk Bangalore- Reg.

**Ref:** Inspection of your residential apartment by the DEO of this office on 03.02.2022.

\*\*\*\*\*

With reference to the above, it is to be informed that, the Deputy Environmental Officer of this office has inspected your Residential Apartment located at the said premises on 3.2.2022 and observed the following:

1. You have established and operating the residential apartment having 200 flats in the name of M/s JRK Garden and without obtaining consent for establishment and consent for operation from the Board.
2. You are established the STP very near to storm water drain and operating the STP without obtaining CFE and CFO from the Board under the provisions of Water(Prevention and Control of Pollution)Act,1974.
3. While inspection your Facility Manager present and failed to produce the statutory requirements such as Building plan approved from competent authorities.
4. You have not established the organic waste converter/ organic waste composting facility for making organic waste into manure.
5. The treated sewage has been connected to recharge pits and storm water drain, which is a violation under the provisions of Water (Prevention and Control of Pollution) Act,1974.

In view of the above said violations, you are hereby informed to immediately file CFO application by obtaining ID & Password and update your residential apartment profile in the XGN software by using Board website ([www.kspcb.karnataka.gov.in](http://www.kspcb.karnataka.gov.in)) and upload the following details in the XGN software within 7 days. Further, you are required to upload below said documents while filing application in XGN:

1. Approved building plan obtained from competent authority.
2. STP design details along with treated sewage utilization plan,
3. ID Proof for e signature.

Hence, in view of the above, you are hereby called upon to **"SHOW-CAUSE"** within 7 days from the date of receipt of this notice as to why the Board shall not;

1. Issue directions to BESCO to cut-off power supply and BWSSB to stop water supply to your Residential Apartment under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974.
2. To File Criminal Case against you as per the provisions contained in the Water (Prevention & Control of Pollution) Act 1974.

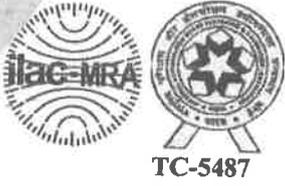
Please note that, operating the residential apartment without the valid Consent of the Board is an offence and attracts penal action under the provisions of the Water (Prevention & control of pollution) Act, 1974.

The receipt of the letter may please be acknowledged

Yours Faithfully

*4/*  
**Environmental Officer**  
**RO-Mahadevapura**

*2/2*



KARNATAKA STATE POLLUTION CONTROL BOARD  
CENTRAL ENVIRONMENTAL LABORATORY

Legal 42(3)/87,E(P)ACT, 1986 RECOGNISED ENVIRONMENTAL LABORATORY  
ISO/IEC 17025 Accredited Testing Laboratory by NABL Vide Certificate Number TC-5487  
ISO 9001: 2015 and ISO 45001:2018 CERTIFIED LABORATORY

Email: [centrallab@kspcb.gov.in](mailto:centrallab@kspcb.gov.in)  
Website : <http://kspcb.gov.in>

ಕರ್ನಾಟಕ ಸರ್ಕಾರ, ನಿರ್ವಹಣಾ ಭವನ,  
೭ ನೇ 'ಡಿ' ಮುಖ್ಯ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
ಶಿವನಗರ, ಬೆಂಗಳೂರು-೫೬೦೦೦೦  
K.S.P.C.B., "Nisarga Bhavan"  
7<sup>th</sup> D Cross, Thimmaiah Road,  
Shivanagar, Bangalore - 560079

ANALYSIS REPORT

Date: 24.02.2022

NAME OF THE INDUSTRY :	M/s. JRK Garden Apartment, Sy No. 26, Sannathammanahalli, KR Puram Hobli, Bengaluru East Taluk.	Page 1 of 1
SAMPLE COLLECTED BY :	Smt.Veena Kona AEO RO: Mahadevapura	DATE OF COMMENCEMENT OF TEST: 04.02.2022
DATE OF COLLECTION :	03.02.2022	DATE OF COMPLETION OF TEST: 09.02.2022
DATE OF RECEIPT :	04.02.2022	SAMPLE REPORT NO: WW-2149
PARTICULARS :	Treated sewage effluent	SAMPLE NO : WW-2149

SI No	Parameters	Unit	Standard	Result	Test Method
1.	pH @ 25 <sup>o</sup> C	-	6.5 - 9.0	7.8	IS 3025 (Part 11)
2.	Biochemical Oxygen Demand (3 days @ 27 <sup>o</sup> C)	mg/L	Not more than 10	6.0	IS 3025 (Part 44)
3.	Chemical Oxygen Demand	mg/L	Not more than 50	70	IS 3025 (Part 58)
4.	Total Suspended solids	mg/L	Not more than 20	16	IS 3025 (Part 17)
5.	Ammonical Nitrogen as N	mg/L	Not more than 5	0.34	IS 3025 (Part 34)
6.	Total Nitrogen	mg/L	Not more than 10	9.0	APHA 23rd edition
7.	Fecal Coliform	MPN/100ml	Less than 100	170	APHA 23rd edition (9221 E) 9-77 to 9-78

<b>INFERENCE</b>	<b>Non Conforms to prescribed standards.</b>
------------------	--

- Note: 1. The above results pertain only to the sample tested.  
2. The report shall not be reproduced without the written approval of the laboratory.  
3. Samples will be stored for a period of 15 days from the date of issue of report.  
4. Decision Rule: "Statement of conformity applies only to analysis of results which meets the standards stipulated by regulatory authority".

*Radha M.N*  
Authorized Signatory (Biological)  
(Radha M.N)  
Assistant Scientific Officer

*H.Roopadevi*  
Authorized Signatory (Chemical)  
(Dr. H.Roopadevi)  
Senior Scientific Officer

## Karnataka State Pollution Control Board

Regional Office: Bangalore –Mahadevapura  
3<sup>rd</sup> Floor "NISARGA BHAVAN"  
7<sup>th</sup> 'D' Cross, Thimmaiah Road,  
Sanegoravanahalli, Shivanagar  
Bengaluru -560 010

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಂಗಳೂರು - ಮಹದೇವಪುರ  
ಒನೇ ಮಹಡಿ, "ನಿಸರ್ಗ ಭವನ".  
7ನೇ 'ಡಿ' ಅಡ್ಡ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
ಸಾಣೆಗೊರವನಹಳ್ಳಿ, ಶಿವನಗರ.  
ಬೆಂಗಳೂರು - 560 010



towards a cleaner Karnataka

No. KSPCB/RO-Mahadevapura/Notice/2022-23/1181

Date: 02 DEC 2022  
DESPATCHED

To,

The Occupier,  
M/s Padiyil Group unit,  
# 493 D, Park Road, Behind Lake City Township,  
Brindavan Layout, Bhattarahalli, Thambuchetty Palya,  
(Near Vengaihnakere)  
Bangalore-560 036.

Sir,

Sub: Non-Compliance under the provisions of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 - reg

Ref: Inspection of your industry by DEO of this Office on 23.11.2022.

\*\*\*\*\*

Your attention is invited to the Section 25 & 26 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 subject to the provision under these sections:

**Section 25 & 26:** no person shall, without the prior consent of the State Board establish or take any steps to establish any industry, operation or process, or any treatment and disposal systems, which is likely to discharge sewage or trade effluent into stream or well or sewer or on land.

**Section 21:** no person shall without the prior consent of the State Board, establish or operate any industrial plant in an air pollution control area.

As evident from the above said sections, it is mandatory on the part of every entrepreneur to obtain "Consent for Establishment" prior to establishment and "Consent for Operation" prior to Operation of the industry. Further, your industry located at the said premises was inspected by the Deputy Environmental Officer of this office on 23.11.2022 and during inspection, it was observed that you have established & operating the unit in the name of the unit M M/s Padiyil Group unit, located at # 493 D, Park Road, Behind Lake City Township, Brindavan Layout, Bhattarahalli, Thambuchetty Palya, (Near Vengaihnakere) Bangalore-560 036 without obtaining the required consent as obligatory under the afore said Sections of the Acts. In addition to this, following observations were made:-

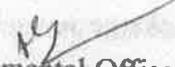
1. You have established and operating the Sweet and Khara(Mixture) manufacturing unit at the said premises without obtaining CFE/Consent for operation of the Board under the provisions of Water(P & C of P)Act,1974 and Air(P & C of P)Act,1981.
2. You are discharging the washing effluent generated from your activity and domestic effluent into the Vengaihnakere without any treatment it causes surface water contamination, which is a violation under the provisions of Water(P & C of P)Act,1974.
3. You have not provided requisite Air Pollution Control measures to the Air Pollution sources, which is a violation under the provisions of Air(P & C of P)Act,1981.

These action on your part, establishing/operating the industry and likely to discharge sewage effluent and emissions into the environment amounts to gross violation of the Section 25 & 26 and Section 21 of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

In view of the above, you are hereby directed to **stop the activity immediately and shift to any suitable location within 7 days** by filing the prescribed application form along with prescribed consent fee through online via XGN software. Further details regarding the procedure for obtaining the consent can be obtained from the KSPCB website – <http://kspcb.karnataka.gov.in>. You may also contact this Office for any clarifications/details.

Failure to comply with the provisions of the above Acts attracts penal provisions of Section 44 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 37 of the Air (Prevention and Control of Pollution) Act, 1981 which read as follows: “Whoever fails to comply with the provisions of the above Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of Air (Prevention and Control of Pollution) Act, 1981 is **liable for imprisonment for the term not less than one year and six months and may extend up to six years and with fine**”.

Yours faithfully,

  
Environmental Officer  
Mahadevapura Region

// By RPAD //

No.PCB/RO-MDP/Comp-Notice/2021-22/734

Date: 22 OCT 2021

// Show Cause Notice //

DESPATCHED

To,  
Sri P.K.Mishra-Vice President,  
M/s Salarpuria Real Estate Pvt Ltd,  
No.3, 4<sup>th</sup> Floor, Salarpuria Windsor,  
Ulsoor Road, Bangalore- 560 042.

Sir,

Sub: Non-compliance to the provisions of Water (P & C of P) Act, 1981 and Air(P & C of P) Act, 1981 w.r.t. your residential Apartment in the name of "Salarpuria Celesta" at Sy No.49/1A, 49/1B and 49/2 of Bhattarahalli village, Bidarahalli Hobli, Bangalore East Taluk -reg.

- Ref: 1. CFO issued under the provisions of Water Act, 1974 to your residential apartment on 20.3.2017.  
2. CFO Addendum issued from the Board on 10.4.2017.  
3. Complaint received through repeated phone calls by this office from Sri Venkatesh, resident of Vinayaka layout.  
4. Inspection of your residential apartment by the DEO of this office along with officers of BWSSB (Maintenance), BBMP(SWM) on 26.8.2021.  
5. This office Notice No.462 dtd: 31.8.2021.  
6. Reply submitted by you to this office on 16.9.2021.  
7. Complainants raised the issue during meeting held at BWSSB STP near Yele Mallappa Shetty lake under the Chairmanship of DC, Bangalore Urban on 11.10.2021.  
8. Inspection of your residential apartment by the DEO of this office along with AEE, BWSSB (Maintenance) & complainant Sri Ayyappa on 10.10.2021.

\*\*\*\*\*

With reference to the above subject, it is to be informed that in continuation to this office notice issued vide ref(5) based on the complaint received by this office earlier, you have replied for the same vide ref(6) stating that you are complying with the conditions mentioned in the notice.

Further, this office is receiving the repeated phone calls from Sri Venkatesh and Sri Ayyappa, resident of Vinayaka Layout just near to the T.C.Palya signal(i.e. near to the weir point of Vengaiahnakere) and which is near to your residential apartment located at the said premises. The Deputy Commissioner, Bangalore Urban District has conducted meeting at BWSSB STP near Yelemallappa Shetty Lake on 11.10.2021 in view of Hon'ble NGT directions dated: 8.9.2021 vide ref(7) and in the meeting the complainants alleged that there

is lot of foul smell due to discharging of treated/untreated sewage into the Vengaiahnakere and it causes bad smell and unhygienic leads to adverse health impact on them. Accordingly, the Deputy Environmental Officer of this office along with AEE of BWSSB (Maintenance) & Sri Ayyappa (Complainant) were inspected the said Vengaiahnakere and your Apartment on 11.10.2021 vide ref(8). During inspection following are the observations were made;

1. You have made a provision to let out the treated/untreated domestic effluent generated from your apartment through pipe line and made chamber towards Vengaiahanakere i.e. at south western side of your apartment premises.
2. During inspection there was no rain, even though you are letting out the domestic effluent into the lake through this chamber.
3. You have installed the filter press to remove the sludge is kept idle, not in use.
4. Huge quantity of sludge accumulated in the Aeration tank, you are not periodically removing the same and thus reduce the efficiency of the aeration tank.
5. You have made a pipe line for usage of treated sewage for garden usage, but it is not yet commissioned .
6. You have not provided flow meter at intake point of STP.
7. The treated sewage sample outlet of STP and effluent passing through chamber into the Vengaiahnakere was also collected for analysis in presence of AEE of BWSSB, Complainant Sri Ayyappa and your facility Executive Sri Khan.
8. The photographs taken during inspection as below.



In view of the above said non-compliance, you are hereby directed to install online continuous effluent monitoring system to your STP and stop discharging of any type of effluent into the lake through the chamber provided at southwest corner of your apartment and submit compliance(action taken report) within 7 days from the date of receipt of this notice, failing which as to why this office shall not recommend to the Board to withdraw the consent issued to you under Water Act, 1974 and to issue Prohibitory order under Sec 32(1)(C) of Water (P & C of P) Act, 1974.

Environmental Officer,  
RO-Mahadevapura

No. KSPCB/RO-MDP/2021-22/1306

Annexure-III

Date: 23 FEB 2022

DESPATCHED

To  
The Member Secretary  
KSPCB, Parisara Bhavan,  
No.49, Church Street,  
Bangalore- 560 001

// Kind Attn to: SEO (Infra Cell) //

Sir,

Sub: Non-Compliance w.r.t Gazette Notifications pertaining to Building & Construction projects- reg

\*\*\*\*\*

With reference to the above subject, it is to be brought to your kind notice that, KSPCB has been issuing consent under the Water (Prevention and Control of Pollution) Act 1974, (Water Act) to construction projects so as to ensure that the pollution of water related to construction activity is monitored and regulated in accordance with law. The Board started covering construction Projects under the consent procedures ever since the issuance of the guidelines by the Ministry of Environment & Forests (MoEF), Government of India, Notification dated 7-7-2004 (Amendment to EIA Notification, 1994) Under the Construction Projects Category. Later MoEF issued the amended EIA Notification of 2006, covering construction projects as at Sl. No.8 (a) and 8 (b) of Schedule-1 of the notification as below:

- |      |                                       |  |
|------|---------------------------------------|--|
| 8(a) | Building of Construction Projects     | >20,000 Sq.mtrs.<br><1,50,000 Sq. mtrs of builtup area           |
| 8(b) | Townships & Area Development Projects | Covering an area > 50 Hectare & or builtup area>1,50,000 Sq.mtrs |

Further to the above notification, KSPCB had issued a circular dated: 14-05-2007 to bring within its ambit, construction projects having a built up area of 2,000 sq.m and above in case of commercial building; 5,000 sq.m and above in case of residential buildings and 10,000 sq.m and above in case of institutional buildings under consent mechanism and for installation of sewage treatment plants (STP). However, subsequently, Government of Karnataka vide its Notification dated 04.08.2010 exempted the requirement of obtaining consent to establish and operate, from KSPCB (if the units are residential & commercial constructions of less than 20,000 sq.m built up area), that are established or are to be established in municipal sewerred areas wherein permission from BWSSB/BBMP/ Municipalities/Corporations is obtained and requisite charges are paid, to discharge sewage in sewer lines and charges paid to these authorities. Nonetheless, the Government of Karnataka withdrew this exemption notification dated 04-08-2010 and issued new orders on 19-01-2016, vide no. FEE 316 EPC 2015.

However, it is come to the notice of the undersigned that the concerned planning authorities are not abiding to the said notifications which is a clear violation of Government Order. Most of the

projects have obtained building plan sanction prior to KSPCB Clearance and given occupancy to the residents.

For instance, there are 3 no.of projects observed in this office jurisdiction w.r.t violation of Government Order by the concerned planning authorities which are as below:

1. Residential apartment building by name "JRK Garden" located at Khatha no.338, Sy.no.10/4 & 10/5, Sannathammanahalli Village, K.R.Puram Hobli, Bengaluru has obtained plan approval from BBMP-Mahadevapura Zone on 26.10.2012 for 200 units having total built-up area of 27,492.44 sq.m and has been occupied by the residents and now handed over to JRK Gardens Owners Welfare Association which is a clear violation of the above said Government Notifications. However, the Board has not issued Consent for Establishment (CFE)/ Consent for Operation (CFO) to the said project. Also, though the built-up area is more than 20,000 sq.m, the project authority has not obtained Environmental Clearance as per MoEF notification dated 14.09.2006.

DEO of this office has inspected this apartment on 03.02.2022 and noted that, the apartment authority/builder has established a 60 KLD STP very near to the nala present next to the apartment. Also, there is no sufficient space/landscape area to utilize the entire treated sewage. Hence, the excess treated sewage is being letting into the recharge pits and to the storm water drain which leads to Vengaihnakere lake (KR Puram Lake) causing surface water contamination. In this regard, this office has issued a notice to the Apartment Owners Welfare Association vide no. 1246, dtd.08.02.2022. Copy enclosed as **Annexure-I.**

2. Residential apartment building by name "United Elysium 2" located at Sy.no.35.1 & 35/2, Channasandra Village, Bidarahalli Hobli, Bengaluru has been inspected by AEO of this office on 17.02.2022 and noted that, the P/A has obtained Occupancy certificate from BBMP dated 27.06.2017 for 216 flats having BUA of 6,599.09 sq.m. However, the Board has not issued Consent for Establishment (CFE)/ Consent for Operation (CFO) to the said project. Also, earlier, B.O has refused CFE application vide refusal order no.H458 dated 27.07.2015. Since, the no.of flats is 216, BUA will be more than 20,000 sq.m. However, the project authority has not obtained Environmental Clearance as per MoEF notification dated 14.09.2006. In this regard, this office has issued a notice to the Apartment Owners Welfare Association & Builder vide no. 1300, dtd.22.02.2022. Copy enclosed as **Annexure-II.**

3. Residential apartment building by name "Shipitha Splendour" located at Sy.no.119, 149 & 150, Mahadevapura Village, K.R.Puram Hobli, Bengaluru has obtained plan approval from BBMP-Mahadevapura Zone on 16.11.2010 for 260 units having gross area of 30,071.15 sq.m and has been occupied by the residents and now handed over to JRK Gardens Owners Welfare Association which is a clear violation of the above said Government Notifications. However, the Board has not issued Consent for Establishment (CFE)/ Consent for Operation (CFO) to the said project. Also, though the built-up area is more than 20,000 sq.m, the project authority has not obtained Environmental Clearance as per MoEF notification dated 14.09.2006. Meanwhile, B.O has refused CFO application vide refusal order no.139 dated 02.02.2022.

Hence, in view of the above said facts, this office is herewith recommending to call the concerned authorities (Building plan approving) for Personal Hearing at the Board Office and to give necessary directions to comply with the Government Notifications w.r.t insisting CFE/EC before sanctioning plan approval and also to bring this to the kind notice of Department of Urban Development.

Also, it is requested to intimate this office w.r.t procedure to be followed for such projects who have already obtained plan sanction and are now filing online application and seeking approval for CFE/CFO without obtaining EC.

Yours faithfully  
Sd/-

**Environmental Officer  
Mahadevapura – Bengaluru**

Encl: As above

Copy to:

1. The Joint Commissioner, BBMP-Mahadevapura Zone, Bangalore for kind information and direct the concerned officers in this regard.
2. The Assistant Director, Town Planning Section, BBMP- Mahadevpura Zone, Mahadevpura Bengaluru for information and necessary action.
3. The Zonal Senior Environmental Officer, KSPCB, Bangalore (East), Nisarga Bhavan, Bangalore for kind information.
4. Office copy.

  
**Environmental Officer  
Mahadevapura – Bengaluru**



No. PCB/MDP/JRK Apt/2021-22/1246 //BY RPAD//  
//SHOW CAUSE NOTICE //

DATE: 08 FEB 2022

DESPATCHED

To,  
The President/Secretary,  
M/s JRK Garden Apartment Owners Association,  
Sy No.10/5, Sannathammanahalli Village,  
T.C. Palya, KR Puram Hobli,  
Bangalore East Taluk.

Sir,

**Sub:** Non compliance with the provisions of Water (prevention & Control of Pollution) Act, 1974, in respect of your residential apartment located at Sy No.10/5, Sannathammanahalli Village, T.C. Palya, KR Puram Hobli, Bangalore East Taluk Bangalore- Reg.

**Ref:** Inspection of your residential apartment by the DEO of this office on 03.02.2022.

\*\*\*\*\*

With reference to the above, it is to be informed that, the Deputy Environmental Officer of this office has inspected your Residential Apartment located at the said premises on 3.2.2022 and observed the following:

1. You have established and operating the residential apartment having 200 flats in the name of M/s JRK Garden and without obtaining consent for establishment and consent for operation from the Board.
2. You are established the STP very near to storm water drain and operating the STP without obtaining CFE and CFO from the Board under the provisions of Water(Prevention and Control of Pollution)Act,1974.
3. While inspection your Facility Manager present and failed to produce the statutory requirements such as Building plan approved from competent authorities.
4. You have not established the organic waste converter/ organic waste composting facility for making organic waste into manure.
5. The treated sewage has been connected to recharge pits and storm water drain, which is a violation under the provisions of Water (Prevention and Control of Pollution) Act,1974.

In view of the above said violations, you are hereby informed to immediately file CFO application by obtaining ID & Password and update your residential apartment profile in the XGN software by using Board website ([www.kspcb.karnataka.gov.in](http://www.kspcb.karnataka.gov.in)) and upload the following details in the XGN software within 7 days. Further, you are required to upload below said documents while filing application in XGN:

OK

1. Approved building plan obtained from competent authority.
2. STP design details along with treated sewage utilization plan.
3. ID Proof for signature.

Hence, in view of the above, you are hereby called upon to "SHOW-CAUSE" within 7 days from the date of receipt of this notice as to why the Board shall not;

1. Issue directions to BESCOM to cut-off power supply and BWSSB to stop water supply to your Residential Apartment under Section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974.
2. To File Criminal Case against you as per the provisions contained in the Water (Prevention & Control of Pollution) Act 1974.

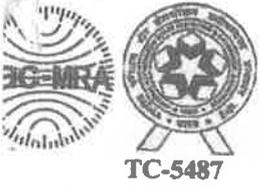
Please note that, operating the residential apartment without the valid Consent of the Board is an offence and attracts penal action under the provisions of the Water (Prevention & control of pollution) Act, 1974.

The receipt of the letter may please be acknowledged

Yours Faithfully

*91*  
Environmental Officer  
RO-Mahadevapura

*L 2/2*

KARNATAKA STATE POLLUTION CONTROL BOARD  
CENTRAL ENVIRONMENTAL LABORATORYLegal 42(3)/87,E(P)ACT, 1986 RECOGNISED ENVIRONMENTAL LABORATORY  
ISO/IEC 17025 Accredited Testing Laboratory by NABL Vide Certificate Number TC-5487  
ISO 9001: 2015 and ISO 45001:2018 CERTIFIED LABORATORYಕ.ರ.ಪ.ನಿ.ಮಂ., ನಿರ್ಗೃಹಭವನ,  
೭ ನೇ 'ಡಿ'ಮುಖ್ಯ ರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
ಶಿವನಗರ, ಬೆಂಗಳೂರು-೫೬೦೦೦೭  
K.S.P.C.B., "Nisarga Bhavan"  
7<sup>th</sup> D Cross, Thimmaiah Road,  
Shivanagar, Bangalore - 560079ANALYSIS REPORT

Date: 24.02.2022

NAME OF THE INDUSTRY :	M/s. JRK Garden Apartment, Sy No. 26, Sannathammanahalli, KR Puram Hobli, Bengaluru East Taluk.	Page 1 of 1
SAMPLE COLLECTED BY :	Smt.Veena Kona AEO RO: Mahadevapura	DATE OF COMMENCEMENT OF TEST: 04.02.2022
DATE OF COLLECTION :	03.02.2022	DATE OF COMPLETION OF TEST: 09.02.2022
DATE OF RECEIPT :	04.02.2022	SAMPLE REPORT NO:WW-2149
PARTICULARS :	Treated sewage effluent	SAMPLE NO :WW-2149

Sl No	Parameters	Unit	Standard	Result	Test Method
1.	pH @ 25°C	-	6.5 - 9.0	7.8	IS 3025 (Part 11)
2.	Biochemical Oxygen Demand (3 days @ 27 °C)	mg/L	Not more than 10	6.0	IS 3025 (Part 44)
3.	Chemical Oxygen Demand	mg/L	Not more than 50	70	IS 3025 (Part 58)
4.	Total Suspended solids	mg/L	Not more than 20	16	IS 3025 (Part 17)
5.	Ammonical Nitrogen as N	mg/L	Not more than 5	0.34	IS 3025 (Part 34)
6.	Total Nitrogen	mg/L	Not more than 10	9.0	APHA 23rd edition
	Fecal Coliform	MPN/100ml	Less than 100	170	APHA 23rd edition (9221 E) 9-77 to 9-78

<b>INFERENCE</b>	<b>Non Conforms</b> to prescribed standards.
------------------	--

- Note: 1. The above results pertain only to the sample tested.  
2. The report shall not be reproduced without the written approval of the laboratory.  
3. Samples will be stored for a period of 15 days from the date of issue of report.  
4. Decision Rule: "Statement of conformity applies only to analysis of results which meets the standards stipulated by regulatory authority".

*Radha M.N*

Authorized Signatory (Biological)  
(Radha MLN)  
Assistant Scientific Officer

*H.Roopadevi*

Authorized Signatory (Chemical)  
(Dr. H.Roopadevi)  
Senior Scientific Officer

---End of Report---

**Annexure-IV**

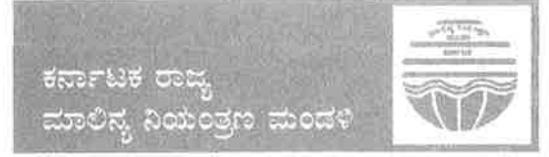
**Photos taken by Marshals while patrolling the Lakes in the jurisdiction of RO-Mahadevapura.**



*[Handwritten Signature]*  
**ಉಪ ಪರಿಸರ ಅಧಿಕಾರಿ**  
**ಪ್ರವಾಹ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ**  
**ಬೆಂಗಳೂರು-ಮಹದೇವಪುರ, ಬೆಂಗಳೂರು**

Regional Office: Bangalore - Mahadevapura  
Karnataka State Pollution Control Board  
"NISARGA BHAVAN", 3rd Floor, Thimmaiah Road,  
7th 'D' Cross, Shivanagar, Bangalore - 560 079.  
Phone : 080-23224002  
E-mail : bngmdpura@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :  
ಬೆಂಗಳೂರು -ಮಹಾದೇವಪುರ  
"ನಿಸರ್ಗ ಭವನ".  
3ನೇ ಮಹಡಿ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
7ನೇ "ಡಿ" ಮುಖ್ಯರಸ್ತೆ, ಶಿವನಗರ,  
ಬೆಂಗಳೂರು- 560 079.



towards a cleaner Karnataka

No. /PCB/MDP/C& D waste dump -Comp/2022-23/553

DATE: 20 JUL 2022

To,

1. The Chief Engineer, (Lakes)  
BBMP, NR Square ,  
Hudson Circle,  
Bangalore- 560 002
2. The Joint Commissioner,  
BBMP-Mahadevapura Zone,  
RHB Colony, ITPL Main Road,  
Mahadevapura,  
Bangalore- 560 048.

Sir,

Sub: Complaint received by this office from Mr J.Jagan Kumar with regard to filing application under Section 18 of the Hon'ble National Green Tribunal Act, 2010 in respect of OA No.222/2021 seeking for stay-reg.

Ref: Complaint received from Mr J.Jagan Kumar through e-mail on 14.7.2022.

\*\*\*\*\*

With reference to the above subject, it is to be informed that Mr J.Jagan Kumar, resident of Bangalore has filed a complaint through e-mail on 14.7.2022 to this office by enclosing the copy of application filing under Section 18 of the Hon'ble National Green Tribunal Act, 2010 in respect of OA No.222/2021 seeking for stay. And in its application states that respondents w.r.t. OA No.222/2021 are further encroaching the water body(Vengaiahnakere) by laying road & pipe line on the inner side of the lake bed and other construction activities, thereby the respondents are shrinking lake extent/water body. The photos of the lake side work are produced as Annexure-M, M1, M2 & M3.

Further, also states that respondents in respect of OA No.222/2021 have not performed work of the action to be taken within the stipulated time period as they prayed for in their report that the debris, garbage waste, plastic waste have yet not been cleared and the photos of the same produced as Annexure-N,N1,N2 & N3. The copy of the complaint letter is herewith enclosed for kind reference.

In view of the above, you are hereby informed to take necessary action in this regard to avoid shrinkage of lake extent and avoid dumping & segregation of C & D waste in lake buffer area and the action taken report shall be submit to this office within 7 days time. Failing which the same may be communicated to the Hon'ble NGT (South Zone-Chennai Bench) for further needful.

Encl: As above.

Yours faithfully

Environmental officer  
RO-Mahadevapura

Copy to:

1. Mr Jagan Kumar J, No.207, D-Bloc, , SS Snow Drop, Belathur Road, Kadugodi Post, Bangalore- 67 for information.

on being called by Sri J.N. Yogananda, Deputy Environmental Officer, Karnataka State Pollution Control Board, Regional Office - Mandya has inspected Venkateswara Lake (KR Puram Lake) on 23.11.2022 @ 12:00 Noon in view of Hoible NGT O.A.N.D. 222 of 2021. During inspection Sr. Bhuswada, Executive Engineer of BBMP lakes & Sr. Sanyal, N.K. Asst. Executive Engineer of BBMP lakes were present. Following are the observations made during inspection:

1. The Venkateswara Lake (KR Puram Lake) has not been fenced completely.
2. The solid waste, Garbage (General) i.e. MSW has been dumped all along old Madhav Road near tank bund and some portions towards Meenakshi temple, weir point i.e. near TC palya Signal.
3. The building stone for construction of riverfront to the lake has been stored in the northern side of lake bund area & the materials belong to the contractor.
4. Brick bats, waste soil and other solid waste has been dumped/stored near the Royal Mall - Hypan market side.
5. Around 7 to 8 individual houses has been constructed towards southern side of the lake & they have constructed compound wall all along the newly constructed building houses ~~by road side~~ towards northern side of the lake.
6. The BBMP (Lakes) EE & AEE present during inspection informed that the extent of Venkateswara Lake was 64 Acre 35 Guntas. But the survey department authorities

have submitted survey sketch to BBMP (Lakes) on 16.11.2022 and as per point shown by surveyor ~~stating that~~ extent of said lake is being to 59 Acre 2 A Guntal also they have informed that written a letter to ADR, Revenue Department along to Tahasildar w.r.t. difference in extent of lake, & so far they have not submitted any reply for considering the correct extent of lake. i.e. fixing of its boundary of lake.

7. The untreated sewage entering into the lake which is generated & discharged by individual houses located towards North side of lake, near Mahadeva temple side through roof/kanals.

8. The BBMP (Lakes) authorities present during inspection informed that tender has been finalised for rejuvenation of lake and rejuvenation work will be commenced by next week of this month (Nov. 2022) and diversion channels has been completed along the periphery of lake by BBMP to avoid sewage entry during dry weather flow.

9. The photographs taken during inspection.

10. Two inlet silt traps is under progress. Chrome guards have been deployed by BBMP (Lakes) to protect / watching the lake @ 24x7, in all the days.

There was no damage caused to any person/property at the time of inspection & Mahadeva completed @ 2.00 pm on 23/11/22 and head out in presence of BBMP authorities.

Written by me  
 J.N. YOGANANDA  
 Deputy Environmental Officer  
 Karnataka State Pollution Control Board  
 Bengaluru Mahadevapura, Bengaluru  
 Witness: 1) M. Anand

Phuy 23/11/22  
 (Smt BHOPRADA)  
 Executive Engineer  
 BBMP, (Lakes)

23/11/2022  
 (Smt SAPANA K)  
 ASST Executive Engineer  
 BBMP (Lakes)

2) Smt F.A. KSPCB.  
 C (Prashant)  
 Sushakar K KSPCB, Marathalli  
 (Sudhakar)  
 KSPCB, Marathalli

3) Deputy Environmental Officer  
 Karnataka State Pollution Control Board  
 Bengaluru Mahadevapura, Bengaluru

## Annexure - III

**Inspection Report of Sri. J.N.Yogananda, Deputy Environmental Officer, KSPCB,  
Regional Office – Mahadevapura, Bengaluru.**

Name and address of the project	Vengaihnakere (KR Puram Lake), Sy No.9 of Krishnarajapuram village and Sy No. 46 of Sonnathammanahalli village, K.R.Puram Hobli, Bangalore East Taluk, Old Madras Road, Bengaluru.
Date of Inspection	23.11.2022
Officials Present from BWSSB	1. Smt Bhuprada, Executive Engineer, BBMP(Lakes) 2. Smt Sapna N.K., Asst Executive Engineer, BBMP(Lakes)
Latitude	: 13.01640 N
Longitude	: 77.69830 E

**Preamble:**

The Vengaihnakere lake Located at Sy No.9 of Krishnarajapuram village and Sy No. 46 of Sonnathammanahalli village, K.R.Puram Hobli, Bangalore East Taluk, i.e. K R Puram BBMP Ward No.52. Vengaihnakere Lake is also known as K R Puram Lake. Earlier the lake offers boating facilities to visitors, and there are sheds built for people to relax. Vengaihnakere Lake also has a jogging track, fishing zones and food courts for visitors. The speed boats, pedal boats and scooter boats are a major attraction of Vengaihnakere Lake.

The catchment area/ upstream residential area for the Vengaihanakere is T.C.Palya, Anandapura, Ramamurthynagar, Vijinapura, Dasappa Layout, Shanthishree layout and Kowdenahalli area.

The said lake was inspected in view of Hon'ble NGT OA No.222 of 2021 is pending at South Zone Chennai. Following are the observations were made during inspection:

1. The extent of the lake is about 64 Acres 35 Guntas as per Revenue records.
2. Earlier provided walking path, boating facility, jogging track, food courts are gets damaged and not in usable condition.
3. The said lake has not been fenced completely by BBMP(Lakes) authorities.
4. The 85% of the entire lake area has been grown with water hyceneath (water weeds).
5. The C & D waste, Garbage (general solid waste) has been dumped all along the old Madras Road near the tank bund and in some portions towards Meenakshi temple, weir point i.e. near TC Palya signal.
6. The Brick bats, waste soil and other general solid waste has been dumped/stored in the lake bed near the Royal Mart: Hyper Market side i.e. Northern side of the Lake.

7. Around 7 to 8 individual houses have been constructed by private parties toward Northern side of the Lake and they have constructed Compound wall all along the newly constructed houses towards the Northern side of the Lake.
8. The Building stone for constructing the Revetment to the Lake has been stored in the Northern side of Lake bund/bed area and the materials belongs to the Contractor as informed by the BBMP (Lakes) officials.
9. This office is repeatedly receiving the complaints from neighboring residents regarding smell nuisance near T.C. Palya Traffic signal (@ out weir point of the Vengaiahnakere lake).
10. The part of untreated sewage discharging from individual houses entering the Lake at North west side through Rajakaluve(near Meenakshi Temple) and Northern side of the lake through storm water drain was observed.
11. The BWSSB authorities are treating the sewage flowing from from wards Nos. 25(Horamavu), 26(Ramamurthynagar), 51(Vijinapura) & 52(K.R.Puram) of BBMP area in 2 Nos of 20 MLD STP provided by BWSSB authorities @ upstream side of the Lake is also being letting into the Vengaiahnakere lake.
12. The BBMP (Lakes) Officials present during inspection informed that the extent of Vengaiahnakere was 64 Acres 35 Guntas as per Revenue Records, but survey department authorities have submitted a survey sketch to BBMP(Lakes) dated: 16.11.2021 and as per the point shown by surveyor the extent of said Lake is coming to 59 Acres 28 Guntas and also they have informed that written a letter to ADLR(Assistant Director of Land Records) Revenue Department & copy to Tahasildar, Bangalore East Taluk w.r.t. difference in extent of Lake and so far they have not submitted any reply for considering the correct extent of Lake i.e. for fixing up of the boundary of Lake.
13. The BBMP(Lakes) authorities present during inspection informed that Tender has been finalized to Rejuvenation of Lake and Rejuvenation work will be commissioned by next week of this month(end of November-2022) and Diversion drains has been completed along the periphery of Lake by BBMP(Lakes) authorities to avoid sewage entry during dry weather flow and also they have constructing 2 Nos of inlet silt traps and is under progress.
14. As per the analysis report received from the laboratory and it reveals that the water quality is for **Class-E**(it can be used for Irrigation, Industrial cooling & controlled waste disposal), copy enclosed for reference.
15. Even though repeatedly informed to the BWSSB authorities for linking all missing links to their UGD and take it for treatment in 2 Nos of 20 MLD STP, still the untreated sewage flowing into the storm water drain and which joins the Vengaiahnakere Lake.
16. The BWSSB authorities have completed the work w.r.t. laying of 450 mm dia NP3 Class RCC sewer pipeline from Rangappanathota to TC Palya signal.

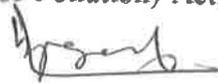
17. The Mahazar was conducted during inspection in presence of BBMP(Lakes) authorities and photographs taken during inspection are enclosed for kind reference.

**Recommendations:**

In view of the above said facts and observations, following recommendations are put forth:

- a) The inflow to 2 Nos of 20 MLD STP is verified and noted that, the inflow to these STP is almost nearly 19 MLD. However, as still the untreated sewage from the upstream area is flowing into SWD and reaching Vengaiahnakere, it is recommended that, BWSSB is required to augment/increase the STP capacity to cater to treat all the sewage generated in the upstream area.
- b) The BBMP (Lakes) authorities are not fenced the entire lake completely and not commissioned the Rejuvenation work of Lake as committed earlier and not replied to the notice issued from this office vide ltr No.553 dtd. 20.7.2022.
- c) BBMP(Solid Waste Management Division) authorities have not taken action for stoppage of dumping of solid waste and C & D waste in the Lake bed and not replied to the notice issued from this office vide ltr No.553 dtd. 20.7.2022.

Hence, issue of notice to the BWSSB, BBMP (Lakes) and BBMP (SWM) authorities can be considered for violating the provisions of Water (Prevention and Control of Pollution) Act,1974 & SWM Rules-2016.

  
**Deputy Environmental Officer,  
RO-Mahadevapura.**

Photographs taken during inspection and sampling of storm water mixed with untreated sewage entering into Vengaiahnakere Lake on 23.11.2022.



**Solid waste and C&D waste dumped along lake towards old Madras Road**



**Solid waste and C&D waste dumped along lake bed towards Northern side i.e. TC Palya signal**



**Building stone stored in the lake bed towards north side of lake.**



**Untreated sewage flowing through Rajakaluve near Meenakshi Temple and entering into the Lake.**

*[Handwritten Signature]*

4

**Deputy Environmental Officer**  
Karnataka State Pollution Control Board  
Bengaluru Mahadevapura, Bengaluru



View of vengaihnakere with water hyceneath (water weeds ) & SW dumped into lake



Treated sewage from BWSSB 2 Nos STP entering into the Lake at South-West corner.



Untreated sewage flowing through storm water drain entering into the lake at North-West side of lake.

  
Deputy Environmental Officer  
RO-Mahadevapura.



Official Website of  
High Court of Karnataka

◀ back

Status: Pending

Case Number: WP 38401/2014  
(KAHC010473412014)

Classification: GM RES

Date of Filing: 07/08/2014 11:44:13

Petitioner: CITIZENS ACTION  
GROUP

Pet. Advocate: ROHAN KOTHARI

Respondent: THE STATE OF  
KARNATAKA

Resp. Advocate: GOVT ADVOCATE  
FOR R1 & 2

Filing No.: WP 38401/2014

Judge: ALOK ARADHE AND S  
VISHWAJITH SHETTY

Last Posted For: HEARING -  
INTERLOCUTORY APPLN

Last Date of Action: 01/12/2022

Last Action Taken: ADJOURNED

Next Hearing Date: 07/12/2022

Daily Orders: WP 38401/2014

1	ALOK ARADHE AND S VISHWAJITH SHETTY
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01/12/2022

efforts to ensure that the survey of lakes and buffer zones is commenced and is completed at the earliest.

#### KRISHNARAJAPURA LAKE

10. As regards Krishnarajapura lake, the learned Additional Government Advocate has submitted along with a memo dated 16th June 2021, a report dated 15th June 2021. We direct the State Government to place on record the photographs of the fencing/compound shown on the sketch annexed to the report. A copy of the report and the sketches annexed thereto be supplied to the learned counsel appearing for the parties.

11. At an appropriate state, this Court will have to consider a very important issue of the cases where 30 meter buffer zone around the lakes forms a part of a private property. The issue in such cases will be of removal of structures on the buffer zone. If the structures are illegal, it will not pose any major difficulty. But, if the structures have been carefully constructed before the order of this Court directing maintenance of buffer zone of 30 meters, the question is how the structures can be removed.

12. One more issue concerning the buffer zone will be if the buffer zone of a particular lake is privately owned and there is a compound wall lawfully erected by the owner on the land forming a part of the buffer zone along the boundary of the lake, whether the action of removal of the wall can be taken. In a given case, such wall may block the inlets of the lake.

13. We will pass appropriate orders as regards Krishnarajapura Lake after copies of the documents are served upon the learned counsel appearing for the parties.

14. As regards the direction issued in W.P. No.29107 of 2019 on 2nd June, 2021, the learned Additional Government Advocate states that the survey of the water body and the lake could not be carried out due to the transfer of the concerned Deputy Commissioner. We grant time of six weeks to complete the survey and submit a report to this Court.

15. List this group of petitions at 4.15 p.m. on 30th June, 2021 for considering the issue of laying down the functions of various Committees working at different levels. The issue raised by the eighth respondent in W.P. No.38401 of 2014 by a memo dated 16th December, 2020 regarding Nagawara and Hebbal lakes will also be considered on the next date.

32

ABHAY SHREENIWAS OKA (CJ) AND M.NAGAPRASANNA

02/06/2021

Regional Office: Bangalore - Mahadevapura  
Karnataka State Pollution Control Board  
"NISARGA BHAVAN", 3rd Floor, Thimmalah Road,  
7th 'D' Cross, Shivanagar, Bangalore - 560 079.  
Phone : 080-23224002  
E-mail : bngmdpura@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :  
ಬೆಂಗಳೂರು -ಮಹಾದೇವಪುರ  
"ನಿಸರ್ಗ ಭವನ",  
3ನೇ ಮಹಡಿ, ತಿಮ್ಮಲಾಹ ರಸ್ತೆ,  
7ನೇ "ಡಿ" ಮುಖ್ಯರಸ್ತೆ, ಶಿವನಗರ,  
ಬೆಂಗಳೂರು- 560 079.

ಕರ್ನಾಟಕ ರಾಜ್ಯ  
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ



towards a cleaner Karnataka

No. /PCB/MDP/C& D waste dump -Comp/2022-23/1183

DATE: 02 DEC 2022

To, .

DESPATCHED

1. The Chief Engineer (Lakes)  
BBMP, NR Square ,  
Hudson Circle,  
Bangalore- 560 002
2. The Joint Commissioner,  
BBMP-Mahadevapura Zone,  
RHB Colony, ITPL Main Road,  
Mahadevapura,  
Bangalore- 560 048.

Sir,

Sub: Complaint received by this office from Mr J.Jagan Kumar with regard to filing application under Section 18 of the Hon'ble National Green Tribunal Act, 2010 in respect of OA No.222/2021 seeking for stay-reg.

- Ref: 1. Complaint received from Mr J.Jagan Kumar through e-mail on 14.7.2022.  
2. This office letter No. PCB/MDP/C& D waste dump -Comp/2022-23/553 dtd. 20.7.2022.  
3. Inspection of the KR Puram Lake & its surrounding area by the DEO of this office along with BBMP(Lakes)- EE & AEE on 23.11.2022.  
4. Hon'ble NGT OA No.222 of 2021 order dtd. 24.11.2022.

\*\*\*\*\*

With reference to the above subject, it is to be informed that Mr J.Jagan Kumar, resident of Bangalore has filed a complaint through e-mail on 14.7.2022 to this office by enclosing the copy of application filing under Section 18 of the Hon'ble National Green Tribunal Act, 2010 in respect of OA No.222/2021 seeking for stay. And in its application states that respondents w.r.t. OA No.222/2021 are further encroaching the water body(Vengaiahnakere) by laying road & pipe line on the inner side of the lake bed and other construction activities, thereby the respondents are shrinking lake extent/water body. Also states that respondents in respect of OA No.222/2021 have not performed work of the action to be taken within the stipulated time period as they prayed for in their report that the debris, garbage waste, plastic waste have yet not been cleared. In this regard this office has issued a letter vide ref(2) by enclosing Mr J.Jagan Kumar complaint letter copies and informed to submit the action taken report to this office within 7 days time in order to submit the same for Hon'ble NGT(SZ) Chennai Bench. But so far you have not submitted any action taken report in this regard.

Further, in the mean time the DEO of this office along with BBMP(Lakes) EE & AEE inspected Vengaiahnakere & its surrounding area on 23.11.2022 vide ref(3) in view of above said facts to verify the compliance with regard to action plan(short term and long term) submitted to Hon'ble NGT (SZ)OA No.222 of 2021 and observed the following;

1. The Vengaiahanakere lake has not been fenced completely as per short term measures/action plan submitted to the Hon'ble NGT earlier.

2. Laying road and pipeline by making chambers in the lake bed towards Northern side of the Lake.
3. Construction of residential houses in the Northern side of Lake has been completed and they have constructed the compound wall all along the newly constructed houses around 7 to 8 Nos.
4. The C & D waste has been dumped all along the lakebed towards Northern side of lake and General Garbage/Solid Waste has been dumped all along the Old Madras Road in the lake.
5. The segregation of garbage in the lake buffer i.e. towards Eastern side (Old Madras Road) is still operation on daily and not shifted the same activity to alternative new location so far.
6. The untreated sewage and sullage is still entering into the lake.
7. The Rejuvenation of Lake work has not been commissioned so far.

Further, while submitting the joint committee report to the Hon'ble NGT(SZ) Chennai Bench on 6.12.2021, the KSPCB has submitted an independent report with a recommendation to the Hon'ble NGT are as follows;

Sr. No	Recommendations of KSPCB
1	The BBMP shall identify the abandoned quarries & set up processing facility for disposal of the C & D waste and as per the Rule of 2016 notified by MoEF & CC, GoI after obtaining necessary permission from KSPCB to avoid disposal of C & D waste in the lake bed areas.
2	The BBMP shall take action to link primary drains between the lakes, removal of the encroachment and construction of storm water drains wherever it has not been done.
3	The BBMP shall provide screens to the storm water drains at regular intervals in the major storm water drains to prevent carryover of solid waste/ garbage / floating matter.

In view of the above, you are hereby informed to submit the action taken report for clearing and stopping the solid waste and C & D waste dumped in the lake bed/buffer area and to the above said recommendations made by the KSPCB to the Hon'ble NGT while submitting independent report. The action taken report shall be submitted within 3 days to this office in order to submit the same to the Hon'ble NGT.

The receipt of this notice may please be acknowledged.

**Yours faithfully**

**Environmental Officer**  
**RO-Mahadevapura**

Regional Office: Bangalore - Mahadevapura  
Karnataka State Pollution Control Board  
"NISARGA BHAVAN", 3rd Floor, Thimmaiah Road,  
7th 'D' Cross, Shivnagar, Bangalore - 560 079.  
Phone : 080-23224002  
E-mail : bngmdpura@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :  
ಬೆಂಗಳೂರು - ಮಹಾದೇವಪುರ  
"ನಿಸರ್ಗ ಭವನ",  
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ಕರ್ನಾಟಕ ರಾಜ್ಯ  
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ



towards a cleaner Karnataka

No KSPCB/RO-MDP/NGT OA No.222 of 2021/Notice/2022-23 / 1182

Date:

02 DEC 2022

RESPATCHED

To,  
The Chief Engineer,  
Wastewater Management Division,  
B W S S B, Cauvery Bhawan,  
K G Road, Bengaluru 560 009.

Sir,

**Sub:** Non-Compliance under the provisions of Water(P & C of P) Act, 1974 w.r.t. Vengaihnakere Lake, K R Puram Hobli, Bangalore East Taluk, Bangalore - Reg.

**Ref:** 1. Hon'ble NGT OA No.222 of 2021.

2. Inspection of the lake by DEO along with BBMP (Lakes) officials on 23.11.2022.

3. Hon'ble NGT OA No.222 of 2021 order dtd. 24.11.2022.

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With reference to the above subject, it is to be informed that Mr Jagan Kumar J has filed a complaint in Hon'ble NGT(SZ) Chennai Bench vide OA No.222 of 2021 vide ref(1) in respect of contamination of Vengaihnakere and in this regard the action plan (short term and long term measures) for rejuvenate and restrict the entry of sewage was submitted to the Hon'ble NG(SZ) by you on 7.2.2022. To verify the compliance made in this regard the Deputy Environmental Officer along with BBMP(Lakes) officials inspected the said lake on 23.11.2022 and observed that still part of untreated sewage discharging from individual houses entering into Lake at North west side through Rajakaluve(near Meenakshi Temple) and Northern side of the lake through storm water drain, which may causes surface water contamination and hence water hyceneath(water weeds) has grown up in the lake and covered up to 90% of the lake area .

Further, while submitting the joint committee report to the Hon'ble NGT(SZ) Chennai Bench on 6.12.2021, the KSPCB has submitted an independent report with a recommendation to the Hon'ble NGT are as follows;

Sr. No	Recommendations of KSPCB
1	The BWSSB shall not give any more sewage connections to the UGD in the areas where the sewer network is not connected to terminal STP and also shall take immediate steps to connect the missing links.
2	The BWSSB shall take immediate action to replace the inadequate sewer line due to vertical development.
3	The BWSSB shall encourage treated water from STPs to be utilized for public parks, construction activities, vehicle service stations including KSRTC, BMTD Depots & Railways.

etc

Website : <http://kspcb.nic.in>

4	BWSSB shall take up sewerage network along with the water supply works simultaneously.
5	The BWSSB shall initiate action to plug the leakages of water in the supply line on top priority.
6	BWSSB/BDA/BBMP shall establish STPs on the upstream of Lakes to treat the sewage before it joins the Lake. This improves the water quality in the Lake and also recharges the ground water table. (Recommended to establish decentralized STPs in the each lake catchment area).

In view of the above, you are hereby informed to submit the action taken report for stopping the entry of untreated sewage into the Lake and to the above said recommendations made by the KSPCB to the Hon'ble NGT while submitting independent report. The action taken report shall be submitted within 3 days to this office in order to submit the same to the Hon'ble NGT.

The receipt of this notice may please be acknowledged.

**Yours faithfully**

**Environmental Officer**  
**RO-Mahadevapura**

Sl. No.	Description of Work
1	The BWSSB shall take up sewerage network along with the water supply works simultaneously in the lake area.
2	The BWSSB shall initiate action to plug the leakages of water in the supply line on top priority.
3	BWSSB/BDA/BBMP shall establish STPs on the upstream of Lakes to treat the sewage before it joins the Lake. This improves the water quality in the Lake and also recharges the ground water table. (Recommended to establish decentralized STPs in the each lake catchment area).